BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH AT CHENNAI

Original Application No. 80 of 2020

Between:

KALUSHYA PARIRAKSHANA SAMITHI

(Erstwhile Society)

Through its authorised representatives

1. Jala Venkatesham
   S/o J. Maisaiah R/o 3-529/A,
   Choutuppal (Post & Mandal)
   Yadadri Bhuvanagiri District,
   Telangana-508252

2. Yerrasani. Sathishkumar
   S/o Y. Premkumar, R/o 1-87,
   Choutuppal (Post & Mandal)
   Yadadri Bhuvanagiri District,
   Telangana-508252.

3. Sappidi. Linga Reddy
   S/o S.SriRamReddy, R/o1-87,
   Choutuppal (Post&Mandal)
   Yadadri Bhuvanagiri District,
   Telangana-508252

4. Gunamgiri. Manohar Reddy
   S/o G.Malla Reddy, R/oPlot No:3,
   Tirumala Hills, Malakpet, Hyderabad,
   Telangana-500036.

...Applicants

-versus-

1. Union of India
   Rep. by its Secretary
   Indira Paryavaran Bhavan
   Jorbagh, New Delhi-110003

2. State of Telangana
   Rep. by its Chief Secretary, Secretariat,
   Hyderabad-500022

3. Telangana State Pollution Control Board,
   Rep. by its Member Secretary,
   A-3, Paryavaran Bhavan,
   Sanath Nagar Industrial Estate,
   Sanath Nagar, Hyderabad-500018

4. Director
   Drugs Control Administration
   State of Telangana
   Vengalrao Nagar, Hyderabad-500038

5. Agriculture Commissioner & Director
   Fathe Midan, Basheer Bagh
   Near Nizam College, Basheer Bagh
   Hyderabad, Telangana 500001

6. The District Collector
   Yadradri-Bhuvanagiri District,
   Bhuvanagiri, Telengana State-508116

7. District Medical & Health Officer
   Yadradri-Bhuvanagiri District,
   Bhuvanagiri, Telengana State-508116

8. M/s Divi's Laboratories Pvt. Ltd.
   Rep. by its Managing Director
   Lingojigudem Village
   Choutuppal Mandal, Yadadri Bhuvanagiri District
   Telengana State – 508252

9. M/s. Srini Pharmaceuticals Pvt. Ltd.
   Rep. by its Managing Director
   Choutuppal, Yadadri District
   Telengana – 508252

10. M/s. Maruthi Cottex Ltd.
    Rep. by its Managing Director
    Choutuppal, Yadadri District
    Telengana-508252

11. Central Pollution Control Board
    Rep. by its Member Secretary
    Parivesh Bhavan, Eash Arjun Nagar
    Delhi-32.

...Respondents

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Certified to be true copies of the original

Dated at Chennai on this the 28th day of September, 2023

COUNSEL FOR 8th RESPONDENT

Divi's Laboratories Limited

Lr. No: DLL-1/Compliance/17-07-19/01

Date: 17.07.2019

To
The Environmental Engineer,
Telangana State Pollution Control Board,
Regional Office,
H.No.8-15, 1st Floor, Sri.Lakshmi Complex,
Near RTO Office, Sri Vinayaka Nagar,
Nalgonda – 508 001.

Sir,

Sub: Submission of Compliance to CFO conditions – Reg.
Ref: Order No: TSPCB/RCP/NLG/CFO&HWM/HO/2019; Dated: 14.03.2019.

With reference to the above, herewith we submit the Compliance status to the CFO conditions for your perusal.

Please find the enclosed.

Regards

For Divi's Laboratories Limited.,

S. RAMA KRISHNA
GENERAL MANAGER

T.S.P.C.B. NALGONDA.

Copy to: The Member Secretary, TSPCB, Sanathnagar, Hyd.

FACTORY : UNIT-1 : Lingojigudem Village, Choutuppal Mandal, Yadadri Bhuvanagiri District, Telangana - 508 252, INDIA.
Tel. : 08694 - 257001, CIN : L24110TG1990PLC011854
REGD. OFFICE : Divi Towers, 1-72/23(P)/DIVIS/303, Cyber Hills, Gachibowli, Hyderabad - 500 032, Telangana, INDIA.
Tel. : 91-40-2378 6300 / 400 Fax : 91-40-2378 6460
E-mail : mail@divislaboratories.com, Website : www.divislaboratories.com.

Divi's Laboratories Limited, Unit-I
Lingojigudem

Compliance to the conditions of Consent for Operation
(Ref Order No: TSPCB/RCP/NLG/CFO&HWM/HO/2019; Dated: 14.03.2019; Valid upto 31st March, 2024)

SCHEDULE – A

S. No	Condition	Divi's Compliance
1	The applicant shall make applications through online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board: The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of the Order as per the procedure and eligibility stipulated in the Board Circular dt:19.11.2015 and Amendment to the guidelines of Auto Renewal vide Circular Memo dt: 11.09.2017 & 19.03.2018 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/circulars.aspx)	Noted and Followed.
2	Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	Noted.
3	Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.	Noted.
4	The industry may explore the possibility of tapping the solar energy for their energy requirements.	We have installed solar fencing to entire site boundary. Divi's is interested in convulsing and conveying the need of the hour for conservation of Energy. Energy plan has been made and is being reviewed time to time and necessary provisions are made to incorporate the upgraded technologies. The management of Divi's has already appointed energy team to explore the possibility of tapping the solar energy in a view of resource conservation and environment protection.

T.S.P.C.B. DL..... NALGONDA.

Divi's Laboratories Limited, Unit-I
Lingojigudem

Compliance to the conditions of Consent for Operation
(Ref Order No: TSPCB/RCP/NLG/CFO&HWM/HO/2019; Dated: 14.03.2019; Valid upto 31st March, 2024)

S. No	Condition	Divi's Compliance
5	This Order is issued in line with CFE dt: 24.12.2018 for .Change of Product Mix. All the conditions stipulated in the Schedule – A of the earlier combined CFO & HWA order **TSPCB/RCP/NLG/CFO& HWM/HO/2016-2515 Date: 22.12.2016 & CFE Order dt: 24.12.2018** remains same. The industry should ensure consistence compliance of each condition of Schedule-A.	Divi's Laboratories ensured the compliance of each condition as noted from earlier consent.
6	The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.	Noted.

– Divi's Laboratories Limited, Unit-I –
Lingojigudem

Compliance to the conditions of Consent for Operation
(Ref Order No: TSPCB/RCP/NLG/CFO&HWM/HO/2019; Dated: 14.03.2019; Valid upto 31st March, 2024)

SCHEDULE – B

<table>
<tr><th>S. No</th><th>Condition</th><th>Divi's Compliance</th></tr>
<tr><td>1</td><td>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below.
<table>
<tr><th>S. No</th><th>Purpose</th><th>Quantity (KLD)</th></tr>
<tr><td>1</td><td>Process & Floor washings & reactor washings</td><td>329</td></tr>
<tr><td>2</td><td>Boiler feed</td><td>700</td></tr>
<tr><td>3</td><td>Cooling (make up)</td><td>700</td></tr>
<tr><td>4</td><td>DM / Softener</td><td>150</td></tr>
<tr><td>5</td><td>Incinerator scubber</td><td>20</td></tr>
<tr><td>6</td><td>Domestic</td><td>300</td></tr>
<tr><td></td><td>Total</td><td>2199 KLD</td></tr>
</table></td><td>Divi's Laboratories is operating ZLD facility for treatment of effluents. Re-use the treated water for make-up in cooling towers.
Hence, the fresh water requirement is always less than the consented qty.</td></tr>
<tr><td>2</td><td>The emissions shall not contain constituents in excess of the prescribed limits mentioned below.
<table>
<tr><th>Chimney No.</th><th>Parameter</th><th>Emission Standards</th></tr>
<tr><td>1 to 4</td><td>Particulate matter</td><td>115 mg/Nm^3</td></tr>
<tr><td rowspan="11">5</td><td>Particulate matter</td><td>115 mg/Nm^3</td></tr>
<tr><td>Particulates</td><td>50 mg/Nm^3</td></tr>
<tr><td>HCl</td><td>50 mg/Nm^3</td></tr>
<tr><td>SO_2</td><td>200 mg/Nm^3</td></tr>
<tr><td>CO</td><td>100 mg/Nm^3</td></tr>
<tr><td>Total Organic Carbon</td><td>20 mg/Nm^3</td></tr>
<tr><td>HF</td><td>4 mg/Nm^3</td></tr>
<tr><td>NO_x</td><td>400 mg/Nm^3</td></tr>
<tr><td>Total Dioxins & Furans</td><td>0.1ngTEQmg/Nm^3</td></tr>
<tr><td>Hg and its compounds</td><td>0.05 mg/Nm^3</td></tr>
<tr><td>Cd+Th+their compounds</td><td>0.05 mg/Nm^3</td></tr>
<tr><td>Sb + As + Pb + Cr + Co + Cu + Mn + Ni + V + their compounds</td><td>0.05 mg/Nm^3</td></tr>
<tr><td rowspan="2">6</td><td>HCl Acid Vapour & Mist</td><td>35 mg/Nm^3</td></tr>
<tr><td>Chlorine</td><td>15 mg/Nm^3</td></tr>
</table></td><td>We have installed emission control equipments at all the required places. Installed bag filter and ESP to boiler, automatic alarming system and online pH monitoring system to scrubbers. All the stacks are monitoring through external approved laboratory and the reports are submitting to RO every month.</td></tr>
<tr><td>3</td><td>The industry should comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW should comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at</td><td>We are monitoring all the DG Set stacks through external approved laboratory on monthly basis. DG Stack emissions are maintained with in stipulated standard.</td></tr>
</table>

Divi's Laboratories Limited, Unit-I
Lingojigudem
Compliance to the conditions of Consent for Operation
(Ref Order No: TSPCB/RCP/NLG/CFO&HWM/HO/2019; Dated: 14.03.2019; Valid upto 31st March, 2024)

S. No	Condition	Divi's Compliance
	serial no.96, under the Environment (Protection) Act, 1986.	
4	The industry shall comply with ambient air quality standards of PM_{10}(Particulate Matter size less than 10μm) - 100 μg/ m^3; $PM_{2.5}$(Particulate Matter size less than 2.5 μm) -60 μg/ m^3; SO_2 - 80 μg/ m^3; NO_x - 80 μg/m^3, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009 **Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)	Followed and complied as per stipulated standards. We have installed Online Ambient Air Quality monitoring stations at three locations. The real time data is connected to TSPCB & CPCB. In addition to this, manual monitoring is also carried out through external approved laboratory on monthly basis. The AAQ and Noise levels are within the limit.
5	The previous CFO & HWA Order dated 13.03.2018 stands cancelled.	Noted.
6	The industry shall manufacture only the consented products.	Noted.
7	The industry shall not increase the capacity beyond the permitted capacity, without obtaining CFE & CFO of the Board.	Noted.
8	The industry shall segregate the HTDS & LTDS effluents.	The process effluents are segregated into Low TDS and High TDS. The process Low TDS effluents are treated in Physical, Chemical (Electro Chemical Oxidation) and Biological systems where followed by RO treatment. The process high TDS effluents and the RO rejects are going forced evaporated in MEE. The concentrate of MEE was treated in ATFD and the final salt from ATFD was disposed to TSDF. The non-process effluent such as boiler blow down, cooling tower bleed off, DM/Softener re-generation waste are pretreated in a separate electro chemical oxidation followed by aeration tank and RO. The RO permeates are reused and rejects are treated in MEE. The domestic waste water is treated in ETP (Biological) followed by RO and the RO permeate water reused.

Divi's Laboratories Limited, Unit-I
Lingojigudem
Compliance to the conditions of Consent for Operation
(Ref Order No: TSPCB/RCP/NLG/CFO&HWM/HO/2019; Dated: 14.03.2019; Valid upto 31st March, 2024)

S. No	Condition	Divi's Compliance
9	The industry shall regularly operate the pollution control systems i.e., Strippers, Multiple Effect Evaporators (MEEs), ATFDs, Biological ETPs, RO plants for treatment and reuse of treated effluents.	We regularly operate Effluent Treatment Plant consists of Electro Catalytic Oxidation system, Stripper & Multiple Effect evaporators, Biological Aeration Tanks, Ultra Filtration unit, RO plants, Drum Filters and ATFDs without any deviation and we achieved "Zero Discharge".
10	The industry shall not carryout evaporation of effluents in any reactor.	We are operating MEE (Multiple Effect Evaporator) for Evaporation of HTDS effluents & RO Rejects.
11	The industry shall not use effluents in cooling towers under any circumstances.	Only treated water recycled in cooling towers.
12	The industry shall maintain above ground effluent storage tanks for storage of HTDS & LTDS effluents. The industry shall not use any below ground effluent storage tanks.	We are using above ground level tanks for storage of effluents.
13	The industry shall operate water meters for recording category-wise water consumption viz. Process, Boiler feed, Cooling tower makeup, Scrubber, R&D Plant, Domestic etc.	We have fixed water meters in the lines and recording category-wise consumption and the record of the same is maintained.
14	The industry shall operate digital flow meters for recording waste water generation at inlet of various effluent streams of HTDS & LTDS, viz., Stripper / MEE feed; condensate of MEE & ATFD; steam flow to Stripper, MEE & ATFD; inlet & outlet of Biological ETP; RO feed; RO Permeate & RO reject.	We have installed "Digital Flow meters" and as well as mechanical /EMF (Electro Magnetic Flow) meters for categorized streams. Record for the same is maintained.
15	The industry shall operate VOC analyzers for monitoring of VOCs and maintain the records.	We have installed online VOC monitoring system and the records of the same is maintained. In addition, we are also monitoring VOC through external approved laboratory on monthly basis and the values are within the threshold limit.
16	The industry shall operate Multi-stage Scrubbers in the plant for control of process emissions, so as to avoid odour nuisance and maintain records..	We have installed Multi-stage and standby scrubbers in the plant for control of process emissions as well as odor. All scrubbers are provided with scrubber failure alarming system as control measure and provided Online p^H monitoring equipment with a digital view.
17	The industry shall operate the online pH meters for the Multi-stage scrubbers.	All the scrubbers are provided with online pH meters with a digital view as control measure.

Divi's Laboratories Limited, Unit-I,
Lingojigudem
Compliance to the conditions of Consent for Operation
(Ref Order No: TSPCB/RCP/NLG/CFO&HWM/HO/2019; Dated: 14.03.2019; Valid upto 31st March, 2024)

S. No	Condition	Divi's Compliance
18	The industry shall collect & store the Hazardous Solid Waste in an elevated closed storage shed with impervious lining and Leachate collection system. The industry shall lift the Hazardous Waste regularly to the AFRF Facilities / Cement industries for Co-processing / TSDF, Dundigal for landfilling.	At present, we are sending Hazardous waste to TSDF and to Cement industries.
19	The industry shall operate IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability, along with flow meters & totalisers with RS-485 communication of HTDS & LTDS, with connection of the data to the Servers of CPCB & TSPCB. The industry shall take immediate necessary steps for regular streaming of video & regular data transmission in the online monitor system.	We have installed & Operating IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability, along with flow meters & totalisers with RS-485 communication of HTDS & LTDS and the data connected to Servers of CPCB & TSPCB. Regular streaming and online data transmission is complied.
20	The industry shall maintain good housekeeping within the plant premises.	Good housekeeping practices are in place under EHS Management System.
21	The industry shall maintain separate energy meter for the pollution control systems and maintain the records of the same.	Separate energy meters were installed for recording unit wise energy consumption and records of the same is maintained.
22	The industry shall maintain vent condensers for the bulk storage tanks, storing highly volatile solvents, wherever required. The industry shall operate Nitrogen blanketing system, wherever required, with required pressure for the Solvents / Chemical / Product etc. for the Solvent storage tanks to avoid vapours escaping into the atmosphere, so as to avoid odour nuisance in the surroundings.	We have installed vent condensers for all the bulk storage tanks and solvent storage tanks. In addition, we have also provided sub condenser where every necessary based on the volatility of the solvent to collect the condensate to maximum extent possible and to minimize the loss. As a precautionary step, we have also provided Nitrogen blanketing and dyke walls to storage tanks.
23	Solvents shall be recovered to the maximum extent possible and shall be reused. The Spent Solvents which cannot be reused in the plant, shall be disposed to the End Users / Authorized Cement manufacturing units for Co-processing / AFRF facilities of M/s: GEPIL Infrastructure Pvt. Ltd., Rakamcherla, Pudur (M), Rangareddy Dist (or) M/s: TSDF, Dundigal, for pre-processing to be sent to Cement units for Co-processing / TDSF Dundigal for incineration. The industry shall not dispose Spent Solvents / Mixed Spent Solvents to the traders / recyclers.	We have installed solvent recovery system in the plant which consists of fractional distillation columns, high vacuum distillation facility, vent condensers, re-boilers, multi distillation columns and chilled water circulation system. We have also established two stage condensation system with chilled brine to recover VOC. By doing this, we have achieved about 97% of solvent recovery. The recovered solvent is reused in the process. Spent/mixed spent solvents are disposed to authorized recovery units only. The records of the same are submitted to RO.

Divi's Laboratories Limited, Unit-I
Lingojigudem
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S. No	Condition	Divi's Compliance
24	The industry shall carryout Leak Detection and Repair Study (LDAR) periodically to assess the solvent losses and take necessary remedial measures for control of solvent losses.	All the solvent losses are controlled by implementing best LDAR practices under Divi's EHS Management system. LDAR study report was submitted to RO-TSPCB for information. We are conducting continuous VOC monitoring in the site through online monitoring system and also through external approved laboratory.
25	There shall not be any spillages / discharges of chemicals / effluents on ground. The drums containing chemicals & wastes shall be stored in elevated platform provided with leachate / spillage collection pit. Under no circumstances, the drums shall be placed on naked ground.	Spillages are strictly avoided. All kind of drums were stored on designated platform having impermeable flooring with leachate collection pit and a roof.
26	The industry shall comply with the directions issued by the Task Force from time to time.	Noted.
27	The industry shall comply with the stipulations and conditions prescribed in the CFE order.	Complied.
28	The industry should develop and maintain green belt all along the boundary of the industry and other vacant places. The industry shall take up extensive plantation under the Haritha Haram program of the State Government.	We have developed thick greenbelt in the plant and as well as in the surroundings. We have also conducted massive tree plantation programmes from time to time based on the instructions received from TSPCB and State government. The green belt events organized are submitted to RO-TSPCB in photographs.
29	The industry shall install & operate IP cameras with PAN, Zoom, 5x or above focal length, with night vision capability, at main gate entrance & at other gates where there is movement of effluent tankers, Solvent tankers, Chemical tankers, Hazardous Waste carrying vehicles & other material carrying vehicles. These cameras shall be connected to the website of TSPCB, with minimum backup of three months.	Installed IP cameras with PAN, Zoom, above 5x focal length, with night vision capability, at main gate entrance & at other gates where there is movement of effluent tankers, Solvent tankers, Chemical tankers, Hazardous Waste carrying vehicles & other material carrying vehicles. These cameras shall be connected to the website of TSPCB, with minimum backup of three months.
30	The industry shall maintain separate area for detoxification of drums and pump the effluent to effluent collection tanks.	Separate platform with bund and impermeable flloring is provided at process areas of detoxification of drums.
31	The industry shall take measures to prevent the seepages such as cement concrete flooring with proper collection system to collect contaminants / spillages in the relevant areas in the industry premises.	All the relevant areas are constructed with double layered cement concrete floor and bund wall to collect seepages and leakages.

Divi's Laboratories Limited, Unit-I
Lingojigudem
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S. No	Condition	Divi's Compliance
32	The industry shall provide Stack Monitoring facility (Port hole, Platform, ladder etc.) as per Emission Regulation part-3 (ERP-3) norms for all the major stacks of the industry within a period of one month.	Sampling port hole, platform & ladder are provided as per emission regulation for all stacks.
33	The industry shall pay the balance CFO fees, at RO Nalgonda, as per the provisions of G.O.MsNo.22, Dt: 09.07.2018 issued by EFS&T (For.III) Dept. Govt. of Telangana and TSPCB Circular dt: 30.07.2018, with a copy marked to Head Office. In case of failure to pay the Consent fees, the validity of the Consent Order automatically stands cancelled and operation of the industry without valid consent attract penal action under the provisions of the water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.	Noted. There is no pending payment.
34	The industry shall follow all the Rules and Regulations under the Manufacture, Storage & Import of Hazardous Chemicals Rules, 1989, framed under the Environment (Protection) Act, 1986.	Noted and Followed.
35	The industry shall follow all the Rules and Regulations under the Chemical Accidents (Emergency Planning, Preparedness & Response) Rules, 1996, framed under the Environment (Protection) Act, 1986.	All the set rules & regulations were followed. We have developed and implemented On-Site Emergency Plan within includes aspects like plant emergency operations, details about the site likely dangers to the plant, effects of stress, strain, fire and explosion, details regarding warning alarms, hazard control measures, reliable measuring instruments, continuous surveillance, maintenance and repair work, communication facilities etc.,
36	The industry shall take all safety measures and provide fire fighting equipment in the plant.	We have established all kind of safety measures in the plant. Various kind of fire fighting equipments is in place such as fire hydrant line in single & double valves, fire extinguishers like DCP, Foam, CO_2, ABC and Modular ABC roof mounted fire extinguishers. Appointed fire fighting teams trained first aiders etc.,
37	The industry shall submit mock drill report carried out at least once in six months, as required under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.	Mock drill reports are submitting periodically to the RO.

Divi's Laboratories Limited, Unit-I

Lingojigudem

Compliance to the conditions of Consent for Operation

(Ref Order No: TSPCB/RCP/NLG/CFO&HWM/HO/2019; Dated: 14.03.2019; Valid upto 31st March, 2024)

S. No	Condition	Divi's Compliance
38	The industry shall not discharge any wastewater within or outside the factory premises and maintain zero discharge of effluents.	We are operating full fledged ETP and complied Zero-Discharge. The complete treated water is reused in cooling towers.
39	The industry shall not cause any air pollution / odour nuisance in the surrounding environment.	The air & odor pollution was controlled by installing several control equipments in the process and ETP. We have installed standby scrubbers, storage tank vents connected to condensers, Nitrogen breather valves for bulk storage tanks, PP enclosures, Big bag filling system, bag filters & ESP to boilers etc.,
40	The industry has to provide adequate closed storage facilities above the ground with proper lining for storage of Hazardous Waste before its final disposal.	We have established a separate storage shed with impermeable flooring, leachate collection system and a roof for storage of Hazardous wastes.
41	All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991, should be followed. The industry shall regularly renew the PLI Policy from time to time.	Followed. We have valid PLI and the details are submitted to RO-TSPCB.
42	The industry shall maintain 3 CAAQM stations and connect the data to website of PCB.	Online monitoring stations at three different locations have installed and the real time data is transmitted to TSPCB & CPCB connected through official website of PCB.
43	Regular monitoring of vents of the storage tanks and work room concentration shall be carried out using sensors. The industry shall control fugitive emissions by providing chilled brine circulation, closed room operations and condensers with receivers.	We have installed several pollution control equipments and regularly monitoring the fugitive emissions in the plant. Reactors are connected to chilled brine condenser system. Closed handling system is provided for chemicals. Reflux condensers are provided over reducer. Solvent handling pumps are provided with mechanical seals to prevent leakages. System of leak detection and repair of pump/pipeline based on preventive maintenance are followed. Where ever necessary, operations conducted in closed room and PP enclosures.
44	The industry shall not use odour causing substances or Mercaptans and shall not cause odour nuisance in the surroundings.	Noted.
45	The evaporation losses in solvents shall be controlled by taking all preventive measures such as circulation of Chilled brine, transfer of solvents by using pumps instead of manual handling, closed centrifuges, providing primary & secondary condensers to all the reactor vents and all the	All control measures are in place to avoid evaporation loss of solvents. Especially, the solvent storage tanks are provided with breather valve to prevent loss. Solvents are taken from storage tanks through closed pipelines. Storage

Compliance to the conditions of Consent for Operation
(Ref Order No: TSPCB/RCP/NLG/CFO&HWM/HO/2019; Dated: 14.03.2019; Valid upto 31st March, 2024)

S. No	Condition	Divi's Compliance
	solvent storage tanks and keeping solvent storage in ground storage tanks with closed pipeline to Reactors.	tanks are vented through trap receiver and condensers are operated on chilled water.
46	The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection. a. Daily production details, RG-I records and Central Excise Returns. b. Quantity of Effluents generated, forced evaporated, condensate generated, effluents treated and RO permeate reused. c. Daily Hazardous Solid Waste generated and disposed to TSDF, Cement plants / Onsite Incineration. d. Log Books for pollution control systems.	Records are maintained and made available to the board officials for inspection.
47	The industry shall maintain proper records for effluent disposal and its concurrence with CFO order.	Maintained.
48	The industry shall not send any waste for recovery to other plants without prior approval of the Board.	Noted and followed.
49	The industry shall not adopt treatment of effluents either directly / indirectly from other sister concern units without prior permission from the Board.	Noted.
50	The industry shall furnish the Ground water quality monitoring reports quarterly to the EE, TSPCB, RO, Nalgonda.	Ground water quality was monitored through external approved laboratory and the reports are submitting to RO-TSPCB periodically.
51	The applicant shall submit Environment Statement in Form – V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.	Submission is followed from time to time.
52	The conditions stipulated in this order are without prejudice to rights and contentions of this Board in any Hon'ble court of Law.	Noted.
53	The Board reverses its right to modify above conditions or stipulate new / additional conditions and to take action including revoking of this order in the interest of environment protection.	Noted.

Divi's Laboratories Limited, Unit-I
Lingojigudem

Compliance to the conditions of Consent for Operation
(Ref Order No: TSPCB/RCP/NLG/CFO&HWM/HO/2019; Dated: 14.03.2019; Valid upto 31st March, 2024)

SCHEDULE – C

S. No	Condition	Divi's Compliance
i.	**General conditions of Authorization:**	
1	The authorized person shall comply with the provisions of the environment (Protection) Act 1986 and the rules made there under.	Noted and Followed.
2	The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.	Noted. Consent details are also displayed at main gate of the factory.
3	The person authorized shall not rent, lend, sell, transfer or otherwise transport the Hazardous and other wastes except what is permitted through this authorization.	Noted.
4	Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.	Noted.
5	The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc., and their possible impacts and also carryout mock drill in this regard at regular interval of time.	Specific and Onsite emergency plan was got prepared and emergency response procedure are implemented. Carrying out mock drills regularly for all site possible aspects.
6	The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penality".	We comply with the provisions outlined in the CPCB guidelines, for Handling and Disposal of Hazardous Wastes and any penality for the liability of Environment damage.
7	It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.	Noted.
8	The Hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported Hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.	All the Hazardous wastes and other wastes are treated and disposed as per specific condition of authorization.
9	The importer or exporter shall bear the cost of import or export and mitigation of damages if any.	Noted.
10	An application for the renewal of an authorization shall be made as laid down under the rules.	Noted.

Divi's Laboratories Limited, Unit-I
Lingojigudem

Compliance to the conditions of Consent for Operation
(Ref Order No: TSPCB/RCP/NLG/CFO&HWM/HO/2019; Dated: 14.03.2019; Valid upto 31st March, 2024)

S. No	Condition	Divi's Compliance
11	Any other conditions for compliance as per the guidelines issued by the Ministery of Environment, Forest and Climate change or Central Pollution Control Board from time to time.	All the conditions issued in the EC by the Ministery of Environment, Forest and Climate change are complied and reported.
12	Annual return shall be filed by june 30th for the period ensuring 31st March of the year.	Annual returns are filed with in the period as specified.
ii.	**Specific conditions:**	
1	The industry shall give top priority for waste minimization and cleaner production practices.	We have best practices of Waste minimization and cleaner production methods. A team includes PSC & PDC, works continuously to explore and implement best process technology by reducing impact on environment and associated resources.
2	The industry shall not store Hazardous waste for more than 90 days as per the Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.	Noted.
3	The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.	Followed.
4	The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.	We dispose to authorized recyclers only.
5	The industry shall dispose Used Lead Acid batteries to the manufacturers / dealers on buyback basis.	We dispose used lead acid batteries to the suppliers on buyback basis only.
6	The industry shall not dispose spent solvents / mixed spent solvents to the traders.	Spent solvents / mixed spent solvents are disposed to end users.
7	The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises.	We have established proper storage with bund walls and collection system if any spillages within the bund wall. We have also established continuous monitoring with dedicated team for Preventive of such spillages in the premises.
8	The industry shall maintain 6-copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.	Manifest system is maintained for each and every disposal of Hazardous waste disposal and the same copies are submitting to RO from time to time.
9	The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization.	Good housekeeping practices are in place under EHS Management System and the records are being maintained for Hazardous wastes generation and disposal as stated in authorization.

Divi's Laboratories Limited, Unit-I
Lingojigudem
Compliance to the conditions of Consent for Operation
(Ref Order No: TSPCB/RCP/NLG/CFO&HWM/HO/2019; Dated: 14.03.2019; Valid upto 31st March, 2024)

S. No	Condition	Divi's Compliance
10	The Industry shall maintain proper records for Hazardous Wastes stated in Authorization in FORM-3 i.e., quantity of incinerable waste, land disposal waste, recyclable waste etc., as per Rule 20(1) and file annual returns in Form-4 as per Rule 20(2) of the Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.	Records of Hazardous Wastes are maintained and followed as per rules.
11	The industry shall dispose of e-waste to the authorized recyclers only.	We are disposing e-waste to authorized recyclers only and the documents of the same are submitted to RO.
12	The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.	Followed.

Divi's Laboratories Limited, Unit-I

Compliance to the conditions of Consent for Operation

(Reference Order No: 200922474019; Dated: 13.05.2020; Valid upto 31st March, 2021)

SCHEDULE – A

S. No	Condition	Divi's Compliance
1	The applicant shall make applications through online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this Order as per the procedure and eligibility stipulated in the Board Circular dt:19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/circulars.aspx)	Noted and Followed.
2	This Order is issued in line with Board's CFO & HWA order dt. 14.03.2019 and CFE (change of product mix) order dt. 07.05.2020. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with all other conditions CFO & HWA order dt. 14.03.2019 and CFE (change of product mix) order dt. 07.05.2020 is still applicable.	Noted.
3	Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.	Noted.
4	The industry may explore the possibility of tapping the solar energy for their energy requirements.	We have installed solar fencing to entire site boundary. Divi's is interested in convulsing and conveying the need of the hour for conservation of Energy. Energy plan has been made and is being reviewed time to time and necessary provisions are made to incorporate the upgraded technologies. The management of Divi's has already appointed

Divi's Laboratories Limited, Unit-I

Compliance to the conditions of Consent for Operation

(Reference Order No: 200922474019; Dated: 13.05.2020; Valid upto 31st March, 2021)

S. No	Condition	Divi's Compliance
		energy team to explore the possibility of tapping the solar energy in a view of resource conservation and environment protection.
5	The industry shall comply with the all the directions issued by the Board from time to time.	Divi's Laboratories ensured the compliance of each condition as noted from earlier consent.
6	The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.	Noted.

Divi's Laboratories Limited, Unit-I

Compliance to the conditions of Consent for Operation

(Reference Order No: 200922474019; Dated: 13.05.2020; Valid upto 31st March, 2021)

SCHEDULE – B

<table>
<tr><th>S. No</th><th>Condition</th><th>Divi's Compliance</th></tr>
<tr><td>1</td><td>Total fresh Water Consumption shall not exceed 2199.0 KLD.
<table>
<tr><th>S. No</th><th>Purpose</th><th>Quantity (KLD)</th></tr>
<tr><td>1</td><td>Process & Floor washings & reactor washings</td><td>329</td></tr>
<tr><td>2</td><td>Boiler feed</td><td>700</td></tr>
<tr><td>3</td><td>Cooling (make up)</td><td>700</td></tr>
<tr><td>4</td><td>DM / Softener</td><td>150</td></tr>
<tr><td>5</td><td>Incinerator scubber</td><td>20</td></tr>
<tr><td>6</td><td>Domestic</td><td>300</td></tr>
<tr><td></td><td>Total</td><td>2199 KLD</td></tr>
</table></td><td>Divi's Laboratories is operating ZLD facility for treatment of effluents. Re-use the treated water for make-up in cooling towers.
Hence, the fresh water requirement is maintained always less than the consented qty.</td></tr>
<tr><td>2</td><td>The pre-treated efluents sending to CETP should not contain constituents in excess of the tolerance limites mentioned below.
<table>
<tr><th>Parameter</th><th>Limiting Standards</th></tr>
<tr><td>pH</td><td>5.5 – 9.0</td></tr>
<tr><td>Temprature °C</td><td>45.0</td></tr>
<tr><td>Total Dissolved Solids (Inorganic)</td><td>5,000 mg/l</td></tr>
<tr><td>Oil and Grease</td><td>20 mg/l</td></tr>
<tr><td>Phenolic Compounds (as C_6H_5OH)</td><td>5 mg/l</td></tr>
<tr><td>Ammonical Nitrogen (as N)</td><td>50 mg/l</td></tr>
<tr><td>Cyanide (as CN)</td><td>2 mg/l</td></tr>
<tr><td>Chromium Hexavalent (as Cr^{+6})</td><td>2 mg/l</td></tr>
<tr><td>Chromium (total) (as Cr)</td><td>2 mg/l</td></tr>
<tr><td>Copper (as Cu)</td><td>3 mg/l</td></tr>
<tr><td>Lead (as Pb)</td><td>1 mg/l</td></tr>
<tr><td>Nickel (as Ni)</td><td>3 mg/l</td></tr>
<tr><td>Zinc (as Zn)</td><td>15 mg/l</td></tr>
<tr><td>Arsenic (as As)</td><td>0.2 mg/l</td></tr>
<tr><td>Mercury (as Hg)</td><td>0.01 mg/l</td></tr>
<tr><td>Cadmium (as Cd)</td><td>1 mg/l</td></tr>
<tr><td>Selenium (as Se)</td><td>0.05 mg/l</td></tr>
<tr><td>Fluoride (as F)</td><td>15 mg/l</td></tr>
<tr><td>Boran (B)</td><td>2 mg/l</td></tr>
<tr><td>COD</td><td>15,000 mg/l</td></tr>
</table></td><td>We are operating ZLD facility with standby capacities in the site. The treated effluents are completely reused within the plant.</td></tr>
</table>

Divi's Laboratories Limited, Unit-1

Compliance to the conditions of Consent for Operation

(Reference Order No: 200922474019; Dated: 13.05.2020; Valid upto 31st March, 2021)

<table>
<tr><th>S. No</th><th>Condition</th><th>Divi's Compliance</th></tr>
<tr><td rowspan="2">3</td><td>The emissions shall not contain constituents in excess of the prescribed limits mentioned below.</td><td>We have installed emission control equipments at all the required places. Installed bag filter and ESP to boiler, automatic alarming system and online pH monitoring system to scrubbers. All the stacks are monitoring through external approved laboratory and the reports are submitting to RO every month.</td></tr>
<tr><td colspan="2">
<table>
<tr><th>Chimney No.</th><th>Parameter</th><th>Parameter</th><th>Emission Standards</th></tr>
<tr><td rowspan="3">1</td><td rowspan="3">Attached to Coal fired boiler of capacity 1 X 24 TPH</td><td>SPM</td><td>115 mg/Nm^3</td></tr>
<tr><td>SO_2*</td><td>600 mg/Nm^3
At 6% dry O_2, for solid fuel and 3% dry O_2, for liquid fuel</td></tr>
<tr><td>NO_x*</td><td>300 mg/Nm^3
At 6% dry O_2, for solid fuel and 3% dry O_2, for liquid fuel</td></tr>
<tr><td rowspan="3">2</td><td rowspan="3">Attached to Coal fired boiler of capacity 1 X 16 TPH</td><td>SPM</td><td>115 mg/Nm^3</td></tr>
<tr><td>SO_2*</td><td>600 mg/Nm^3
At 6% dry O_2, for solid fuel and 3% dry O_2, for liquid fuel</td></tr>
<tr><td>NO_x*</td><td>300 mg/Nm^3
At 6% dry O_2, for solid fuel and 3% dry O_2, for liquid fuel</td></tr>
<tr><td rowspan="3">3</td><td rowspan="3">Attached to Coal fired boiler of capacity 1 X 24 TPH (Standby)</td><td>SPM</td><td>115 mg/Nm^3</td></tr>
<tr><td>SO_2*</td><td>600 mg/Nm^3
At 6% dry O_2, for solid fuel and 3% dry O_2, for liquid fuel</td></tr>
<tr><td>NO_x*</td><td>300 mg/Nm^3
At 6% dry O_2, for solid fuel and 3% dry O_2, for liquid fuel</td></tr>
<tr><td rowspan="3">4</td><td rowspan="3">Attached to Thermic fluid heaters of capacity 2 X 8 lakh K.cal/hr</td><td>SPM</td><td>115 mg/Nm^3</td></tr>
<tr><td>SO_2*</td><td>600 mg/Nm^3
At 6% dry O_2, for solid fuel and 3% dry O_2, for liquid fuel</td></tr>
<tr><td>NO_x*</td><td>300 mg/Nm^3
At 6% dry O_2, for solid fuel and 3% dry O_2, for liquid fuel</td></tr>
<tr><td>5</td><td>Attached to Incinerator of capacity 9 TPD</td><td></td><td></td></tr>
<tr><td>6</td><td>Attached to DG sets of capacity 2 x 625 KVA, 750 KVA, 2 x 320 KVA, 5 x 1250 KVA & 1 x 1500 KVA</td><td>SPM</td><td>115 mg/Nm^3</td></tr>
</table>
*As per MOEF&CC notification No. GSR 96(E), dt. 29.01.2018 published under the Environment (Protection) Rules, 1986.
</td></tr>
<tr><td>4</td><td>The industry shall not manufacture any un-consented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the board.</td><td>Noted and followed.</td></tr>
<tr><td>5</td><td>The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets</td><td>We are monitoring DG Set stacks through external approved laboratory on monthly basis. DG Stack emissions are maintained with in stipulated standard.</td></tr>
</table>

Divi's Laboratories Limited, Unit-I
Compliance to the conditions of Consent for Operation
(Reference Order No: 200922474019; Dated: 13.05.2020; Valid upto 31st March, 2021)

S. No	Condition	Divi's Compliance
	more than 800 KW should comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.	
6	The industry shall comply with ambient air quality standards of PM_{10}(Particulate Matter size less than 10µm) - 100 µg/ m^3; $PM_{2.5}$(Particulate Matter size less than 2.5 µm) -60 µg/ m^3; SO_2 - 80 µg/ m^3; NO_x - 80 µg/m^3, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009 **Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)	Followed and complied as per stipulated standards. We have installed Online Ambient Air Quality monitoring stations at three locations. The real time data is connected to TSPCB & CPCB. In addition to this, manual monitoring is also carried out through external approved laboratory on monthly basis. The AAQ and Noise levels are within the limit.
7	The existing CFO & HWA Order dt. 14.03.2019 with validity upto 31.03.2024 stands cancelled.	Noted.
8	The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, falling which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valied consent attracts panel action under the provision of Water Act, Air act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016.	Noted.
9	The industries either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.	Noted.
10	The industry shall maintain separate water meters for recording water consumption for process, boiler feed, cooling and domestic purposes and also maintain daily records.	We have fixed water meters to the lines and recording category-wise consumption and the record of the same is maintained.
11	The industry shall segregate effluents into LTDS & HTDS effluents separatly.	The process effluents are segregated into Low TDS and High TDS. The process Low TDS effluents are treated in Physical, Chemical (Electro Chemical Oxidation) and Biological systems where followed by RO treatment.

Divi's Laboratories Limited, Unit-1

Compliance to the conditions of Consent for Operation

(Reference Order No: 200922474019; Dated: 13.05.2020; Valid upto 31st March, 2021)

S. No	Condition	Divi's Compliance
		The process high TDS effluents and the RO rejects are going forced evaporated in MEE. The concentrate of MEE was treated in ATFD and the final salt from ATFD was disposed to TSDF. The non-process effluent such as boiler blow down, cooling tower bleed off, DM/Softener re-generation waste are pretreated in a separate electro chemical oxidation followed by aeration tank and RO. The RO permeates are reused and rejects are treated in MEE. The domestic waste water is treated in ETP (Biological) followed by RO and the RO permeate water reused.
12	The industry shall regularly operate the ZLD system to treat the effluent and 100% recycle of treated effluent.	We regularly operate Effluent Treatment Plant consists of Electro Chemical Oxidation system, Stripper & Multiple Effect evaporators, Biological Aeration Tanks, Ultra Filtration unit, RO plants, Drum Filters and ATFDs without any deviation and we achieved "Zero Discharge".
13	The industry shall collect first run off water and same shall be treated within the premises or sent to CETP for further treatment duly following the manifest system.	We collect first run off water and treat with in the premises only.
14	The industry shall provide hood with extraction systems to the HTDS collection tanks and connect to the scrubbers to control the odour problem.	We provide dome cover to the HTDS collection tanks to control odour problem.
15	The industry shall carryout Leak Detection and Repair Study (LDAR) to assess the solvent losses and corrective measures.	All the solvent losses are controlled by implementing best LDAR practices under Divi's EHS Management system. LDAR study report was submitted to RO-TSPCB for information. We are conducting continuous VOC monitoring in the site through online monitoring system and also through external approved laboratory.
16	During maintenance / breakdown of ZLD system, the industry is permitted to send the LTDS effluents to CETP duly meeting the inlet standards stipulated at Schedule – B for not more than 15 days, in a calender year.	Noted.
17	The industry shall maintain digital flow meters with totalisers (RS-485 communication) for recording the quantity of HTDS effluents, LTDS effluent sent to JETL & RO permeate and also maintain daily records. They shall connect the flow totaliser data to TSPCB & CPCB servers as per CPCB protocol.	We have installed online, digital flow meter with totalizers (RS-485 communication) for HTDS, LTDS & RO permeates. The flow totaliser data was connected to TSPCB & CPCB servers. We are not sending the effluents to JETL. We are treating the effluents in the premises and maintaining Zero Discharge.

Divi's Laboratories Limited, Unit-1

Compliance to the conditions of Consent for Operation

(Reference Order No: 200922474019; Dated: 13.05.2020; Valid upto 31st March, 2021)

S. No	Condition	Divi's Compliance
18	The industry shall maintain vent condensers for chemical / solvent storage tanks to control fugitive emissions.	We have installed vent condensers for solvent storage tanks. In addition, we have also provided sub cooler where every necessary based on the volatility of the solvent to collect the condensate to maximum extent possible and to minimize the loss. As a precautionary step, we have also provided Nitrogen blanketing and dyke walls to storage tanks. Fugitive emissions are monitored through external approved laboratory.
19	The industry shall operate multi stage scrubber along with online pH monitoring system for control of process emissions. They shall maintain log book for operation of scrubber for monitoring active scrubbeing media.	We have installed Multi-stage and standby scrubbers in the plant for control of process emissions as well as odor. All scrubbers are provided with scrubber failure alarming system as control measure and provided Online P^H monitoring equipment with a digital view.
20	The industry shall monitor VOCs in ambient air with online VOC analyzer & connect the data to TSPCB server.	We have installed online VOC monitoring system and the records of the same is maintained. In addition, we are also monitoring VOC through external approved laboratory on monthly basis and the values are within the threshold limit.
21	The industry shall maintain elevated platform with leachate / spillages collection pit to store drums containing chemicals & wastes to control spillages / discharges of chemicals / effluents on ground.	Chemical and waste drums are stored on designated platform having impermeable flooring with leachate collection pit and a roof.
22	The industry shall maintain IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability at effluent collection system (HTDS & LTDS) and RO permeate as per CPCB norms. They shall connect the data to CPCB & TSPCB server.	We have installed & Operating IP camera with PAN, TILT Zoom, above 5x focal length, with night vision capability, along with flow meters & totalisers with RS-485 communication for HTDS & LTDS. The real time data is connected to Servers of CPCB & TSPCB.
23	The industry shall provide and operate IP camera with PAN, Zoom, 5x or above focal length, with night vision capability, at main gate entrance & at other gates where there is movement of effluent tankers, Solvent tankers, Chemical tankers, Hazardous Waste carrying vehicles & other material carrying vehicles. These cameras shall be connected to the website of TSPCB, with minimum backup of three months.	Installed IP cameras with PAN, Zoom, above 5x focal length, with night vision capability, at main gate entrance & at other gates where there is movement of effluent tankers, Solvent tankers, Chemical tankers, Hazardous Waste carrying vehicles & other material carrying vehicles. These cameras shall be connected to the website of TSPCB, with minimum backup of three months.
24	The industry shall install online TDS meter for HTDS effluent generation and connect the same to TSPCB server within two months. They shall maintain the records for effluent generation, TDS values, salts generation on daily basis.	Noted.
25	The industry shall maintain Stack Monitoring facility (Port hole, Platform, ladder etc.) as per Emission	Sampling port hole, platform & ladder are provided as per emission regulation for all stacks.

Divi's Laboratories Limited, Unit-I

Compliance to the conditions of Consent for Operation

(Reference Order No: 200922474019; Dated: 13.05.2020; Valid upto 31st March, 2021)

S. No	Condition	Divi's Compliance
	Regulation part (ERP-3) norms for all the major stacks of the industry with in a period of month.	
26	The industry shall develop greenbelt as per norms.	We have developed thick greenbelt in the plant and as well as in the surroundings. We conduct massive tree plantation programmes from time to time based on the instructions received from TSPCB and State government. The green belt events organized are submitted to RO-TSPCB in photographs.
27	The industry shall provide adequate closed storage facilities above the ground with proper lining for storage of effluents before its treatment.	We have provided separate storage shed with impermeable flooring, leachate collection system and a roof for storage of Hazardous wastes.
28	The industry shall not use effluents in cooling towers under any circumstances.	Treated water is used for make-up in cooling towers.
29	The industry shall take all necessary precautions to avoid seepages outside the industry premises.	All the storage areas are constructed with double layered cement concrete floor, suitable leakproof and bund wall.
30	The industry shall not discharge any effluents onland within or outside the plant premises.	We are operating full-fledged ETP and complied Zero-Discharge. The complete treated water is reused within the plant.
31	The industry shall collect & store the Hazarous Solid waste in an elevated closed storage shed with impervious lining and Leachate collection system.	We store Hazarous Solid waste in an elevated closed storage shed with impervious lining and Leachate collection system.
32	Under no circumstances the Hazardous Waste shall be burnt in the boiler.	Noted.
33	The industry shall provide sufficient storage collection tank to ensure the collection of first run off rain water. The industry shall collect contaminated rain water and shall dispose the sme to the CETP, after confirming to the influent standards of CETP duly maintaining separate records.	We have provided sufficient storage tank for collection of first run off rain water. We treat within the plant in our ZLD facility.
34	The industry shall provide arrangement to by-pass the rain water collection tank of first run off rain water for subsequent water flow.	For subsequent water flow, we have provided by-pass system to separate the first run off rain water to the collection tank.
35	The industry shall take measures to prevent the seepages such as cement concrete flooring with proper collection system to collect contaminants / spillages in the relevent areas in the industry premises.	All the relevant areas are constructed with double layered cement concrete floor and bund wall to collect seepages and leakages.
36	The industry shall maintain records on source of starting raw material / intermediates for each product-wise and the consolidated records shall be submitted to concerned R.O every month along with the invoice copies of the starting raw materials outsourced.	Noted and Followed.

Divi's Laboratories Limited, Unit-1

Compliance to the conditions of Consent for Operation

(Reference Order No: 200922474019; Dated: 13.05.2020; Valid upto 31st March, 2021)

S. No	Condition	Divi's Compliance
37	The industry shall maintain separate energy meters for recording energy consumption for air pollution control equipments and maintain record for daily energy consumption.	Separate energy meters were installed for recording unit wise energy consumption of air pollution control equipments and records of the same is maintained.
38	The evaporation losses in solvents shall be controlled by tanking all preventive measures such as circulation of Chilled brine, transfer of solvents by using pumps instead of manual handling, closed centrifuges, providing primary & secondary condensers to all the reactor vents and all the solvent storage tanks and keeping solvent storage in ground storage tanks with closed pipeline to Reactors. The industry shall operate Solvent Recovery Plant within plant premises. Solvents shall be recovered to the maximum extent possible and shal be reused. The industry shall submit status of effciency of Solvent Recovery plant to the concerned Regional Officer. The industry shall not dispose spent solvents / mixed spent solvents to the traders / recyclers.	To control evaporation losses and recover the maximum amount of solvents, we provide all suitable preventive measures such as dedicated pipe lines for transfer of solvents from respective solvent storage tanks to reactors. All reactors are provided with vapor condensers. Efficient Evaporators (WFE & FFE) installed to improve the solvent recovery and reduce the fugitive emissions. Nitrogen blanketing is extensively provided at several locations restricting solvent vapor formation. Double Mechanical seals are provided for all the reactors as a part of emission control measures. Mother liquors are filtered through ANFs extensively and centrifuged in closed SS tubs. 90% of the filtrations are by centrifuge where solvents used are replaced by pressure Nutch Filters (ANF) to contain the solvents thereby reducing the solvent emissions. Reduced back washings in filtration method and avoiding highly volatile vapor release. Where ever possible, drying is taken up in the filter driers where there is a provision of recovering the solvents, which is not possible in the tray driers. Operating Solvent Recovery System (SRS) with dedicated distillation columns for recovery of individual solvents. Operating Multi Distillation Columns (MDC) for recovery of solvents. The spent solvents/mixed spent solvents which cannot be reused in the process are disposed to end-users only.
39	The industry should not discharge any wastewater within or outside the factory premises.	We are operating full-fledged ETP and complied Zero-Discharge. The complete treated water is reused within plant.
40	a) The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection. a. Daily production details, RG-I records. b. Quantity of Effluents generated, reused & disposed to CETP. c. Log Books for pollution control systems d. Daily solid waste generated and disposed.	Records are maintained and made available to the board officials for inspection.

Divi's Laboratories Limited, Unit-I

Compliance to the conditions of Consent for Operation

(Reference Order No: 200922474019; Dated: 13.05.2020; Valid upto 31st March, 2021)

S. No	Condition	Divi's Compliance
	b) The industry shall submit consolidated statement of the above monthly basis to the Concerned Regional Office.	
41	The industry shall implement the odour control measures at source of generation and from ETP and shall ensure to maintain the same effectively to control odour problems.	We install several odour control equipments in the process and ETP. We have installed standby scrubbers, storage tank vents connected to condensers, Nitrogen breather valves for bulk storage tanks, PP enclosures, Big bag filling system, bag filters & ESP to boilers etc., all are effectively maintaining.
42	The industry shall ensure that there shall not be any change in process technology and scope of working without prior approval from the Board.	Noted and followed.
43	As per G.O Rt No. 286, the industry shall transport the industrial effluents and plying on the roads is allowed between 6 A.M. to 6P.M. only.	Noted and Followed. We are not disposing the industrial effluent. We are operating full-fledged ETP with ZLD within the plant.
44	The industry shall maintain concreted internal roads by cleaning regularly to avoid fugitive emissions due to vehicular movement.	Noted and Followed.
45	The industry shall comply with Task Force directions issued by the Board from time to time.	Noted.
46	The applicant shal submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendements thereof.	Submission is followed from time to time.
47	The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.	Noted.

Divi's Laboratories Limited, Unit-I

Compliance to the conditions of Consent for Operation

(Reference Order No: 200922474019; Dated: 13.05.2020; Valid upto 31st March, 2021)

SCHEDULE – C [see rule 6(2)]

(SPECIAL CONDITIONS OF AUTHORIZATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES)

S. No	Condition	Divi's Compliance
1	The industry shall give top priority for waste minimization and cleaner production practices.	Noted and Followed.
2	The industry shall not store Hazardous waste for more than 90 days as per the Hazardous and other wastes (Management, Handling and Transboundary Movement) Rules, 2016 and amendments thereof. The industry shall maintain 6-copy manifest system for transportation of waste generated and a copies of receipt of Consignee shall be submitted to the Concerned Regional Office. The Industry shall maintain proper records for Hazardous Wastes stated in Authorization in FORM-3 i.e., quantity of incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form-4 as per Rule 20(2) of the Hazardous and other wastes (Management, Handling & Transboundary Movement) Rules, 2016 and amendments thereof.	Noted & Followed. Records of Hazardous Wastes are maintained in prescribed formats and followed as per rules.
3	The industry shall dispose / sell the Hazardous Waste to only industries / agencies authorized by the State Pollution Control Boards. The industry shall verify the authorization of the Board given to the Party before disposing its waste to the External Party.	We dispose the wastes to industries authorized by State Pollution control Board only.
4	The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with authorization. In case of variation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance / CFE / CFO in this regard.	Noted and followed.
5	The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal. Waste oils shall be disposed to the authorized Reprocessors / Recyclers and Used Lead Acid Batteries shall be disposed to the manufacturers / dealers on buyback basis. The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises. The industry shall check the Certificate / Authorization / order of MoEF issued to the Re-user / Recycle units while disposing the waste oil.	We are storing the Used / Waste Oil and Used Lead Acid Batteries in a secured way. We are disposing the Waste oils to the authorized Recyclers only. We dispose used lead acid batteries to the suppliers on buyback basis only. We have established proper storage with bund walls and collection system if any spillages within the bund wall. We have also established continuous monitoring with dedicated team for Prevention of such spillages in the premises. We are disposing the waste oil to authorized Recyclers only.

Divi's Laboratories Limited, Unit-1

Compliance to the conditions of Consent for Operation

(Reference Order No: 200922474019; Dated: 13.05.2020; Valid upto 31st March, 2021)

S. No	Condition	Divi's Compliance
6	The industry shall dispose of e-waste to the authorized recyclers only.	We are disposing e-waste to authorized recyclers only and the documents of the same are submitted to RO.
7	The industry shall maintain good housekeeping.	Good housekeeping practices are in place under EHS Management System.
8	The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.	Followed.

Divi's Laboratories Limited, Unit – 1

Divi's Compliance to the Conditions of Consent for Establishment

(Reference Order No. 02/TSPCB/CFE/NLG/RO-NLG/HO/2020-129; Dated: 07.05.2020)

SCHEDULE – A:

S. No	TSPCB Condition	Divi's Compliance
1	Progress on implementation of the project shall be reported to the concerned Regional Office, T.S Pollution Control Board once in six months.	Noted and Followed.
2	Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air Pollution Control equipments to record energy consumed.	We have installed separate energy meters for Effluent Treatment Plant (ETP) and Air Pollution Control equipments to record energy consumed at each and every unit of operation.
3	The proponent shall obtain Consents for Operation (CFO) from TSPCB, as required Under Sec. 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981, before commencement of the activity.	Followed.
4	Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec. 21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.	Noted.
5	The consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.	The consent issued by the Board has exhibited at the entrance of the factory gate for information of the inspecting officers of various departments.
6	Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.	Noted.
7	Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The industry shall maintain a good housekeeping. All pipe valves, sewers, drains shall be leak proof. Dyke walls shall be constructed around storage of chemicals.	All the floor washings are collected into the process drains only. All the production blocks are connected to closed internal and main drainage system. WH, BST are provided with leachate collection pits where in turn are transferred to ETP. Storm water drainage system are separated and maintained for harvesting the rain water. Very sound housekeeping standards were followed in the plant. We have received appreciation from the board authorities for several times for good housekeeping practices. Housekeeping is the part of management system

Divi's Laboratories Limited, Unit – I

Divi's Compliance to the Conditions of Consent for Establishment

(Reference Order No. 02/TSPCB/CFE/NLG/RO-NLG/HO/2020-129; Dated: 07.05.2020)

S. No	TSPCB Condition	Divi's Compliance
		of ISO 14001 and also under GMP & FDA requirements.
		All the effluent drains are constructed with leak proof and the effluents from production blocks are routed to ETP. The drains integrity is monitored regularly as a part of maintenance under EHSMS programmes.
		Dyke walls with leachate collection pits are constructed to all storage tanks.
8	The rules and regulations notified by Ministry of Law and justice, GOI, regarding the Public Liability Insurance Act, 1991 shall be followed.	The rules and regulations notified by Ministry of Law and justice, GOI, regarding the Public Liability Insurance Act, 1991 are being followed.
9	This order is valid for period of 5 years from the date of issue.	Noted.

Divi's Laboratories Limited, Unit – 1

Divi's Compliance to the Conditions of Consent for Establishment

(Reference Order No. 02/TSPCB/CFE/NLG/RO-NLG/HO/2020-129; Dated: 07.05.2020)

SCHEDULE – B:

<table>
<tr><th>S. No</th><th>TSPCB Condition</th><th>Divi's Compliance</th></tr>
<tr><td></td><td><u>Water:</u></td><td></td></tr>
<tr><td>1</td><td>The source of water is Bore wells. The maximum permitted water consumption after implementation of change of product mix without increase in production capacity and pollution load is 2199 KLD. The water consumption quantities shall not exceed the following:
<table>
<tr><th>S. No</th><th>Purpose</th><th>Existing (KLD)</th><th>Proposed (KLD)</th></tr>
<tr><td>1</td><td>Process & Floor Washings & reactor washings</td><td>329</td><td>329</td></tr>
<tr><td>2</td><td>Boiler feed</td><td>700</td><td>700</td></tr>
<tr><td>3</td><td>Cooling (make up)</td><td>700</td><td>700</td></tr>
<tr><td>4</td><td>DM/ Softener</td><td>150</td><td>150</td></tr>
<tr><td>5</td><td>Incinerator scrubber</td><td>20</td><td>20</td></tr>
<tr><td>6</td><td>Domestic</td><td>300</td><td>300</td></tr>
<tr><td colspan="2">Total</td><td>2199 KLD</td><td>2199 KLD</td></tr>
</table></td><td>We adhere to follow the consented quantities during production.</td></tr>
<tr><td>2</td><td>Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below:
a) Industrial cooling, boiler feed
b) Domestic purposes,
c) Processing, whereby water gets polluted and pollutants are easily bio-degradable
d) Processing, whereby water gets polluted and the pollutants are not easily bio-degradable.</td><td>Separate water meters are installed for category wise consumption of water for various applications and the consumption records are maintained.</td></tr>
</table>

Divi's Laboratories Limited, Unit – I

Divi's Compliance to the Conditions of Consent for Establishment

(Reference Order No. 02/TSPCB/CFE/NLG/RO-NLG/HO/2020-129; Dated: 07.05.2020)

<table>
<tr><th>S. No</th><th>TSPCB Condition</th><th>Divi's Compliance</th></tr>
<tr><td>3</td><td>The industry shall comply with following for Waste Water Generation, treatment and disposal after implementation of change of product mix without increase in production capacity and pollution load:
<table>
<tr><th>S. No</th><th>Source of Effluent</th><th>Existing (KLD)</th><th>Proposed (KLD)</th><th>Treatment & Disposal</th></tr>
<tr><td>1</td><td>High TDS effluent – Process & washings</td><td>202</td><td>268*</td><td>➢ Shall be stripped off for organics recovery.
➢ Stripper condensate to distillate for separation of organic compounds followed by disposal to cement plants for co-processing & distilled effluents shall be routed to Biological ETP.
➢ Stripped effluents for forced evaporation in MEE followed by ATFD.
➢ Condensate from MEE & ATFD shall be routed to Biological ETP.
➢ ATFD Salts to TSDF.</td></tr>
<tr><td>2</td><td>Low TDS effluent</td><td></td><td></td><td rowspan="7">➢ Treated in Biological ETP and treated effluent from ETP shall be filtered in the RO plant.
➢ RO permeate to reuse and RO reject to MEE & ATFD for forced evaporation.</td></tr>
<tr><td></td><td>Process & washing</td><td>198</td><td>132</td></tr>
<tr><td></td><td>Boiler blow down</td><td>70</td><td>70</td></tr>
<tr><td></td><td>Cooling tower</td><td>420</td><td>420</td></tr>
<tr><td></td><td>DM/Softener regeneration</td><td>150</td><td>150</td></tr>
<tr><td></td><td>Incinerator Scrubber</td><td>20</td><td>20</td></tr>
<tr><td></td><td>Domestic</td><td>280</td><td>280</td></tr>
<tr><td></td><td>Total</td><td>1340</td><td>1340</td><td></td></tr>
<tr><td colspan="5">* Additional HTDS effluent generation due to reactions and scrubbers.</td></tr>
</table></td><td>We strictly adhere to follow for consented quantities during production.</td></tr>
<tr><td>4</td><td>Industry shall ensure that total TDS load shall not increase after change of product mix.</td><td>Noted.</td></tr>
<tr><td>5</td><td>All the units of the ZLD system shall be impervious and above ground level to prevent ground water pollution.</td><td>Noted & Followed.
ETP is constructed with leakproof and impervious.</td></tr>
<tr><td>6</td><td>The industry shall maintain & operate digital flow meters with totalizers at inlet of LTDS & HTDS effluent collection tanks, Stripper feed, MEE feed, MEE condensate, ETP inlet, ETP outlet, RO feed, RO permeate and RO rejects separately for measuring effluent generation, treatment and recycled.</td><td>We have installed flow meters with totalizers to inlet of LTDS & HTDS collection tanks, Stripper feed, MEE feed, MEE condensate, ETP inlet, ETP outlet, RO feed, RO permeate and RO rejects.</td></tr>
<tr><td>7</td><td>The industry shall maintain & operate IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision</td><td>We have installed IP camera with PAN, TILT Zoom, 5x for HTDS, LTDS effluent</td></tr>
</table>

Divi's Laboratories Limited, Unit – I

Divi's Compliance to the Conditions of Consent for Establishment

(Reference Order No. 02/TSPCB/CFE/NLG/RO-NLG/HO/2020-129; Dated: 07.05.2020)

<table>
<tr><th>S. No</th><th>TSPCB Condition</th><th>Divi's Compliance</th></tr>
<tr><td></td><td>capability at HTDS & LTDS effluent collection system and RO permeate as per the CPCB norms & connect the same to CPCB & TSPCB servers.</td><td>collection, RO permeate and treatment system and the same is connected to CPCB and TSPCB servers.</td></tr>
<tr><td>8</td><td>The industry shall continuously operate the full-fledged ZLD system to treat the effluents and shall not discharge any effluent / wastewater within or outside the premises.</td><td>We have installed various advanced treatment technologies with all stand by capacities for treatment of effluents. We are continuously operating the ETP and achieving the ZLD.</td></tr>
<tr><td>9</td><td>During transfer of materials, spillages shall be avoided and garland drains shall be constructed to avoid mixing of accidental spillages with storm drains.</td><td>Noted and Followed.
Separate drainage system for specific streams are constructed.</td></tr>
<tr><td>10</td><td>The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed.</td><td>We have provided permanent pipelines for transfer of effluents / waste water from the source of generation to ETP for appropriate treatment.</td></tr>
<tr><td colspan="3"><u>Air</u>:</td></tr>
<tr><td>11</td><td>Industry shall comply with the following:
<table>
<tr><th>S. No</th><th>Source</th><th>Control system</th></tr>
<tr><td>1</td><td>1 x 24 TPH Coal Fired Boiler</td><td>ESP</td></tr>
<tr><td>2</td><td>1 x 16 TPH Coal Fired Boiler</td><td>Bag filter</td></tr>
<tr><td>3</td><td>1 x 24 TPH Coal Fired Boiler (standby)</td><td>ESP</td></tr>
<tr><td>4</td><td>2 x 8 Lac. K. Cal/hr. Thermic Fluid Heaters</td><td>--</td></tr>
<tr><td>5</td><td>Incinerator of capacity 9 TPD</td><td>Multi cyclones followed by ventury scrubber</td></tr>
<tr><td>6</td><td>Process Emissions</td><td>Scrubbers</td></tr>
<tr><td>7</td><td>D.G.Sets - 2 x 625 KVA + 1 x 750 KVA + 2 x 320 KVA + 5 x 1250 KVA + 1 x 1500 KVA.</td><td>Acoustic enclosure</td></tr>
</table></td><td>Noted and followed the compliance.</td></tr>
<tr><td>12</td><td>A sampling port with removable dummy of not less than 15 cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack from the nearest constrict such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.</td><td>Noted and arranged.</td></tr>
</table>

Divi's Laboratories Limited, Unit – I

Divi's Compliance to the Conditions of Consent for Establishment

(Reference Order No. 02/TSPCB/CFE/NLG/RO-NLG/HO/2020-129; Dated: 07.05.2020)

S. No	TSPCB Condition	Divi's Compliance
13	The air pollution control equipment shall be operated effectively to ensure compliance of stipulated emission standards.	We are continuously operating all the Air pollution control equipments for emission control. All the pollution control equipments are provided with alarming systems.
14	The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification No. GSR 826(E), dated. 16.11.2009 during construction and regular operational phase of the project.	We ensure the compliance with respect to NAAQ Standards.
15	The industry shall install and operate multi-stage scrubbers for control of gaseous emissions. The scrubbed solutions shall be reused to the possible extent. The industry shall keep the record of disposal of all such by-products and shall submit the record to concerned Regional Officer. Industry shall use dedicated scrubbers to control process emissions.	We have installed dedicated multi-stage scrubbers for control of gaseous emissions with online pH monitors. All the scrubbers are installed with scrubber failure alarms. Records are maintained and we followed necessary submissions.
16	The industry shall provide the monitoring system to all the stacks / vents in the plant. Regular monitoring shall be carried out and report shall be submitted to the Regional officer.	We follow the stacks / vents monitoring system regularly. - Stacks are monitored through online system and also by external approved laboratory. - Vents are monitored through external approved laboratory. - Monitoring reports are submitted to Regional Officer from time to time.
17	The industry shall carry out Leak Detection and Repair studies (LDAR) regularly and shall take preventive measures as per the findings to control solvent emissions into atmosphere. The report shall be submitted to the Regional Office.	All the solvent losses are controlled by implementing best LDAR practices under Divi's EHS Management system. LDAR study report was submitted to RO-TSPCB for information.
18	The industry shall not use odour causing substances or Mercaptans and cause odour nuisance in the surroundings.	Noted and followed.
19	The industry shall not send the spent / mixed solvents to the recyclers and the same shall be processed at solvent recovery plant within the premises. Solvents shall be recovered to the maximum extent possible and shall be reused.	Followed. Recovered solvent which cannot be re-used are disposed to authorized end user only.
20	The evaporation losses in solvents shall be controlled by taking the following measures: i) Chilled brine circulation shall be carried out to effectively reduce the solvent losses into the atmosphere. ii) Transfer of solvents shall be done by using pumps instead of manual handling.	We have installed the pollution control equipments and measures are taken to control evaporation losses. -RT & chilled brine circulation. -Solvents transferring in closed system. - vent condensers are connected to cooler and sub-coolers.

Divi's Laboratories Limited, Unit – 1

Divi's Compliance to the Conditions of Consent for Establishment

(Reference Order No. 02/TSPCB/CFE/NLG/RO-NLG/HO/2020-129; Dated: 07.05.2020)

<table>
<tr><th>S. No</th><th>TSPCB Condition</th><th>Divi's Compliance</th></tr>
<tr><td></td><td>iii) Closed centrifuges shall be used due to which solvent losses will be reduced drastically.
iv) The reactor vents shall be connected with primary & secondary condensers to catch the solvent vapours.
v) All the solvent storage tanks shall be connected with vent condensers to prevent solvent vapours.</td><td>ANF are introduced in place of centrifuges and avoided solvent loss.
-The reactor vents are connected with primary & secondary condensers to catch the solvent vapors.
Solvent storage tanks are connected nitrogen and breather valves.</td></tr>
<tr><td>21</td><td>Solvent shall be pumped from the underground storage tanks to reactors through closed pipeline. Vent condensers shall be provided to the solvent storage tanks and receivers.</td><td>Followed.</td></tr>
<tr><td></td><td><u>Solid Waste:</u></td><td></td></tr>
<tr><td>22</td><td>The industry shall comply with the following after change of product mix.</td><td>Noted and Followed.</td></tr>
</table>

<table>
<tr><th>S. No</th><th>Description</th><th>Units</th><th>Existing Qty.</th><th>Proposed Qty.</th><th>Disposal</th></tr>
<tr><td>1</td><td>Process residues (Organic Residue)</td><td>Kg/day</td><td rowspan="2">5390</td><td rowspan="2">5308</td><td rowspan="3">Shall be disposed to Cement units for Co-processing / AFRF facilities of M/s: GEPIL Infrastructure Pvt.Ltd., Rakamcherla, Pudur (M), Rangareddy Dist (or) M/s: TSDF, Dundigal for pre-processing to be sent to Cement units for Co-processing / TSDF Dundigal for incineration.</td></tr>
<tr><td>2</td><td>Solvent Residue (Distillation bottom residue)</td><td>Kg/day</td></tr>
<tr><td>3</td><td>Spent carbon</td><td>Kg/day</td><td>732</td><td>702</td></tr>
<tr><td>4</td><td>Spent solvents</td><td>KLD</td><td>152</td><td>154</td><td rowspan="2">Solvents shall be recovered to the maximum extent possible and shall be reused. The Spent Solvents which cannot be reused in the plant shall be disposed to the End Users / Authorized Cement manufacturing units for Co-processing / AFRF facilities of M/s: GEPIL Infrastructure Pvt.Ltd., Rakamcherla, Pudur (M), Rangareddy Dist (or) M/s: TSDF, Dundigal for pre-processing to be sent to Cement units for Co-processing / TSDF Dundigal for incineration. The industry shall not dispose Spent Solvents / Mixed Spent Solvents to the traders / recyclers.</td></tr>
<tr><td>5</td><td>Mixed spent solvents</td><td>KLD</td><td>147</td><td>145</td></tr>
<tr><td>6</td><td>Forced Evaporation salts</td><td>Kg/day</td><td>24,868</td><td>24,860</td><td rowspan="2">TSDF for landfill / Authorized Vendors.</td></tr>
<tr><td>7</td><td>ETP sludge</td><td>kg/day</td><td>1800</td><td>1800</td></tr>
</table>

Divi's Laboratories Limited, Unit – 1

Divi's Compliance to the Conditions of Consent for Establishment

(Reference Order No. 02/TSPCB/CFE/NLG/RO-NLG/HO/2020-129; Dated: 07.05.2020)

S. No	TSPCB Condition					Divi's Compliance
	8	Incineration ash	kg/day	9.0	9.0	
	9	Sodium chloride	kg/day	120.2	47.2	Disposed to authorized recovery units / TSDF, Dundigal for land filling.
	10	Spent catalyst	Kg/day	71	67.7	Shall be disposed to TSDF / returned to supplier for recovery.
	11	Spent acids	KLD	24	24	Shall be recovered and recycled within industry / disposed to the End users / Authorized units.
	12	Used oil / Waste lubricating oil	Ltrs/day	18	18	Shall be disposed to the authorized Re-processors / recyclers.
	13	Detoxified containers & liners of HW & Haz. Chemicals • MS drums • HDPE drums • Carboys • Container liners	Nos/day Nos/day Nos/day Nos/day	80 50 170 92	82 49 168 95	After complete detoxification sent back to suppliers / Disposed to outside parties.
	14	E-Waste	Kg/day	0.85	0.85	Shall be disposed to authorized Re-processors / Recyclers.
	15	Spillage / Rejected material	Kg/day	3.5	3.5	Onsite incineration / Authorized cement manufacturing units for Co-processing / TSDF, Dundigal for incineration.
	16	Waste Insulation / Glass Wool	Kg/day	20	20	Shall be disposed to authorized Re-processors / TSDF.
	17	Used lead acid batteries	Nos/month	6.0	6.0	Disposed to manufacturers / dealers on buy back basis.
23	The drums containing chemicals / hazardous waste shall be stored on the impervious / concrete platform provided with sufficient dyke wall and leachate / spillage collection system.					We have constructed the impervious concrete platform with dyke wall and leachate system for storage of chemicals and hazardous waste.
24	Container & Container liners shall be detoxified at the specified covered platform with dyke walls and the wash wastewater shall be routed to ETP.					We collect the detoxified waste water from the washing of container & container liners from specific locations of platform with dyke walls and transfer to ETP for appropriate treatment.
25	The following rules and regulations notified by the MoE&F, GoI shall be implemented.					Noted and implemented.

Divi's Laboratories Limited, Unit– 1

Divi's Compliance to the Conditions of Consent for Establishment

(Reference Order No. 02/TSPCB/CFE/NLG/RO-NLG/HO/2020-129; Dated: 07.05.2020)

S. No	TSPCB Condition	Divi's Compliance
	a) The Hazardous and Other Wastes (Management and Transboundary movement), Rules, 2016. b) The Batteries (Management & Handling) Rules, 2001 and its Amendment Rules, 2010. c) The Plastic Waste Management Rules, 2016. d) The E-Waste (Management) Rules, 2016 and its Amendment Rules, 2018. e) The Solid Waste Management Rules, 2016. f) The Construction and Demolition Waste Management Rules, 2016. g) The Bio-Medical Waste Management Rules, 2016 and Amendment Rules, 2018.	
	Other Conditions:	
26	Industry shall maintain records of production, raw material consumption, effluent & hazardous waste generation and disposal and submit monthly report to the Regional Office.	Noted and followed.
27	Industry shall develop Green belt along the boundary and in the open spaces within the industry premises.	We have developed thick greenbelt in the plant and along the boundary, in the surroundings. We conduct and participate in massive tree plantation programmes from time to time based on the instructions received from TSPCB and State government.
28	The industry shall implement odor control measures at source of generation such as ETP, solid waste storage area etc.	We have provided odour control measures whenever necessary.
29	System of leak detection and repair of pump / pipeline shall be installed in the plant and immediate response team shall be identified for preventive maintenance.	Followed. We have conducted LDAR study and continuously monitoring as per preventive maintenance schedule with a team for immediate action.
30	The proponent shall ensure that there shall not be any change in the process technology and scope of working without prior approval from the board.	Followed.
31	The industry shall comply with all the directions issued by the Board from time to time.	Noted and we comply to the directions.
32	Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of	Noted.

Divi's Laboratories Limited, Unit – I

Divi's Compliance to the Conditions of Consent for Establishment

(Reference Order No. 02/TSPCB/CFE/NLG/RO-NLG/HO/2020-129; Dated: 07.05.2020)

S. No	TSPCB Condition	Divi's Compliance
	this order and attract action under the provisions of relevant pollution control Acts.	
33	The Board reserves its right to modify above conditions or stipulate new ./ additional conditions and to take action including revoke of this order in the interest of environment protection.	Noted.
34	Any person aggrieved by an order made the State Board under Section 25, Section 26, Section 27 of water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.	Noted.

Divi's Laboratories Limited

Date: 09.01.2020

Lr No: DLL-1/Compliance to directions/09-01-20/01

To
The Environmental Engineer,
Telangana State Pollution Control Board,
Regional Office, H.No.8-15, 1st Floor, Sri. Lakshmi Complex,
Near RTO Office, Sri. Vinayaka Nagar,
Nalgonda – 508 001.

Dear Sir,

Sub: Compliance to the Directions issued by the Board – Reg.
Ref: Order No.: NLG-20/TSPCB/UH-V/TF/2016-1707, Dated: 18.10.2019.
Legal meeting held at Board Office on 26.09.2019.

With reference to the above, we are herewith submitting our Compliance Status for directions received from the board office.

We would like to inform the board officals that we have been complied and stay complying to all those conditions of the board issued from time to time.

Enclosures:

1. Compliance to directions
2. Annexure I – Compliance status of CFO & HWA conditions
3. Annexure II – Compliance status of directions dated 26.11.18.
4. Annexure III – Last six months water consumption, wastewater generation and Hazardous wastes disposal details.
5. Annexure IV – List of ETP facilities.
6. Annexure V – List of Scrubbers.

25 JAN 2020

Thanking You,
For Divi's Laboratories Limited.,

S. RAMA KRISHNA
GENERAL MANAGER

Copy submitted to: The Member Secretary, TSPCB, Sanathnagar, Hyd.

Divi's Laboratories Limited

Date: 09.01.2020

Lr No: DLL-1/Compliance to directions/09-01-20/01

To
The Environmental Engineer,
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S. RAMA KRISHNA
GENERAL MANAGER

T.S.P.C.B. R.O. NALGONDA. Rcd 20

Copy submitted to: The Member Secretary, TSPCB, Sanathnagar, Hyd.

Divi's Laboratories Limited, Unit-1
Lingojigudem (V), Choutuppal (M), Yadadri Bhuvanagiri (Dist.), Telangana State

Compliance Status to the Directions issued by the board (Ref. Order No.: NLG-20/TSPCB/UH-V/TF/2016-1707; Dated: 18.10.2019)

S. No.	Direction	Compliance
1	The industry shall not operate without consent of the board.	Noted & Followed.
2	The industry shall comply with the CFO & HWA conditions and directions dated 26.11.2018 scrupulously.	Noted & Followed. The compliance status of CFO & HWA is attached as Annexure – I, and the compliance status of directions is attached as Annexure-II.
3	The industry shall restrict the quantities of production, products, water consumptions, including the recycled water, wastewater generation & disposal, hazardous waste generation & disposal etc., within the permitted quantities as mentioned in the CFO & HWA order and maintain the records separately.	Noted & Followed. The details of water consumption, wastewater generation and Hazardous wastes disposal of last six months is attached as Annexure – III.
4	The industry shall continuously segregate the effluent generated into HTDS & LTDS effluents and store only in above ground level storage tanks duly maintaining required free board to avoid overflows / spillages. The industry shall not store any effluents in drums or tankers etc.	Noted & followed. We are operating the ETP as ZLD facility after segregating the effluents into HTDS & LTDS streams. With all the standby capacities, the effluent tanks are maintained with sufficient capacity and free board. There is no possibility of overflows or spillages from the tanks.
5	The industry shall transfer the effluent through permanent pipelines only and shall not use any temporary flexible hose pipes for transfer of effluents under any circumstances.	Noted & followed. We have installed the dedicated pipelines for transfer of effluents from the source of effluent generation to the ETP for appropriate treatment. We are transferring the effluents through permanent & compatible pipelines only.
6	The industry shall not discharge any effluents / seepages / spillages / leakages / overflows with in the premises and outside the industry premises.	Noted & followed.
7	The industry shall regularly operate the ZLD system.	We are continuously operating ZLD system with standby capacities. List of ETP facilities is enclosed as Annexure – IV.

S. No.	Direction	Compliance
8	The industry shall operate the scrubbers continuously and shall take appropriate measures for control smell nuisance within & outside the industry.	We have installed Multi-stage and standby scrubbers in the plant for control of process emissions as well as odour. All the scrubbers are provided with scrubber failure alarm system as control measure and also provided the Online P^H monitoring system with a digital view to all the scrubbers. PP enclosures with scrubbing system is provided for reactors, HCl gases are scrubbed with dedicated multi-stage scrubbers, Drum charging hoods are connected to scrubbers while charging the liquid raw materials. List of Scrubbers is enclosed as Annexure – V.
9	The industry shall extend the validity of Bank Guarantee of Rs.32.0 Lakhs submitted to the Board from time to time before expiry, till further orders of the Board.	Noted & followed. The current BG is valid upto :16.07.2020 Guarantee Number : 1303919BG0000291.

Annexure - I

Divi's Laboratories Limited, Unit-I

Lingojigudem (V), Choutuppal (M), Yadadri Bhuvanagiri (Dist.), Telangana State

Compliance to the conditions of CFO & HWA

(Ref Order No: TSPCB/RCP/NLG/CFO&HWM/HO/2019; Dated: 14.03.2019; Valid upto 31st March, 2024)

SCHEDULE – A

S. No	Condition	Divi's Compliance
1	The applicant shall make applications through online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of the Order as per the procedure and eligibility stipulated in the Board Circular dt:19.11.2015 and Amendment to the guidelines of Auto Renewal vide Circular Memo dt: 11.09.2017 & 19.03.2018 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/circulars.aspx)	Noted and Followed.
2	Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	Noted.
3	Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.	Noted.
4	The industry may explore the possibility of tapping the solar energy for their energy requirements.	We have installed solar fencing to entire site boundary. Divi's is interested in convulsing and conveying the need of the hour for conservation of Energy. Energy plan has been made and is being reviewed time to time and necessary provisions are made to incorporate the upgraded technologies. The management of Divi's has already appointed energy team to explore the possibility of tapping

S. No	Condition	Divi's Compliance
		the solar energy in a view of resource conservation and environment protection.
5	This Order is issued in line with CFE dt: 24.12.2018 for Change of Product Mix. All the conditions stipulated in the Schedule – A of the earlier combined CFO & HWA order **TSPCB/RCP/NLG/CFO& HWM/HO/2016-2515 Date: 22.12.2016 & CFE Order dt: 24.12.2018** remains same. The industry should ensure consistence compliance of each condition of Schedule-A.	Divi's Laboratories ensured the compliance of each condition as noted from earlier consent.
6	The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.	Noted.

SCHEDULE – B

<table>
<tr><th>S. No</th><th>Condition</th><th>Divi's Compliance</th></tr>
<tr><td>1</td><td>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below.
<table>
<tr><th>S. No</th><th>Purpose</th><th>Quantity (KLD)</th></tr>
<tr><td>1</td><td>Process & Floor washings & reactor washings</td><td>329</td></tr>
<tr><td>2</td><td>Boiler feed</td><td>700</td></tr>
<tr><td>3</td><td>Cooling (make up)</td><td>700</td></tr>
<tr><td>4</td><td>DM / Softener</td><td>150</td></tr>
<tr><td>5</td><td>Incinerator scubber</td><td>20</td></tr>
<tr><td>6</td><td>Domestic</td><td>300</td></tr>
<tr><td></td><td>Total</td><td>2199 KLD</td></tr>
</table></td><td>Divi's Laboratories is operating ZLD facility for treatment of effluents. Re-use the treated water for make-up in cooling towers.
Hence, the fresh water requirement is always less than the consented qty.</td></tr>
<tr><td>2</td><td>The emissions shall not contain constituents in excess of the prescribed limits mentioned below.
<table>
<tr><th>Chimney No.</th><th>Parameter</th><th>Emission Standards</th></tr>
<tr><td>1 to 4</td><td>Particulate matter</td><td>115 mg/Nm^3</td></tr>
<tr><td rowspan="11">5</td><td>Particulate matter</td><td>115 mg/Nm^3</td></tr>
<tr><td>Particulates</td><td>50 mg/Nm^3</td></tr>
<tr><td>HCl</td><td>50 mg/Nm^3</td></tr>
<tr><td>SO_2</td><td>200 mg/Nm^3</td></tr>
<tr><td>CO</td><td>100 mg/Nm^3</td></tr>
<tr><td>Total Organic Carbon</td><td>20 mg/Nm^3</td></tr>
<tr><td>HF</td><td>4 mg/Nm^3</td></tr>
<tr><td>NOx</td><td>400 mg/Nm^3</td></tr>
<tr><td>Total Dioxins & Furans</td><td>0.1ngTEQmg/Nm^3</td></tr>
<tr><td>Hg and its compounds</td><td>0.05 mg/Nm^3</td></tr>
<tr><td>Cd+Th+their compounds</td><td>0.05 mg/Nm^3</td></tr>
<tr><td>Sb + As + Pb + Cr + Co + Cu + Mn + Ni + V + their compounds</td><td>0.05 mg/Nm^3</td></tr>
<tr><td rowspan="2">6</td><td>HCl Acid Vapour & Mist</td><td>35 mg/Nm^3</td></tr>
<tr><td>Chlorine</td><td>15 mg/Nm^3</td></tr>
</table></td><td>We have installed emission control equipments at all the required places. Installed bag filter and ESP to boiler, automatic alarming system and online pH monitoring system to scrubbers. All the stacks are monitoring through external approved laboratory and the reports are submitting to RO every month.</td></tr>
<tr><td>3</td><td>The industry should comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW should comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.</td><td>We are monitoring all the DG Set stacks through external approved laboratory on monthly basis. DG Stack emissions are maintained with in stipulated standard.</td></tr>
<tr><td>4</td><td>The industry shall comply with ambient air quality standards of PM_{10}(Particulate Matter size less than 10μm) - 100 μg/ m^3; $PM_{2.5}$(Particulate Matter size less than 2.5 μm) -60 μg/ m^3; SO_2 - 80 μg/ m^3; NO_x</td><td>Followed and complied as per stipulated standards.
We have installed Online Ambient Air Quality monitoring stations at three locations. The real</td></tr>
</table>

S. No	Condition	Divi's Compliance
	- 80 µg/m^3, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009 **Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)	time data is connected to TSPCB & CPCB. In addition to this, manual monitoring is also carried out through external approved laboratory on monthly basis. The AAQ and Noise levels are within the limit.
5	The previous CFO & HWA Order dated 13.03.2018 stands cancelled.	Noted.
6	The industry shall manufacture only the consented products.	Noted.
7	The industry shall not increase the capacity beyond the permitted capacity, without obtaining CFE & CFO of the Board.	Noted.
8	The industry shall segregate the HTDS & LTDS effluents.	The process effluents are segregated into Low TDS and High TDS. The process Low TDS effluents are treated in Physical, Chemical (Electro Chemical Oxidation) and Biological systems where followed by RO treatment. The process high TDS effluents and the RO rejects are going forced evaporated in MEE. The concentrate of MEE was treated in ATFD and the final salt from ATFD was disposed to TSDF. The non-process effluent such as boiler blow down, cooling tower bleed off, DM/Softener re-generation waste are pretreated in a separate electro chemical oxidation followed by aeration tank and RO. The RO permeates are reused and rejects are treated in MEE. The domestic waste water is treated in ETP (Biological) followed by RO and the RO permeate water reused.
9	The industry shall regularly operate the pollution control systems i.e., Strippers, Multiple Effect Evaporators (MEEs), ATFDs, Biological ETPs, RO plants for treatment and reuse of treated effluents.	We regularly operate Effluent Treatment Plant consists of Electro Catalytic Oxidation system, Stripper & Multiple Effect evaporators, Biological Aeration Tanks, Ultra Filtration unit, RO plants, Drum Filters and ATFDs without any deviation and we achieved "Zero Discharge".
10	The industry shall not carryout evaporation of effluents in any reactor.	We are operating MEE (Multiple Effect Evaporator) for Evaporation of HTDS effluents & RO Rejects.
11	The industry shall not use effluents in cooling towers under any circumstances.	Only treated water recycled in cooling towers.

S. No	Condition	Divi's Compliance
12	The industry shall maintain above ground effluent storage tanks for storage of HTDS & LTDS effluents. The industry shall not use any below ground effluent storage tanks.	We are using above ground level tanks for storage of effluents.
13	The industry shall operate water meters for recording category-wise water consumption viz. Process, Boiler feed, Cooling tower makeup, Scrubber, R&D Plant, Domestic etc.	We have fixed water meters in the lines and recording category-wise consumption and the record of the same is maintained.
14	The industry shall operate digital flow meters for recording waste water generation at inlet of various effluent streams of HTDS & LTDS, viz., Stripper / MEE feed; condensate of MEE & ATFD; steam flow to Stripper, MEE & ATFD; inlet & outlet of Biological ETP; RO feed; RO Permeate & RO reject.	We have installed "Digital Flow meters" and as well as mechanical /EMF (Electro Magnetic Flow) meters for categorized streams. Record for the same is maintained.
15	The industry shall operate VOC analyzers for monitoring of VOCs and maintain the records.	We have installed online VOC monitoring system and the records of the same is maintained. In addition, we are also monitoring VOC through external approved laboratory on monthly basis and the values are within the threshold limit.
16	The industry shall operate Multi-stage Scrubbers in the plant for control of process emissions, so as to avoid odour nuisance and maintain records..	We have installed Multi-stage and standby scrubbers in the plant for control of process emissions as well as odor. All scrubbers are provided with scrubber failure alarming system as control measure and provided Online ^{PH} monitoring equipment with a digital view.
17	The industry shall operate the online pH meters for the Multi-stage scrubbers.	All the scrubbers are provided with online pH meters with a digital view as control measure.
18	The industry shall collect & store the Hazardous Solid Waste in an elevated closed storage shed with impervious lining and Leachate collection system. The industry shall lift the Hazardous Waste regularly to the AFRF Facilities / Cement industries for Co-processing / TSDF, Dundigal for landfilling.	At present, we are sending Hazardous waste to TSDF and to Cement industries.
19	The industry shall operate IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability, along with flow meters & totalisers with RS-485 communication of HTDS & LTDS, with connection of the data to the Servers of CPCB & TSPCB. The industry shall take immediate necessary steps for regular streaming of video & regular data transmission in the online monitor system.	We have installed & Operating IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability, along with flow meters & totalisers with RS-485 communication of HTDS & LTDS and the data connected to Servers of CPCB & TSPCB. Regular streaming and online data transmission is complied.

S. No	Condition	Divi's Compliance
20	The industry shall maintain good housekeeping within the plant premises.	Good housekeeping practices are in place under EHS Management System.
21	The industry shall maintain separate energy meter for the pollution control systems and maintain the records of the same.	Separate energy meters were installed for recording unit wise energy consumption and records of the same is maintained.
22	The industry shall maintain vent condensers for the bulk storage tanks, storing highly volatile solvents, wherever required. The industry shall operate Nitrogen blanketing system, wherever required, with required pressure for the Solvents / Chemical / Product etc. for the Solvent storage tanks to avoid vapours escaping into the atmosphere, so as to avoid odour nuisance in the surroundings.	We have installed vent condensers for all the bulk storage tanks and solvent storage tanks. In addition, we have also provided sub condenser where every necessary based on the volatility of the solvent to collect the condensate to maximum extent possible and to minimize the loss. As a precautionary step, we have also provided Nitrogen blanketing and dyke walls to storage tanks.
23	Solvents shall be recovered to the maximum extent possible and shall be reused. The Spent Solvents which cannot be reused in the plant, shall be disposed to the End Users / Authorized Cement manufacturing units for Co-processing / AFRF facilities of M/s: GEPIL Infrastructure Pvt. Ltd., Rakamcherla, Pudur (M), Rangareddy Dist (or) M/s: TSDF, Dundigal, for pre-processing to be sent to Cement units for Co-processing / TDSF Dundigal for incineration. The industry shall not dispose Spent Solvents / Mixed Spent Solvents to the traders / recyclers.	We have installed solvent recovery system in the plant which consists of fractional distillation columns, high vacuum distillation facility, vent condensers, re-boilers, multi distillation columns and chilled water circulation system. We have also established two stage condensation system with chilled brine to recover VOC. By doing this, we have achieved about 97% of solvent recovery. The recovered solvent is reused in the process. Spent/mixed spent solvents are disposed to authorized recovery units only. The records of the same are submitted to RO.
24	The industry shall carryout Leak Detection and Repair Study (LDAR) periodically to assess the solvent losses and take necessary remedial measures for control of solvent losses.	All the solvent losses are controlled by implementing best LDAR practices under Divi's EHS Management system. LDAR study report was submitted to RO-TSPCB for information. We are conducting continuous VOC monitoring in the site through online monitoring system and also through external approved laboratory.
25	There shall not be any spillages / discharges of chemicals / effluents on ground. The drums containing chemicals & wastes shall be stored in elevated platform provided with leachate / spillage collection pit. Under no circumstances, the drums shall be placed on naked ground.	Spillages are strictly avoided. All kind of drums were stored on designated platform having impermeable flooring with leachate collection pit and a roof.
26	The industry shall comply with the directions issued by the Task Force from time to time.	Noted.
27	The industry shall comply with the stipulations and conditions prescribed in the CFE order.	Complied.
28	The industry should develop and maintain green belt all along the boundary of the industry and	We have developed thick greenbelt in the plant and as well as in the surroundings. We have also

S. No	Condition	Divi's Compliance
	other vacant places. The industry shall take up extensive plantation under the Haritha Haram program of the State Government.	conducted massive tree plantation programmes from time to time based on the instructions received from TSPCB and State government. The green belt events organized are submitted to RO-TSPCB in photographs.
29	The industry shall install & operate IP cameras with PAN, Zoom, 5x or above focal length, with night vision capability, at main gate entrance & at other gates where there is movement of effluent tankers, Solvent tankers, Chemical tankers, Hazardous Waste carrying vehicles & other material carrying vehicles. These cameras shall be connected to the website of TSPCB, with minimum backup of three months.	Installed IP cameras with PAN, Zoom, above 5x focal length, with night vision capability, at main gate entrance & at other gates where there is movement of effluent tankers, Solvent tankers, Chemical tankers, Hazardous Waste carrying vehicles & other material carrying vehicles. These cameras shall be connected to the website of TSPCB, with minimum backup of three months.
30	The industry shall maintain separate area for detoxification of drums and pump the effluent to effluent collection tanks.	Separate platform with bund and impermeable filoring is provided at process areas of detoxification of drums.
31	The industry shall take measures to prevent the seepages such as cement concrete flooring with proper collection system to collect contaminants / spillages in the relevant areas in the industry premises.	All the relevant areas are constructed with double layered cement concrete floor and bund wall to collect seepages and leakages.
32	The industry shall provide Stack Monitoring facility (Port hole, Platform, ladder etc.) as per Emission Regulation part-3 (ERP-3) norms for all the major stacks of the industry within a period of one month.	Sampling port hole, platform & ladder are provided as per emission regulation for all stacks.
33	The industry shall pay the balance CFO fees, at RO Nalgonda, as per the provisions of G.O.MsNo.22, Dt: 09.07.2018 issued by EFS&T (For.III) Dept. Govt. of Telangana and TSPCB Circular dt: 30.07.2018, with a copy marked to Head Office. In case of failure to pay the Consent fees, the validity of the Consent Order automatically stands cancelled and operation of the industry without valid consent attract penal action under the provisions of the water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.	Noted. There is no pending payment.
34	The industry shall follow all the Rules and Regulations under the Manufacture, Storage & Import of Hazardous Chemicals Rules, 1989, framed under the Environment (Protection) Act, 1986.	Noted and Followed.
35	The industry shall follow all the Rules and Regulations under the Chemical Accidents	All the set rules & regulations were followed. We have developed and implemented On-Site

S. No	Condition	Divi's Compliance
	(Emergency Planning, Preparedness & Response) Rules, 1996, framed under the Environment (Protection) Act, 1986.	Emergency Plan within includes aspects like plant emergency operations, details about the site likely dangers to the plant, effects of stress, strain, fire and explosion, details regarding warning alarms, hazard control measures, reliable measuring instruments, continuous surveillance, maintenance and repair work, communication facilities etc.,
36	The industry shall take all safety measures and provide fire fighting equipment in the plant.	We have established all kind of safety measures in the plant. Various kind of fire fighting equipments is in place such as fire hydrant line in single & double valves, fire extinguishers like DCP, Foam, CO_2, ABC and Modular ABC roof mounted fire extinguishers. Appointed fire fighting teams trained first aiders etc.,
37	The industry shall submit mock drill report carried out at least once in six months, as required under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.	Mock drill reports are submitting periodically to the RO.
38	The industry shall not discharge any wastewater within or outside the factory premises and maintain zero discharge of effluents.	We are operating full fledged ETP and complied Zero-Discharge. The complete treated water is reused in cooling towers.
39	The industry shall not cause any air pollution / odour nuisance in the surrounding environment.	The air & odor pollution was controlled by installing several control equipments in the process and ETP. We have installed standby scrubbers, storage tank vents connected to condensers, Nitrogen breather valves for bulk storage tanks, PP enclosures, Big bag filling system, bag filters & ESP to boilers etc.,
40	The industry has to provide adequate closed storage facilities above the ground with proper lining for storage of Hazardous Waste before its final disposal.	We have established a separate storage shed with impermeable flooring, leachate collection system and a roof for storage of Hazardous wastes.
41	All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991, should be followed. The industry shall regularly renew the PLI Policy from time to time.	Followed. We have valid PLI and the details are submitted to RO-TSPCB.
42	The industry shall maintain 3 CAAQM stations and connect the data to website of PCB.	Online monitoring stations at three different locations have installed and the real time data is transmitted to TSPCB & CPCB connected through official website of PCB.
43	Regular monitoring of vents of the storage tanks and work room concentration shall be carried out using sensors. The industry shall control fugitive emissions by providing chilled brine circulation, closed room operations and condensers with receivers.	We have installed several pollution control equipments and regularly monitoring the fugitive emissions in the plant. Reactors are connected to chilled brine condenser system. Closed handling system is provided for chemicals. Reflux condensers are provided over reducer. Solvent handling pumps are provided

S. No	Condition	Divi's Compliance
		with mechanical seals to prevent leakages. System of leak detection and repair of pump/pipeline based on preventive maintenance are followed. Where ever necessary, operations conducted in closed room and PP enclosures.
44	The industry shall not use odour causing substances or Mercaptans and shall not cause odour nuisance in the surroundings.	Noted.
45	The evaporation losses in solvents shall be controlled by taking all preventive measures such as circulation of Chilled brine, transfer of solvents by using pumps instead of manual handling, closed centrifuges, providing primary & secondary condensers to all the reactor vents and all the solvent storage tanks and keeping solvent storage in ground storage tanks with closed pipeline to Reactors.	All control measures are in place to avoid evaporation loss of solvents. Especially, the solvent storage tanks are provided with breather valve to prevent loss. Solvents are taken from storage tanks through closed pipelines. Storage tanks are vented through trap receiver and condensers are operated on chilled water.
46	The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection. a. Daily production details, RG-I records and Central Excise Returns. b. Quantity of Effluents generated, forced evaporated, condensate generated, effluents treated and RO permeate reused. c. Daily Hazardous Solid Waste generated and disposed to TSDF, Cement plants / Onsite Incineration. d. Log Books for pollution control systems.	Records are maintained and made available to the board officials for inspection.
47	The industry shall maintain proper records for effluent disposal and its concurrence with CFO order.	Maintained.
48	The industry shall not send any waste for recovery to other plants without prior approval of the Board.	Noted and followed.
49	The industry shall not adopt treatment of effluents either directly / indirectly from other sister concern units without prior permission from the Board.	Noted.
50	The industry shall furnish the Ground water quality monitoring reports quarterly to the EE, TSPCB, RO, Nalgonda.	Ground water quality was monitored through external approved laboratory and the reports are submitting to RO-TSPCB periodically.
51	The applicant shall submit Environment Statement in Form – V to the Regional office before 30th	Submission is followed from time to time.

S. No	Condition	Divi's Compliance
	September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.	
52	The conditions stipulated in this order are without prejudice to rights and contentions of this Board in any Hon'ble court of Law.	Noted.
53	The Board reverses its right to modify above conditions or stipulate new / additional conditions and to take action including revoking of this order in the interest of environment protection.	Noted.

SCHEDULE – C

S. No	Condition	Divi's Compliance
i.	**General conditions of Authorization:**	
1	The authorized person shall comply with the provisions of the environment (Protection) Act 1986 and the rules made there under.	Noted and Followed.
2	The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.	Noted. Consent details are also displayed at main gate of the factory.
3	The person authorized shall not rent, lend, sell, transfer or otherwise transport the Hazardous and other wastes except what is permitted through this authorization.	Noted.
4	Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.	Noted.
5	The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc., and their possible impacts and also carryout mock drill in this regard at regular interval of time.	Specific and Onsite emergency plan was got prepared and emergency response procedure are implemented. Carrying out mock drills regularly for all site possible aspects.
6	The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penality".	We comply with the provisions outlined in the CPCB guidelines, for Handling and Disposal of Hazardous Wastes and any penality for the liability of Environment damage.
7	It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.	Noted.
8	The Hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported Hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.	All the Hazardous wastes and other wastes are treated and disposed as per specific condition of authorization.
9	The importer or exporter shall bear the cost of import or export and mitigation of damages if any.	Noted.
10	An application for the renewal of an authorization shall be made as laid down under the rules.	Noted.

S. No	Condition	Divi's Compliance
11	Any other conditions for compliance as per the guidelines issued by the Ministery of Environment, Forest and Climate change or Central Pollution Control Board from time to time.	All the conditions issued in the EC by the Ministery of Environment, Forest and Climate change are complied and reported.
12	Annual return shall be filed by june 30th for the period ensuring 31st March of the year.	Annual returns are filed with in the period as specified.
ii.	**Specific conditions:**	
1	The industry shall give top priority for waste minimization and cleaner production practices.	We have best practices of Waste minimization and cleaner production methods. A team includes PSC & PDC, works continuously to explore and implement best process technology by reducing impact on environment and associated resources.
2	The industry shall not store Hazardous waste for more than 90 days as per the Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.	Noted.
3	The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.	Followed.
4	The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.	We dispose to authorized recyclers only.
5	The industry shall dispose Used Lead Acid batteries to the manufacturers / dealers on buyback basis.	We dispose used lead acid batteries to the suppliers on buyback basis only.
6	The industry shall not dispose spent solvents / mixed spent solvents to the traders.	Spent solvents / mixed spent solvents are disposed to end users.
7	The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises.	We have established proper storage with bund walls and collection system if any spillages within the bund wall. We have also established continuous monitoring with dedicated team for Preventive of such spillages in the premises.
8	The industry shall maintain 6-copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.	Manifest system is maintained for each and every disposal of Hazardous waste disposal and the same copies are submitting to RO from time to time.
9	The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization.	Good housekeeping practices are in place under EHS Management System and the records are being maintained for Hazardous wastes generation and disposal as stated in authorization.
10	The Industry shall maintain proper records for Hazardous Wastes stated in Authorization in FORM-3 i.e., quantity of incinerable waste, land	Records of Hazardous Wastes are maintained and followed as per rules.

S. No	Condition	Divi's Compliance
	disposal waste, recyclable waste etc., as per Rule 20(1) and file annual returns in Form-4 as per Rule 20(2) of the Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.	
11	The industry shall dispose of e-waste to the authorized recyclers only.	We are disposing e-waste to authorized recyclers only and the documents of the same are submitted to RO.
12	The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.	Followed.

Annexure - II

Divi's Laboratories Limited, Unit-1
Lingojigudem (V), Choutuppal (M), Yadadri Bhuvanagiri (Dist.), Telangana State

Compliance Status to the Directions issued by the board

(Ref: Order No. NLG-20/TSPCB/UH-II/2016-2635; Date: 26.11.2018)

S. No	Directions issued by the board	Divi's Compliance
1	The industry shall comply with all the CFO & HWA conditions of the Board scrupulously.	Noted & followed. Compliance status of CFO & HWA conditions submitted to RO, Nalgonda on 07.01.2020.
2	The industry shall comply with the directions issued by the Board from time to time.	Noted & followed. Compliance status of directions have submitted to the Board from time to time.
3	The industry shall conduct monitoring of piezowells once in three months with reputed monitoring agencies and submit the reports to the RO, Nalgonda with a copy to Head Office.	Noted & followed. Monitoring reports enclosed.
4	The industry shall renew of Bank Guarantee of Rs. 32 lakhs available with the Board from time to time till further orders from the Board.	Noted. Current BG (Bank Guarantee) is valid up to 16.07.2020. Guarantee Number: 1303919BG0000291.

Ramky Enviro Services Private Limited
(Wholly Owned Subsidiary Company of
Ramky Enviro Engineers Ltd.)
Corporate Office: 12th Floor, Ramky Grandiose -
Ramky Towers, Gachibowli,
Hyderabad - 500 032, Telangana, India.
T:+91 40 2301 5000(8), +91 40 2301 5369 (D)
T/Fax:+91 40 2980 0121, Econsultancy@ramky.com
www.ramkyenviroengineers.com

Test Report

Issued to:
M/s. DIVIS LABORATORIES LTD.,
UNIT-1, LINGOJIGUDEM VILLAGE,
CHOUTTUPPAL MANDAL,
YADADRI BHUVANAGIRI DISTRICT.

Sample Particulars	:	Bore well water	Certificate No.	:	RESPL/Divis1/June-19/15
Sample code	:	PW-01 to 09	Issue Date	:	30.06-2019
Work Order No.	:	1510322956 dt:15.05.2019	Monitoring Date	:	13.06.2019
			Sampling Location:		Piezometric bore wells

Piezometric wells Quality Results

S.No	Sample code	Source	Total depth of bore	Water level	Length of aquifer
1	DP-1	BW	79.25	19.51	59.74
2	DP-2	BW	79.25	63.34	15.91
3	DP-3	BW	74.68	14.98	59.70
4	DP-4	BW	33.53	13.12	20.41
5	DP-5	BW	33.53	11.91	21.62
6	DP-6	BW	28.96	13.42	15.54
7	DP-7	BW	42.67	9.60	33.07
8	DP-8	BW	33.53	12.55	20.98
9	DP-9	BW	42.67	10.91	31.76

Note : All values are in meters
Samples collected and submitted by Client

Engineer/ Analyst

Authorized Signatory

Note:

- *The test report shall not be reproduced except in full, without written approval of the Company.*
- *Results relate only to the parameters tested.*

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www.ramkyenvroengineers.com

Test Report

Issued to:
M/s. DIVIS LABORATORIES LTD.,
UNIT-I, LINGOJIGUDEM VILLAGE,
CHOUTTUPPAL MANDAL,
YADADRI BHUVANAGIRI DISTRICT.

Sample Particulars	:	Bore well water	Certificate No.	:	RESPL/Divis1/June-19/16
Sample code	:	PW-01 to 05	Issue Date	:	30.06-2019
Work Order No.	:	1510322956 dt:15.05.2019	Monitoring Date	:	13.06.2019
			Sampling Location	:	Peizometric bore wells

Piezometric wells Quality Results

S.No.	Physical parameters	DP-1	DP-2	DP-3	DP-4	DP-5	Standards as per IS-10500:2012
		Results					
1	pH	7.1	7.3	7.4	7.2	7.6	6.5-8.5
2	EC µS/cm	2340	1670	2416	2005	2700	--
3	Total suspended solids	50	40	50	40	90	--
4	Total Dissolved Solids	1627	1140	1430	1243	1876	500-2000
5	Turbidity (NTU)	2.5	2.8	3.1	4.2	1.8	1-5
	Inorganic parameters						
6	Total Alkalinity as $CaCO_3$	180	270	280	250	340	200-600
7	Chlorides as Cl-	489	360	520	389	607	250-1000
8	Sulphates as SO4-2	112	48	91	95	46	200-400
9	Total Hardness as $CaCO_3$	660	475	733	757	1071	200-600
10	Calcium as Ca	164	110	173	146	240	75-200
11	Magnesium as Mg	60	48	72	94	113	30-100
	Inorganic & Nutrient parameters						
13	Sodium	212	190	184	130	155	-
14	Potasium	08	09	11	07	12	-
15	Fluoride as F	1.1	1.3	1.0	0.95	0.55	1.0-1.5
16	Nitrates	34	20	11	12	19	45-NR
17	Total Phosphate	0.16	0.27	0.83	0.86	0.19	-
18	SAR	3.39	4.59	2.90	2.51	3.18	-
19	COD	17	12	11	15	14	-

Note: All parameters except pH are expressed as mg/l, EC & TSS has no standards
NR: No relaxation, Samples collected and submitted by Client

Engineer/ Analyst

Authorized Signatory

Note:

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Test Report

Issued to:
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UNIT-I, LINGOJIGUDEM VILLAGE,
CHOUTTUPPAL MANDAL,
YADADRI BHUVANAGIRI DISTRICT.

Sample Particulars	:	Bore well water	Certificate No.	:	RESPL/Divis1/June-19/17
Sample code	:	PW-06 to 09	Issue Date	:	30.06-2019
Work Order No.	:	1510322956 dt:15.05.2019	Monitoring Date	:	13.06.2019
			Sampling Location	:	Peizometric bore wells

Piezometric wells Quality Results

S.No.	Physical parameters	DP-6	DP-7	DP-8	DP-9	Standards as per IS-10500:2012
		Results				
1	pH	7.4	6.8	7.2	7.7	6.5-8.5
2	EC µS/cm	2468	2160	2168	7250	--
3	Total suspended solids	80	65	54	230	--
4	Total Dissolved Solids	1520	1258	1479	5050	500-2000
5	Turbidity (NTU)	2.3	2.8	1.8	3.2	1-5
	Inorganic parameters					
6	Total Alkalinity as $CaCO_3$	320	245	268	671	200-600
7	Chlorides as Cl-	460	411	510	1460	250-1000
8	Sulphates as SO_4^{-2}	162	128	45	380	200-400
9	Total Hardness as $CaCO_3$	926	819	808	2213	200-600
10	Calcium as Ca	212	186	190	460	75-200
11	Magnesium as Mg	95	85	80	255	30-100
	Inorganic & Nutrient parameters					
13	Sodium	180	120	145	495	-
14	Potasium	13	16	18	24	-
15	Fluoride as F	0.78	0.52	0.54	0.52	1.0-1.5
16	Nitrates	18.4	16.9	22.7	58	45-NR
17	Total Phosphate	0.17	0.14	0.11	0.18	-
18	SAR	3.96	3.08	3.28	6.68	-
19	COD	13	10	14	102	-

Note: All parameters except pH are expressed as mg/l, EC & TSS has no standards
NR: No relaxation, Samples collected and submitted by Client

Engineer/ Analyst

Authorized Signatory

Note:

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- *Results relate only to the parameters tested.*

Annexure – III

Divi's Laboratories Limited, Unit-I

WATER CONSUMPTION FROM JULY - 2019 TO DECEMBER – 2019

S. No.	Water consumption	Jul-19	Aug-19	Sep-19	Oct-19	Nov-19	Dec-19	Total (KL)
1	Process (Including washings & floor cleaning) KL	6623	6681	6432	6162	5896	8584	**40378**
2	Domestic & Canteen (KL)	5230	5299	5101	5225	5175	5299	**31329**
3	Boiler (Including steam condensate collection) KL	10547	10070	7992	8467	7479	9313	**53868**
4	DM / Softner	908	1157	1359	1348	1254	1420	**7446**
5	Cooling tower (Treated Water) KL	16464	19226	15998	19276	19072	17521	**107557**

Note:1 Treated Water: Total RO permeate and MEE condensate (Avg: 585 KL/day) are sent for re-use in cooling towers & floor cleanings.
Note:2 ~ 300 to 400 KLD water consumed for green belt.

Description	Average Water Consumed (KL/day)	Approved Qty (KL/day)	Remarks
Process, Floor & Reactor Washings	219	329	Fresh Water: 722 KL/day Treated Water: 585 KL/day
Boiler Feed	293	700	
Cooling Makeup	585	700	
DM/Softner	40	150	
Incinerator Scrubber	NIL	20	
Domestic	170	300	
Total	**1307**	**2199**	

~ 300 to 400 KL water also consumed for green belt.

Divi's Laboratories Limited, Unit-1

WASTE WATER GENERATION & TREATED FROM JULY - 2019 TO DECEMBER – 2019

Stream	Name of the effluent	Jul-19	Aug-19	Sep-19	Oct-19	Nov-19	Dec-19	Total (KL)	Avg./day (KL)
LTDS Effluent	Process effluent treated in Physical, Chemical and biological ETP followed by RO.	5169	5254	5071	5196	5093	5180	**30963**	**168**
	Domestic effluent treated in Biological ETP followed by RO.	4932	5048	4876	5027	5001	5077	**29961**	**163**
	Non-Process Effluent (Cooling tower blow down, Boiler blow down & DM/softener regeneration) treated in Biological ETP followed by RO.	8297	8664	8198	8749	8258	9268	**51434**	**280**
HTDS Effluent	Process High TDS effluents treated in MEE.	1724	1780	1541	1273	1379	3868	**11565**	**63**
	Filtration rejects (UF & RO) to MEE for evaporation.	8964	10194	9712	10135	9865	10689	**59559**	**324**
							Total Effluent Qty (Avg./day)		**997**

Divi's Laboratories Limited, Unit-1

HAZARDOUS WASTE DISPOSAL DETAILS FROM JULY - 2019 TO DECEMBER - 2019

Month	Organic Solid waste to cement Industries (Kgs)	Spent Carbon to cement Industries (Kgs)	FE Salts to TSDF (Kgs)	ETP Sludge to TSDF (Kgs)
July-19	18610	14460	685930	52270
Aug-19	67410	0	713950	18910
Sep-19	23290	0	663920	0
Oct-19	40680	0	599800	52350
Nov-19	0	20860	692380	71140
Dec-19	21300	0	600500	101220
Total (Kgs)	**171290**	**35320**	**3956480**	**295890**

Divi's ZLD Facility:

✳ ***Complete Effluent Treatment Plant for "Zero Discharge" was in operation with advanced treatment technologies and all standby capacities such as:***

- *Electro Chemical Oxidation System,*
- *Biological Aeration tanks of primary & extended with Jet Aerators & Fine Bubble Diffuser System,*
- *Multiple Effect Evaporators of falling film & Raising film technology in four, five & six effects connected with Stripper Columns,*
- *Ultra filtration system,*
- *RO Plants with Disc tube & Sea water membrane type RO plants,*
- *Multi Grade Filters (Pressure Sand Filter),*
- *Rotary Vacuum Drum filter for Solids & Liquids separation,*
- *ATFD (Agitated Thin Film Dryer).*
- *Dedicated Hazardous Wastes Storage Facility with impermeable flooring and roof*
- *Incinerator with waste heat recovery system (Not operating as the total organic solid waste is sending to cement industries as alternative fuel)*
- *Online Air & Water monitoring systems*
- *IP camera at main gate entrance*

Divi's ETP-ZLD Facilities:

A. Physical & Chemical Treatments

Oil & Grease Traps

Equalization & Neutralization Tanks

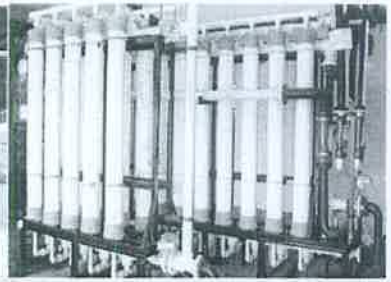
Electro Chemical Oxidation System

B. Biological Treatment System with Jet Aerators & Diffuser Aeration Technology

C. Pre & Final Filtration System

Pressure Sand Filters

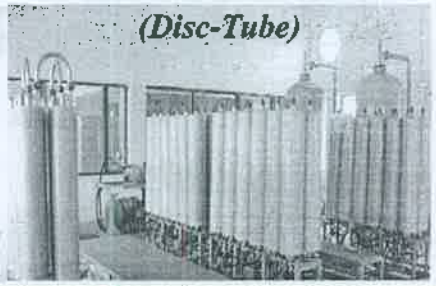
Ultra Filtration System



RO Building

Process RO Plant (SWRO)

Non-Process RO Plant (Disc-Tube)



Divi's ETP-ZLD Facilities:

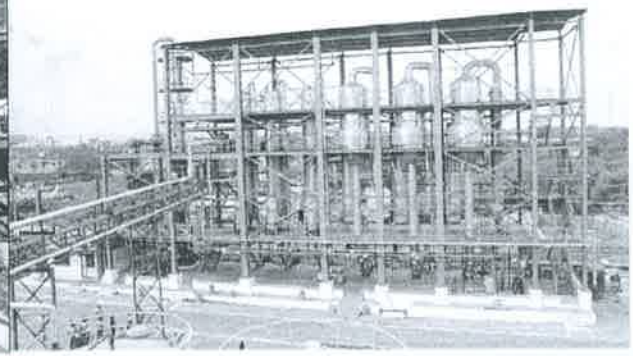
Stripper & Multiple Effect Evaporator (MEE)

Stripper Column

Four Effects Evaporator

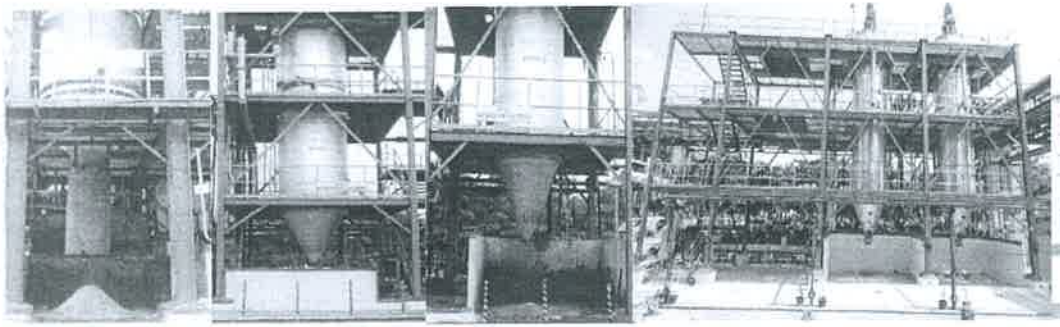
Five Effects Evaporator

Six Effects Evaporator

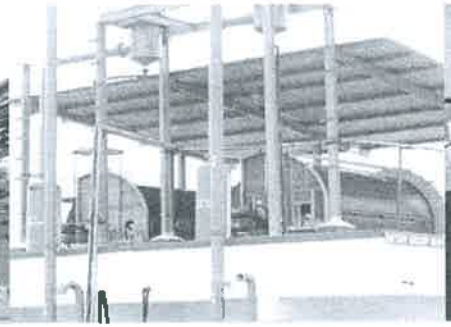


Solid Waste Management

ATFD – 1, 2, 3, 4 & 5



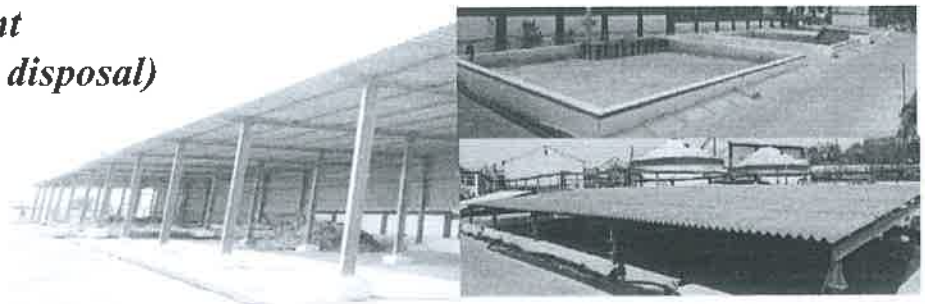
Rotary Vacuum Drum Filter



Sludge Drying Beds

Hazardous Waste Management
(Temporary Storage Shed before final disposal)

- Impermeable Flooring
- Secondary Containment
- Roofing
- Leachate Collection



Waste Collection Bins

Annexure – V

Divi's Laboratories Limited, Unit-1

LIST OF SCRUBBERS IN THE PLANT

Location	Product	No of Scrubbers	Type of media	Remarks
Process-1	R-amine	2	C.S Lye	Installed Multi stage scrubbers with standby arrangement connected with scrubber failure alarms and Online P^H monitors.
Process-2	Proguanil HCl, Sulphazine	3	C.S Lye	
Process-3	Thiol Acid	2	Hypo Solution	
Process-4	Levetiracetam	4	C.S Lye & Water	
	Nabumetone		Water	
Process-5	Sulphazine & Thiol Acid	4	C.S Lye	
Process-6	Levetiracetam	3	water	
Process-7	Bromo OTBN	1	Chilled C.S Lye Solution	
Process-8	Thiol Acid	1	$KMNO_4$ Solution	
Process-9	Valacyclovir.HCl	1	C.S Lye	
Process-10	Bromo OTBN	6	C.S Lye	
	Atovaquone		C.S Lye	
	Thiol Acid		C.S Lye	
Process-11	Free Amine Pivalate Ester	3	C.S Lye	
	Marcoumar		Water	
Process-12	CME	3	C.S Lye & Water	
	Iopamidol		C.S Lye & Water	
Process-13	Valacyclovir.HCl	2	C.S Lye	
	Atovaquone		C.S Lye & Water	
Process-14	Recovery plant	2	C.S Lye	
Process-15	Fumaraldehyde Bis (Dimethyl acetal)	2	C.S Lye	
	Total	**39**	--	

STATE BANK OF INDIA
COMMERCIAL CLIENT
GROUP BRANCH
SBI,DOOR NO.8
HYDERABAD

Tel No. : 040-23421423,040-2342
Fax No. : 040-23421408
SWIFT No. : SBININBB659
PIN Code : 500034

08-07-2020

To,
MEMBER SECRETARY T S POLLUTION CONTROL BOARD
A3 INDUSTRIAL ESTATES SANATHNAGAR HYDERABAD 500018

DEAR SIRs,

ORIGINAL GUARANTEE NUMBER	:	1303919BG0000291
AMOUNT OF GUARANTEE	:	3,200,000.00
GUARANTEE COVER FROM	:	16-07-2019 to 16-07-2020
LAST DATE OF LODGEMENT CLAIM	:	16-07-2021
APPLICANT	:	DIVIS LABORATORIES LTD-DTA UNIT 1

1. We hereby inform you that at the request of the above applicant, the captioned Guarantee No. 1303919BG0000291 issued by us on 16-07-2019 and renewed till 16-07-2020 for an amount of INR 3,200,000.00 has now been extended for further period upto 16-07-2021 for an amount of INR 3,200,000.00

2. The last date for the receipt of claims under this extended guarantee will be 16-07-2022

3. All other terms and conditions as appearing in the Original Guarantee shall apply to this Extension guarantee and shall be read with the Original guarantee for STATE BANK OF INDIA

AUTHORISED SIGNATORY
HARJOT KAUR
SS No. K-11128
Hyderabad-13039

AUTHORISED SIGNATORY
A. JAYANTI
Deputy Manager
SS. No.J-3478
SBI, CCG Br.-13039, Hyd.

PLEASE CONTACT BRANCH FOR eTradeSBI FACILITY-INTERNET ACCESS TO TRADE FINANCE

Jul 8, 2020 3:36 PM

STATE BANK OF INDIA
COMMERCIAL CLIENT
GROUP BRANCH
SBI,DOOR NO.8
HYDERABAD

Tel No. : 040-23421423,040-2342
Fax No. : 040-23421408
SWIFT No. : SBININBB659
PIN Code : 500034

To,
MEMBER SECRETARY T S POLLUTION CONTROL BOARD
A3 INDUSTRIAL ESTATES SANATHNAGAR HYDERABAD 500018

Amendment Details

Date of Amendment	:	08-07-2020
Guarantee Reference Number	:	1303919BG0000291
Your Reference Number	:	
Amemdment Details	:	We hereby advise you of amendments made to the referenced Guarantee : Expiry Date changed to:16-07-2021 Date of Claim has changed to: 16-07-2022
Sender to Receiver Information	:	HY 5336526

Yours FaithFully ,

Authorized signature

HARJOT KAUR
SS No. K-11168
Hyderabad-13039

PLEASE CONTACT BRANCH FOR eTradeSBI FACILITY-INTERNET ACCESS TO TRADE FINANCE

P SANDHYA RANI
S.V.L.NO. 1/2007
H.NO. 8-3-677/1/2
YELLAREDDYGUDA
HYDERABAD - 500073
LICENSE NO: 06/2007

भारत INDIA

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TELANGANA

The Member Secretary,
T.S Pollution Control Board, A3,
Industrial Estates, Sanathnagar, Hyderabad – 500018

08 JUL 2020

Re: Bank Guarantee No.1303919BG0000291 dt. 16.07.2019 for Rs.32,00,000/- (Rupees thirty two lakhs only) expiring on 16.07.2020 (hereinafter referred to as the Original Guarantee)

At the request of our client M/s.Divi's Laboratories Limited, having its corporate office at Divi Towers, 1-72/23(P)/DIVIS/303, Cyber Hills Gachibowli, Hyderabad – 500 032, we State Bank of India, CCG Branch, Banjara Hills, Hyderabad are agreeable to extend the period of the above guarantee for a further period of 1 Year from 16.07.2020 to 16.07.2021.

Except as provided above all other terms and conditions as appearing in the Original Guarantee shall apply to this Extension guarantee and shall be read with the Original guarantee. Please treat this as an integral part of the Original Guarantee to which it would be attached.

NOTWITHSTANDING anything contained herein or in the original / renewed guarantee, as originally issued / renewed earlier -

1. Our liability under this Guarantee is restricted to Rs.32,00,000/- (Rupees thirty two lakhs Only)

2. This Bank Guarantee shall be valid upto 16.07.2021.

3. The beneficiary's right as well the Bank's Liability under this Guarantee shall stand extinguished unless a written claim or demand is made under this Guarantee on or before 16.07.2022.

Place : Hyderabad
Date :

08 JUL 2020

कृते भारतीय स्टेट बैंक
For STATE BANK OF INDIA

उप प्रबंधक (सि.एस.)
Deputy Manager (C.S.)
वाणिज्यिक ग्राहक समूह शाखा, हैदराबाद
Commercial Clients Group Br-13039, Hyd.

HARJOT KAUR
SS No. K-11168
Hyderabad-13039

A. J...
Deputy Manager
SS. No.J-3478
SBI, CCG Br.-13039, Hyd.

Divi's Laboratories Limited

Date: 17.07.2020

Lr. No: DLL-1/Compliance to Directions/17-07-20/02

To
The Environmental Engineer,
Telangana State Pollution Control Board,
Regional Office, H.No.8-15, 1st Floor, Sri. Lakshmi Complex,
Near RTO Office, Sri. Vinayaka Nagar,
Nalgonda – 508 001.

Dear Sir,

Sub: Submission Renewed Bank Guarantee – Reg.
Ref: 1. Order No.: NLG-20/TSPCB/UH-V/TF/2016-2635; Dated: 04.03.2020.
2. Pointwise Compliance to above directions letter dated: 24.04.2020 submitted on 03.07.2020.

With reference to 1st cited above, we are herewith submit the renewed Bank Guarantee in favour of Member Secretary, T S Pollution Control Board.

Bank Guarantee details:
Guarantee Number: 1303919BG0000291.
Amount of Guarantee: INR 32, 00,000.00
Guarantee valid upto 16.07.2021

This is for your information and records.

Regards,
For Divi's Laboratories Limited.,

S. RAMA KRISHNA
GENERAL MANAGER

Copies submitted to: 1. The Member Secretary – TSPCB, Sanathnagar, Hyd.
2. The JCEE – TSPCB, Zonal Office, R.C. Puram.

FACTORY : UNIT-1 : Lingojigudem Village, Choutuppal Mandal, Yadadri Bhuvanagiri District, Telangana - 508 252, INDIA.
Tel. : 08694 - 257001, CIN : L24110TG1990PLC011854
REGD. OFFICE : Divi Towers, 1-72/23(P)/DIVIS/303, Cyber Hills, Gachibowli, Hyderabad - 500 032, Telangana, INDIA.
Tel. : 91-40-2378 6300 / 400 Fax : 91-40-2378 6460
E-mail : mail@divislaboratories.com, Website : www.divislaboratories.com.

TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500 018
Ph: 040-23887500

CENTRAL LABORATORY

Analysis Report

Reg. No.SR/05/TSPCB/HO/R00/LAB/2018/11412-11414
Collected on: 26/11/2019
Test method: Standard Methods of APHA, 23rd Edition
Issue date: 07/12/2019

Collected by: EE, AES & AEE-I, RO-NLG
Received on: 27/11/2019
Quantity of the sample: 1 Ltr. sample each
Page No.: 1 of 1

Source: M/s. Divis Laboratories Ltd., Lingojigudem (V), Chouttupal (M), Yadadri Bhuvanagiri District.

Sample code : Sample details / collection point

11412 - Inlet of Biological ETP (LTDS Effluent).

11413 - ECOT Inlet (Primary Aeration Effluent).

11414 - ECOT Outlet (Biological Aeration Tank Inlet).

Parameters	Method (*) No.	Unit	Results		
			11412	11413	11414
pH at 25°C	4500-B	-	3.9	7.41	6.92
Total Suspended Solids	2540-B	mg/L	780	310	220
Total Dissolved Solids (TDS)	2540-C	mg/L	15,520	15,100	14,510
Chemical Oxygen Demand	5220-B	mg/L	27,360	25,120	14,240
Oil and Grease	5520 – B	mg/L	2.4	1.9	1.6

Note: Results related to sample as received.

(N. Murali Mohan)
Joint Chief Environmental Scientist (FAC)

.....End of report.....

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500 018
Ph: 040-23887500

CENTRAL LABORATORY

Analysis Report

Reg. No.SR/05/TSPCB/HO/R00/LAB/2018/11415-11417
Collected on: 26/11/2019
Test method: Standard Methods of APHA, 23rd Edition
Issue date: 07/12/2019

Collected by: EE, AES & AEE-I. RO-NLG
Received on: 27/11/2019
Quantity of the sample: 1 Ltr. sample each
Page No.: 1 of 1

Source: M/s. Divis Laboratories Ltd., Lingojigudem (V), Choutuppal (M), Yadadri Bhuvanagiri District.

Sample code : Sample details / collection point

11415 - Outlet of Biological ETP (Sand Filter Feed).

11416 - Sand Filter Outlet (Ultra Filtration Feed).

11417 - Ultra Filtation Outlet (Process RO Feed).

Parameters	Method (*) No.	Unit	Results		
			11415	11416	11417
pH at 25°C	4500-B	-	6.31	7.16	7.05
Total Suspended Solids	2540-B	mg/L	150	80	15
Total Dissolved Solids (TDS)	2540-C	mg/L	12,100	8,800	8,200
Chemical Oxygen Demand	5220-B	mg/L	1,216	1,192	752
Oil and Grease	5520 – B	mg/L	0.3	0.2	BDL

Note: Results related to sample as received.

BDL: Below detectable limit

(N. Murali Mohan)
Joint Chief Environmental Scientist (FAC)

.....End of report.-.....

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500 018
Ph: 040-23887500

CENTRAL LABORATORY

Analysis Report

Reg. No.SR/05/TSPCB/HO/R00/LAB/2018/11418-11420
Collected on: 26/11/2019
Test method: Standard Methods of APHA, 23rd Edition
Issue date: 07/12/2019

Collected by: EE, AES & AEE-I. RO-NLG
Received on: 27/11/2019
Quantity of the sample: 1 Ltr. sample each
Page No.: 1 of 1

Source: M/s. Divis Laboratories Ltd., Lingojigudem (V), Chouttupal (M), Yadadri Bhuvanagiri District.

Sample code : Sample details / collection point

11418 - Process RO Permeate.

11419 - HTDS Effluent (MEE Feed).

11420 - MEE Condensate.

Parameters	Method (*) No.	Unit	Results		
			11418	11419	11420
pH at 25°C	4500-B	-	7.06	6.25	8.5
Total Suspended Solids	2540-B	mg/L	5	480	20
Total Dissolved Solids (TDS)	2540-C	mg/L	440	45,025	540
Chemical Oxygen Demand	5220-B	mg/L	100	12,080	1,240
Oil and Grease	5520 – B	mg/L	BDL	1.4	0.6

Note: Results related to sample as received.

BDL: Below detectable limit

(N. Murali Mohan)
Joint Chief Environmental Scientist (FAC)

.....End of report.....

AUTHORITY INSPECTIONS

PRESS NOTE BY THE ENVIRONMENTAL ENGINEER, REGIONAL OFFICE, TSPCB, NALGONDA.

On several occasions, our plant was inspected and visited by various authorities/officials as individuals and groups/team.

This provides a detailed review report on recent inspections, precise of comments and satisfaction of various groups:

Group – 1 : Regional Office, TSPCB – Nalgonda.	On date 19.12.2014
Group – 2 : Rolling Task Force TSPCB – Board Office, Hyderabad.	On date 26.03.2015
Group – 3 : Rolling Task Force TSPCB – Board Office, Hyderabad.	On date 28.03.2015
Group – 4 : Rolling Task Force TSPCB – Board Office, Hyderabad.	On date 02.04.2015
Group – 5 : Regional Office, TSPCB-Nalgonda	On date 09.04.2015
Group – 6 : Mandal & District Officials.	On date 21.04.2015
Group – 7 : Plant visit by Task Force team.	On date 13.06.2015
Group – 8 : MoEF & CC, Regional office, Chennai.	On date 20.07.2015 & 21.07.2015
Group – 9 : Regional Office, TSPCB-Nalgonda.	On date 05.08.2015

FINAL REMARKS OF THE INSPECTION AUTHORITIES

Date of inspection	Name of the Authority	Groups	Remarks
19.12.2014	Regional office, TSPCB-Nalgonda.	Group - 1	• Effluent treatment plant is in operation wise segregated effluents • Records of facility operations are at place • No deviations and no unauthorized discharge/disposals • No odour observed outside the industry • AAQM stations at three locations were working
26.03.2015	Rolling Task Force TSPCB – Board Office, Hyderabad.	Group – 2	• The EE reviewed the ETP facilities and pollution control systems – felt satisfaction • No observations • Outlook - Satisfied
28.03.2015	Rolling Task Force TSPCB – Board Office, Hyderabad.	Group – 3	• No deviations in the withdrawal and consumption of water
02.04.2015	Rolling Task Force TSPCB - Board Office, Hyderabad.	Group – 4	• EE and AEE took photographs of entire ETP facilities in operation • No deviations
09.04.2015	Regional Office, TSPCB-Nalgonda.	Group – 5	• The EE suggested to raise the secondary containment for MEE cooling tower platform • No deviations in the plant operation
21.04.2015	Mandal & District Officials	Group - 6	• The team members appreciated Divi's Laboratories for having full fledged ETP • No deviations • Outlook – Satisfied

FINAL REMARKS OF THE INSPECTION AUTHORITIES

Date of inspection	Name of the Authority	Groups	Remarks
13.06.2015	Plant visit by Task Force team	Group – 7	•. The professors commented as a very good and model plant with all kind of facilities. •. JCE and the team left the site with all good comments.
20.07.2015 & 21.07.2015	MoEF & CC, Regional office, Chennai.	Group – 8	• The project authorities are developed excellent greenbelt. Production blocks and utilities are functioning effectively with adopting various statutory requirements. I believe that this best effort of the project team will definitely help the better Environment & Sustainable growth.
05.08.2015	Regional Office, TSPCB-Nalgonda.	Group – 9	• The officials of regional office satisfied with the implementation of CFO conditions.
09.03.2016 & 21.04.2016	NEERI, Zonal Laboratory – Hyd & PCB.	Group – 10	•The officials satisfied with the facilities.
30.04.2016	Task force team.	Group – 11	•The officials of regional office appreciated the implementations & facilities.

Divi's site inspections by Govt. Authorities

Date of inspection	Name of the Authority	Name of the Team Member	Designation	Groups	Purpose of inspection
19.12.2014	Regional office, TSPCB-Nalgonda.	L. Vishveswar Goud	Environmental Engineer.	Group - 1	Facility Check
		V. Ravi Shankar	Assist. Environmental Engineer.		
		T. Ravinder	Analyst (Gr-I).		
26.03.2015	Rolling Task Force TSPCB – Board Office, Hyderabad.	Mr. Kumar Pathak	Environmental Engineer.	Group – 2	Facility check
		S.Srinivas	Analyst (Gr-I) Central Lab.		
		Ms. Preethi Subhashani	Assist. Environmental Engineer.		
28.03.2015	Rolling Task Force TSPCB – Board Office, Hyderabad.	Mr. Kumar Pathak	Environmental Engineer.	Group – 3	Facility check
		S.Srinivas	Analyst (Gr-I) Central Lab.		
		Ms. Preethi Subhashani	Assist. Environmental Engineer.		
02.04.2015	Rolling Task Force TSPCB - Board Office, Hyderabad.	Mr. Kumar Pathak	Environmental Engineer.	Group – 4	Facility check
		Ms. Preethi Subhashani	Assist. Environmental Engineer.		
09.04.2015	Regional Office, TSPCB-Nalgonda.	L. Vishveswar Goud	Environmental Engineer.	Group – 5	CFE inspection
		V. Ravi Shankar	Assist. Enivronmental Engineer.		
21.04.2015	Mandal & District Officials	Smt. Rajitha Reddy	MPDO, Choutuppal.	Group - 6	Team constituted by JCE for inspection of industries.
		T. Ravinder	Analyst (Gr-I), PCB-Nalgonda.		
		Mr. Veeraswami	Field Analyst, PCB-Nalgonda		
		Mr. Sai Krishna	IPO-DIC Nalgonda.		
		Mr. Ijaj Ali Khan	Agricultural officer.		
		Mr. Harish	AE – RWS.		
		Mr. Bharat	Office Assistant(MPDO)		

Divi's site inspections by Govt. Authorities

Date of inspection	Name of the Authority	Name of the Team Member	Designation	Groups	Purpose of inspection
13.06.2015	Plant visit by Task Force team	Mr. I. Raghunadha Swamy	JCE, TSPCB.	Group - 7	Team constituted by JCE for inspection of industries.
		Dr. Y.V.D.Nageswar	Chief Scientist, CSIR-Indian Institute of Chemical Technology and Dean – Academic & Faculty, NIPER(National Institute of Pharmaceutical Education and Research, Hyd.		
		Dr. Shashidhar	Assistant Professor, IIT, Hyd.		
		Mr. M.S.Satyanarayana Rao	JSO - Zonal Lab, TSPCB.		
		Mr.Visweshwar Goud	EE, Nalgonda.		
		Mr .T. Ravinder	Analyst(Gr-I) Nalgonda.		
20.07.2015 & 21.07.2015	MoEF & CC, Regional office, Chennai.	Dr.M.Thalamadai Karuppiah	MoEF & CC (Ministry of Environment, Forests and Climate Change) GOI, Regional Office, Chennai.	Group - 8	EC inspection
05.08.2015	Regional Office, TSPCB-Nalgonda.	L. Vishveswar Goud	Environmental Engineer.	Group - 9	CFO Inspection
		V. Ravi Shankar	Assist. Environmental Engineer.		
		T. Ravinder	Analyst (Gr-I).		
09.03.2016 & 21.04.2016	NEERI, Zonal Laboratory – Hyd & PCB	Dr. Raghuvamsi Ram	Principal Scientist – NEERI	Group – 10	NEERI & PCB official visiting industries
		Mrs. Morami D.Kalita,	Scientist – NEERI		
		Mr .T. Ravinder	Analyst(Gr-I) Nalgonda.		

DIVI'S PLANT INSPECTION BY AUTHORITIES

Group - 1

Date of Inspection	Name of the Authority	Name of the Team Member	Designation
19.12.2014	Regional office, TSPCB-Nalgonda.	L. Vishveswar Goud	Environmental Engineer.
		V. Ravi Shankar	Assist. Environmental Engineer.
		T. Ravinder	Analyst (Gr-I).

The team headed by the Environmental Engineer, regional office, Nalgonda have inspected the plant

FACILITY DETAILS INSPECTED BY THE OFFICIALS:

1. ETP – (Effluent collection system, pH adjustment, settling tanks, Electro chemical oxidation treatment system, Biological aeration process and pre-filtration units)
2. MEE Plants (MEE-1, MEE-2)
3. ATFD (Agitated Thin Film Dryer)
4. Incinerator,
5. RO Plants of Process and non-process effluents,
6. AAQMS – 3 stations ; VOC analyzers
7. 16 ton & 24 ton boilers
8. Working status of boiler ESP(Electro Static Precipitator) and bag filters.

DOCUMENTS VERIFIED AND COLLECTED FROM THE INDUSTRY:

1. CFO copy.
2. Effluent ZLD schematic flow drawing.
3. Zonal laboratory analysis report of ZLD ETP.
4. Report of Scrubbing system and several air pollution control devices.
5. A report showing "Glance at sustainable development of effluent treatment plant – year wise investment details.
6. Summary of Hazardous waste sent to authorized offsite vendors (from Jan -14 to Nov -14).
7. Statement contain disposal details of Hazardous waste to TSDF (from Jan -14 to Nov -14).
8. Statement contain disposal details of Hazardous waste- Organic Solid Waste (Distillation Bottom) to Authorized offsite Vendor (from Jan -14 to Nov -14).
9. Statement contain disposal details of Hazardous waste –Spent Carbon to Authorized offsite Vendor (from Jan -14 to Nov -14).
10. Statement contain disposal details of Hazardous waste – Spent Acid (from Jan -14 to Nov -14).
11. Reports of Online Ambient Air monitoring stations (1,2 &3) Date-17.12.14 to 18.12.14 and 18.12.14 to 19.12.14)
12. Ground Water Report of Deputy Director.
13. Copy of Permission for laying of pipeline from District Collector.
14. CSR programmes – Annual report (Apr-13 to Mar-14) – 1 copy
15. CSR programmes summary report (01.04.14 to 16.12.14).

Officials took copy of all the above documents by hand from the industry on the date of inspection.

FINAL VIEW OF INSPECTING AUTHORITIES:

1. **Effluent treatment plant is in operation wise segregated effluents**
2. **Records of facility operations are at place**
3. **No deviations and no unauthorized discharge/disposals**
4. **No odour observed outside the industry**
5. **AAQM stations at three locations are working continuous**
6. **Outlook – Satisfied.**

DIVI'S PLANT INSPECTION BY AUTHORITIES

Group - 2

ROLLING TASK FORCE TEAM			
Date of Inspection	**Name of the Authority**	**Name of the Team Member**	**Designation**
26.03.2015	Rolling Task Force TSPCB – Board Office, Hyderabad.	Mr. Kumar Pathak	Environmental Engineer.
		Ms. Preethi Subhashani	Assist. Environmental Engineer.
		S.Srinivas	Analyst (Gr-I) Central Lab.

INTRODUCTORY SESSION:

- The team viewed power point presentation on:

1. Complete effluent treatment system (Effluent collection, treatment system of process LTDS & COD, HTDS and Domestic Effluents)
2. Air Pollution control systems in the plant.
3. Online monitoring systems
4. CSR activities
5. Green belt development
6. Water management
7. Environmental performance

FACILITY INSPECTED BY THE TEAM:

The team walk through the plant (Production blocks, water block, safety systems and ETP facilities).

1. Online pH meters installed for scrubbers in PB-II & PB-V.
2. Scrubbers connected to several process reactors in the manufacturing process,
3. WFE (Wiped Film Evaporator)
4. Sub coolers in Production blocks.
5. Water purification block – Water meters installed for production units
6. Entire ETP facilities such as O&G tanks, Equalization tanks,
7. Electro chemical oxidation plant and its principle of operation.
8. Biological aeration systems,
9. Pre-filtration and final filtration units such as UF(Ultra filtration) & Process RO plants, Non-process RO plants,
10. Stripper and its principle of operation,
11. MEE and ATFD plants.

DOCUMENTS VERIFIED AND ASKED US TO SUBMIT:

1. Block wise manufacturing products list
2. No. of reactors in each production block & capacities of the reactors
3. Individual blocks effluent collection sump capacity details
4. List of Cooling towers in the plant
5. List of scrubbers installed for each block with media and the gasses scrubbing
6. List of Water meters installed and last one year consumption details
7. Effluent flow meters and qty of effluent treated in last one year
8. List of Hazardous wastes disposed with quantities
9. Solvent storage capacities and the name of solvent stored in each tank
10. Statement of ER-1.

SPECIFIC INFORMATION COLLECTED BY THE OFFICIALS:

- Site water source
- No.of borewells
- Flow meters for water consumption, steam flow meters, flow meters for effluent (LTDS, HTDS & Domestic) and flow meter for RO permeate discharge to cooling towers.

EFFLUENT & BORE WATER SAMPLES COLLECTED BY THE OFFICIALS:

- While inspecting ETP and other facilities, the team took the following stage wise samples each one ltr.

1. Equalization tank outlet (after pH adjustment) ECOT Feed
2. ECOT outlet
3. Biological treatment inlet
4. Secondary clarifier outlet
5. Primary clarifier outlet
6. Condensate aeration tank inlet
7. Condensate aeration tank outlet
8. Process RO feed
9. Process RO permeate
10. Process RO reject
11. Non-process RO feed
12. Non-process RO permeate
13. Non-process RO reject
14. Stripper feed
15. Stripper bottom (MEE feed)
16. MEE condensate
17. MEE concentrate (Reject)
18. Bore well sample-1 (Near main gate)
19. Bore well sample-2 (Near substation)
20. Bore well sample-3 (Near hostel)

All these samples were got sealed by the analyst and field man in the presence of EE & AEE at our administration office.

FINAL VIEW OF INSPECTION TEAM:

1. **The EE took over the document of ETP facilities and Pollution control systems for review.**
2. **No observations**
3. **Outlook – Satisfied.**

XXX

Divi's Laboratories – Received waste water analysis report from central laboratory, TSPCB.

All the reported values are well within the discharge limits

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500 018
Ph: 040-23887500

CENTRAL LABORATORY

FORM - X
REPORT BY THE BOARD ANALYST

(See Rule 26)

Report No: SR/10/TSPCB/HO/R00/LAB/2015/3237-3242
Issue date: 18/04/2015
Page No. 1 of 1

I here by certify that I, **N. Raveendhar, State Board Analyst** duly appointed under Sub – section (3) of Section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) **received on 27/03/2015** and **collected on 26/03/2015** by **S. Srinivas, Analyst Gr.I, Central Lab**, a 1 Ltr. sample each of **M/s.Divis Laboratories Ltd., Unit-I, Lingojigudem (V), Choutuppal (M), Nalgonda dist.**, from

Sample code	:	Sample details / collection point
3237	-	Condensate aeration tank outlet
3238	-	Process RO feed
3239	-	Process RO permeate
3240	-	Process RO rejects
3241	-	Non-process RO feed
3242	-	Non-process RO permeate

The sample was in a condition fit for analysis reported below:

The condition of the seals, fastening and container on receipt was intact

I further certify that I have analysed the above mentioned sample on **27/03/2015** to **18/04/2015** and declare the results of the analysis to be as follows.

Parameter(s)	Method (*) No.	Unit	Results					
			3237	3238	3239	3240	3241	3242
pH at 25°C	4500-B	-	8.7	6.9	7.0	6.7	7.5	7.01
Total Suspended Solids	2540-D	mg/L	1027	581	90	984	250	5
Total Dissolved Solids (TDS)	2540-C	mg/L	9089	23531	370	51536	15450	567
Chemical Oxygen Demand	5220-B	mg/L	4922	5534	146	27223	4114	181

Note: Results related to sample as received.
(*) Standard methods of APHA, 22nd Edition.

Signed this: **18/04/2015**
Address :
Central Laboratory
A.P.P.C.B., Hyderabad

(N. RAVEENDHAR)
Board Analyst

.....End of report.....

Divi's Laboratories – Received waste water analysis report from central laboratory, TSPCB

All the reported values are well within the discharge limits

TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500 018
Ph: 040-23887500

CENTRAL LABORATORY

FORM - X
REPORT BY THE BOARD ANALYST

(See Rule 26)

Report No: SR/10/TSPCB/HO/R00/LAB/2015/3243-3247
Issue date: 18/04/2015
Page No. 1 of 1

I here by certify that I, **N. Raveendhar, State Board Analyst** duly appointed under Sub – section (3) of Section 53 of the Water (Prevention and Control of Pollution) Act. 1974 (6 of 1974) **received on 27/03/2015** and **collected on 26/03/2015** by **S. Srinivas, Analyst Gr.I, Central Lab**, a 1 Ltr. sample each of **M/s.Divis Laboratories Ltd., Unit-I, Lingojigudem (V), Choutuppal (M), Nalgonda dist.,** from

Sample code	:	**Sample details / collection point**
3243	-	Non-process RO rejects
3244	-	Stripper feed
3245	-	Stripper bottom
3246	-	MEE condensate
3247	-	MEE concentrate

The sample was in a condition fit for analysis reported below:

The condition of the seals, fastening and container on receipt was intact

I further certify that I have analysed the above mentioned sample on **27/03/2015** to **18/04/2015** and declare the results of the analysis to be as follows.

Parameter(s)	Method (*) No.	Unit	Results				
			3243	3244	3245	3246	3247
pH at 25°C	4500-B	-	7.01	7.20	6.67	6.84	6.09
Total Suspended Solids	2540-D	mg/L	471	437	426	31	900
Total Dissolved Solids (TDS)	2540-C	mg/L	35738	52072	51673	569	172135
Chemical Oxygen Demand (COD)	5220-B	mg/L	9843	40757	41142	622	28503

Note: Results related to sample as received.
(*) Standard methods of APHA, 22nd Edition.

Signed this: **18/04/2015**
Address :
Central Laboratory
A.P.P.C.B., Hyderabad

(N. RAVEENDHAR)
Board Analyst

.....End of report.....

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavaran Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500 018
Ph: 040-23887500

CENTRAL LABORATORY

Analysis Report

Reg. No.SR/05/APPCB/HO/R00/LAB/2015/3248-3250
Collected on: 26/03/2015
Test method: Standard Methods of APHA, 22nd Edition
Issue date: 06/04/2015

Collected by: Analyst Gr.I, Central Lab
Received on: 27/03/2015
Quantity of the sample: 1Ltr. sample each
Page No.: 1 of 1

Source: M/s.Divis Laboratories Ltd., Unit-I, Lingojigudem (V), Choutuppal (M), Nalgonda dist.

Sample code	:	Sample details / collection point
3248	-	Bore well near main gate within the premises
3249	-	Bore well near substation
3250	-	Bore well near hostel

Parameters	Unit	Results		
		3248	3249	3250
pH	-	7.82	7.91	7.74
Total Suspended Solids	mg/L	25	6	51
Total Dissolved Solids	mg/L	2762	2597	3076
Chlorides as Cl^-	mg/L	1351	1416	1165
Sulphates as SO_4^{-2}	mg/L	161	153	164
Total Hardness as CaCO3	mg/L	276	248	296
Total Alkalinity as CaCO3	mg/L	960	900	840
Calcium as Ca+2	mg/L	41.6	44.8	54.4
Magnesium as Mg+2	mg/L	41.7	33	38.38
Fluoride	mg/L	1.06	1.08	0.85
Chemical Oxygen Demand	mg/L	12	15	13

Note: Results related to sample as received.

(N. RAVEENDHAR)
Senior Environmental Scientist

.....End of report.....

Divi's Laboratories – Received Bore well water analysis report from central laboratory, TSPCB

All the reported values are well within the discharge limits

DIVI'S PLANT INSPECTION BY AUTHORITIES

Group - 3

ROLLING TASK FORCE TEAM IN PLANT SURROUNDING			
Date of Inspection	**Name of the Authority**	**Name of the Team Member**	**Designation**
28.03.2015	Rolling Task Force TSPCB – Board Office, Hyderabad.	Mr. Kumar Pathak	Environmental Engineer.
		S.Srinivas	Analyst (Gr-I) Central Lab.
		Ms. Preethi Subhashani	Assist. Environmental Engineer.

FACILITY INSPECTED BY THE OFFICIALS:

In an enquiry of borewells in the surroundings, the Task Force team inspected water storage sumps situated at our site (away to plant area).

Task Force Team Enquiry:
The team contact our security person about the water inlet to sump.

Information received by the Task Force Team from the person at source:
Water is coming from tangadapalli bore well and collecting into sump.

Task Force team left the place.

DIVI'S PLANT INSPECTION BY AUTHORITIES

Group - 4

ROLLING TASK FORCE TEAM			
Date of Inspection	**Name of the Authority**	**Name of the Team Member**	**Designation**
02.04.2015	Rolling Task Force TSPCB – Board Office, Hyderabad.	Mr. Kumar Pathak	Environmental Engineer.
		Ms. Preethi Subhashani	Assist. Environmental Engineer.

FACILITY INSPECTED AND PHOTOS CAPTURE BY THE OFFICIALS:

The rolling Task Force Team entered the plant for second time and inspected the facilities:

1. Scrubbers installed for process vents
2. Working status of Online pH monitors installed for scrubbers
3. Water consumption flow meters
4. Effluent treatment plant facilities
5. Hazardous waste storage facility
6. Process and Non-process RO plants
7. RO permeate discharge flow meters
8. Flow meter register of RO permeate discharge to cooling towers
9. Boilers.
10. Noted the Hazardous waste stocks such as Spent carbon, Organic solid wastes and MEE salt.

FINAL VIEW OF INSPECTION TEAM:

1. **The EE & AEE took photographs of entire facilities in operation for pollution control.**
2. **No deviations**
3. **Outlook – Satisfied.**

XXX

DIVI'S PLANT INSPECTION BY AUTHORITIES

Group - 5

IN CONNECTION TO CFE			
Date of Inspection	**Name of the Authority**	**Name of the Team Member**	**Designation**
09.04.2015	Regional office, TSPCB-Nalgonda.	L. Vishveswar Goud	Environmental Engineer.
		V. Ravi Shankar	Assist. Environmental Engineer.

FACILITY DETAILS INSPECTED BY THE OFFICIALS:

1. Scrubbers installed in process areas and online pH monitor.
2. Inspected entire ETP operations such as Electro Chemical Oxidation plant, Biological aeration tanks, RO plants, sludge beds, MEE, ATFD and new MEE construction area.
3. Inspected 16 TPH, 24 TPH boilers and ESP operation for 24 TPH boiler
4. Cooling towers
5. Inspected VOC monitoring system installed at online monitoring stations and checked the current value.

The AEE took photograph of all the above said facilities

DOCUMENTS VERIFIED AND COLLECTED FROM THE INDUSTRY:

The EE and AEE have verified the application and product mix information submitted in three volumes.
Volume-1: Application & Annexures with EMP
Volume-2: Comparison of Approved and Proposed Loads (Summary details)
Volume-3: Proposed product mix details
(Schemes, process flow sheets with material balance of each product)

1. All the summary details in soft copy.
2. Details of RO plants supplied to surrounding villages under CSR.
3. Height of each Scrubber 'vent' installed in the process areas.
4. Brief list of ETP facilities with capacities.

SPECIFIC INFORMATION COLLECTED BY THE OFFICIALS:

The EE and AEE collected information about the bore wells in usage and the bore well which are not in use.

Divi's Laboratories Limited

Date: 07.05.2015

Lr.No.DLL-2/CFE/07-05-15/02

To
The Environmental Engineer,
Telangana State Pollution Control Board,
Regional Office, Nalgonda.

Dear Sir,

Sub: Additional information submitted for CFE – Reg.

Ref: 1. CFE inspection to our site on 09.04.2015
2. Present CFE & CFO vide Order –
CFE: No.APPCB/NLG/9/CFE/HO/2013 - 5511, Dated: 17.12.2013.
CFO: No.APPCB/RCP/NLG/22247/CFO&HWM/HO/2014 - Dated: 01.03.2014.

With reference to the first cited above, herewith we submit additional information to your office for your kind perusal.

Please find enclosed.

Annexure-1: Last one year qty of hazardous waste disposed to TSDF.
Annerure-2: Last one year qty of hazardous waste disposed to cement plants.
Annexure-3: Last six months production details.

With the above, we request your consent of CFE for change in product mix.

Thanking You,

For Divi's Laboratories Limited.,

S.RAMAKRISHNA
GENERAL MANAGER.

Received

"An ISO-9001, ISO-14001 and OHSAS-18001 Triple certified company"

FACTORY : UNIT-I : Lingojigudem Village, Choutuppal Mandal, Nalgonda District, ~~Andhra Pradesh~~ Telangana - 508 252, INDIA.
Tel. : +91-8694-257001, Fax : +91-8694-257006
CORPORATE OFFICE: Divi Towers, 7-1-77/E/1/303, Dharam Karan Road, Ameerpet, Hyderabad - 500 016, INDIA.
Tel. : +91-40-2378 6300 / 400 Fax : +91-40-2378 6460 CIN: L24110TG1990PLC011854
E-mail : mail@divislaboratories.com, Website : www.divislaboratories.com

Documents submitted to the Inspection Authorities:
Reference: Covering letter Ack.

FINAL VIEW OF INSPECTION TEAM:

1. **The EE suggested to raise the secondary containment for MEE cooling tower platform.**
2. **No deviations**
3. **Outlook – Satisfied.**

XXX

DIVI'S PLANT INSPECTION BY AUTHORITIES

Group - 6

IN CONNECTION TO INSPECTION OF INDUSTRIES CONSTITUTED BY JCE			
Date of Inspection	**Name of the Authority**	**Name of the Team Member**	**Designation**
21.04.2015	Team appointed by JCE.	Smt. Rajitha Reddy	MPDO, Choutuppal.
		T. Ravinder	Analyst (Gr-I), PCB-Nalgonda.
		Mr. Veeraswami	Field Analyst, PCB-Nalgonda
		Mr. Sai Krishna	IPO-DIC Nalgonda.
		Mr. Ijaj Ali Khan	Agricultural officer.
		Mr. Harish	AE – RWS.

INTRODUCTORY SESSION:

In the interactive session, the team expressed to inspect the following:

- Pollution control measures (Waste water treatment and disposal and Air pollution monitoring) and Hazardous waste disposals.
- To collect the ground water samples and to know the quality of water in the surroundings.
- To verify the employment details provided to the locals and non locals working the industrial units.

Divi's executive explained brief about existing Environmental facilities, water source facility and employment details to the inspection committee.

VERIFICATION OF CONSENT ORDER:

The team checked the CFO copy of the industry.

The PCB official verified and took the copy of CFO, latest Hazardous waste disposal manifest documents (organic solid waste and evaporation salts).

BORE WATER SAMPLES COLLECTED BY THE TEAM:

The team inspected the bore well points and collected the bore water samples as below:

1. Bore water sample near main gate
2. Bore water sample near substation
3. Bore water sample near ‘B hostel
4. Gokaram water sample near safety fire water sump
5. Tangedapally water sample near water block storage sump.

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavaran Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500 018
Ph: 040-23887500

CENTRAL LABORATORY

Analysis Report

Reg. No.SR/05/TSPCB/HO/R00/LAB/2015/4237-4241

Collected by: Team-2 of Analyst Gr.I, TSPCB, RO-Nalgonda, MPDO-Choutuppal, Agricultural Officer, IPO & AEE-RWS of Pochampally (M)

Collected on: 21/04/2015

Received on: 23/04/2015

Test method: Standard Methods of APHA, 22nd Edition

Quantity of the sample: 1Ltr. sample each

Issue date: 06/05/2015

Page No.: 1 of 1

Source : M/s.Divi's Laboratories Ltd., Unit-1, Lingojigudem (V), Choutuppal (M), Nalgonda dist.

4237 : Water sample collected from bore well – 1 located beside sub-station within the industry premises
4238 : Water sample collected from bore well – 2 located near main entrance gate within the industry premises
4239 : Water sample collected from bore well – 3 located beside B-Hostel within the industry premises
4240 : Water sample collected from pipe line before falling the sump (3500KL) within the industry pipe line coming from Musi water Gokaram (V), Valigonda (M), Nalgonda dist.
4241 : Water sample collected from pipe line before falling the sump (3500KL) within the industry pipe line coming from Thangadpally (V), Panchayat bore wells, Choutuppal (M), Nalgonda dist.

Parameters	Unit	Results					ISO 10500 of 2012
		4237	4238	4239	4240	4241	
pH	-	7.44	7.59	7.72	7.37	7.69	6.5-8.5
Electrical Conductivity	µS/cm	3320	2368	3350	2386	2308	>2000 (**)
Total Dissolved Solids	mg/L	2020	1472	1992	1479	1364	500 (2000*)
Chlorides as Cl^-	mg/L	622	416	653	400	389	250 (1000*)
Sulphates as SO_4^{-2}	mg/L	160	144	134	142	117	200 (400*)
Total Hardness as CaCO3	mg/L	640	632	628	652	596	200 (600*)
Total Alkalinity as CaCO3	mg/L	616	556	592	564	536	200 (600*)
Calcium as Ca+2	mg/L	155	187	136	184	147	75 (200*)
Magnesium as Mg+2	mg/L	61	39	69	46	55	30 (100*)
Fluoride	mg/L	1.63	1.65	2.10	1.55	1.75	1.0 (1.5*)
Phosphate	mg/L	BDL	0.06	0.09	0.09	0.54	-
Chemical Oxygen Demand	mg/L	16	14	47	8	20	-
Total Suspended Solids	mg/L	2	6	9	7	4	-
Sodium as Na	mg/L	472	279	448	379	282	-
Potassium as K	mg/L	3.02	2.1	2.9	2.2	5.3	-
Sodium Absorption Ratio	%	8.1	4.8	7.8	6.4	5.0	-
% Sodium	%	61.4	48.9	60.5	55.6	50.3	-

Note:

1. Results related to sample as received.
2. (*) Permissible limit in absence of alternate source.
3. (**) EC value for irrigation standards.

(N. RAVEENDHAR) 5/5/15
Senior Environmental Scientist

.....End of report.....

Divi's Laboratories – Received Bore well water analysis report from central laboratory, TSPCB.

All the reported values are well within the discharge limits

FINAL VIEW OF INSPECTION TEAM:

1. **The team appreciated for having full fledged ETP**
2. **No deviations**
3. **Outlook – Satisfied.**

XXX

DIVI'S PLANT INSPECTION BY AUTHORITIES

Group - 7

TEAM CONSTITUTED BY JCE FOR INSPECTION OF INDUSTRIES.			
Date of Inspection	**Name of the Authority**	**Name of the Team Member**	**Designation**
13.06.2015	Plant visit by Task Force team.	Mr. I. Raghunadha Swamy	JCE, TSPCB.
		Dr. Y.V.D.Nageswar	Chief Scientist, CSIR-Indian Institute of Chemical Technology and Dean – Academic & Faculty, NIPER(National Institute of Pharmaceutical Education and Research, Hyd.
		Dr. Shashidhar	Assistant Professor, IIT, Hyd.
		Mr. M.S.Satyanarayana Rao	JSO - Zonal Lab, TSPCB.
		Mr. Visweshwar Goud	EE, Nalgonda.
		Mr. T. Ravinder.	Analyst(Gr-I) Nalgonda.

DIVI'S PLANT INSPECTION BY AUTHORITIES

Group - 8

IN CONNECTION TO EC			
Date of Inspection	**Name of the Authority**	**Name of the Team Member**	**Designation**
20.07.2015 & 21.07.2015	Regional office, Chennai.	Dr.M.Thalamadai Karuppiah, Scientist	MoEF & CC (Ministry of Environment, Forests and Climate Change) GOI, Regional Office, Chennai.

INTRODUCTORY SESSION:

The official also reviewed all the consents starting from 1st & 2nd EC and subsequent CFO copies. Verified the compliance of 1st and 2nd EC conditions as well.

The official left the site at around 7.15 PM on first day of his inspection.

Day-2: The official reached site at around 9.30 AM. The official write down, the number of products deleted and added in subsequent change of product mix.

The official verified all the documents such as environmental consents, monitoring reports, records of ETP performance and CSR programmes and expenditure details.

DOCUMENTS VERIFIED BY THE OFFICIAL:

1. 1st EC and 1st CFO of the industry
2. 2nd EC and its subsequent CFE, CFO with compliance
3. NOC of ground water withdrawal
4. Announcement of EC in News paper
5. Payment of Water Cess returns
6. ER-1 reports of March and April – 15.
7. Ambient Air Quality test reports (Third party & Online) The official informed us to get monitor all the AAQM parameters by third party instead of limited parameters.
8. Test reports of Fugitive emissions, Effluent, Ground water, Stack & DG set monitoring, VOC and Noise level (Official suggested us to also check noise level at onsite with hand operated analyser)
9. Onsite emergency plan (Official asked us to get it approved by concerned authority)
10. Explosive license
11. Book of CSR activities

FACILITY DETAILS INSPECTED BY THE OFFICIAL:

1. The official visited production facility PB-II & took photographs of scrubber line connected from reactor and inspected online pH meter for scrubber
2. Water block – inspected the water storage sumps, water purification process, flow meters connected in the lines. Took photographs of the same.
3. SRS & MDC plants – took photograph
4. ETP (Inspected according to flow chart) such as Oil & Grease traps, neutralization tanks, settling tank, electro chemical treatment system, biological tanks, UF and RO. Incinerator (old & New), Hazardous waste storage platform, All MEE plants and ATFDs. The official inspected the salt falling from ATFD.
5. The official took photographs of flow meter connected in ETP line and all the ETP facilities.
6. Online Ambient Air Quality Monitoring Station – 1 (Its functioning details)
7. Old and new boilers (24 TPH boiler PLC operation)
8. MEE cooling tower (took photograph)

SUGGESTIONS BASED ON OBSERVATIONS:

1. Hazardous waste handling system - The official suggested to install mechanized handling system instead of manual collection and lifting from ATFD bottom cone.

DOCUMENTS TOOK ON HAND:

1. 1st and 2nd EC copies
2. 1996 and 2009 CFO copies
3. Latest CFO and CFE copies
4. Water cess payment (Ack letter)
5. Ground water withdrawal permission letter
6. March and April-15 ER-1 statement.

Visitors Book

HYDERABAD

Date	Name & Address	Remarks
21/7/2015	Dr. M. THALAMADI KARUPPIAH Scientist Ministry of Environment, forests and climate change, GoI Regional office, Chennai-034.	The Project Authorities are developed excellent green belt development. Production blocks and utilities are functioning effectively with adopting various stabilizing requirements. I believe that the best effort of the project team will definitely help the better environment & Sustainable growth. Wishing you.

DIVI'S PLANT INSPECTION BY AUTHORITIES

Group - 9

IN CONNECTION TO CFO			
Date of Inspection	**Name of the Authority**	**Name of the Team Member**	**Designation**
05.08.2015	Regional Office, TSPCB-Nalgonda.	L. Vishveswar Goud	Environmental Engineer.
		V. Ravi Shankar	Assist. Environmental Engineer.
		T. Ravinder	Analyst (Gr-I).

DIVI'S PLANT INSPECTION BY AUTHORITIES

Group - 10

NEERI & PCB official visiting industries			
Date of Inspection	**Name of the Authority**	**Name of the Team Member**	**Designation**
09.03.2016 & 21.04.2016	NEERI, Zonal Laboratory – Hyd & PCB.	Dr. Raghuvamsi Ram	Principal Scientist – NEERI
		Mrs. Morami D.Kalita,	Scientist – NEERI
		Mr .T. Ravinder	Analyst(Gr-I) Nalgonda.

DIVI'S PLANT INSPECTION BY AUTHORITIES

Group - 11

Computerized Online Inspections			
Date of Inspection	**Name of the Authority**	**Name of the Team Member**	**Designation**
30.04.2016	Task Force team.	M. Praveen Kumar	Environment Engineer.
		Ch. Srinivas	Analyst (GR-I), Regional Office Jeedimetla.

Facility details inspected by the official:

The team consists of Mr. M. Praveen Kumar, EE and CH. Srinivas GR-I Analyst from regional office, Jeedimetla have took plant tour and visited production blocks and complete ETP facilities such as Online monitoring station, Incinerator, MEE, ATFD, RO, ECOT, ETP neutralization tanks and Hazardous waste storage facility.

Divi's Laboratories - Final review of Inspection Reports

Divi's Laboratories reviewed all the inspections made by different authorities.

It was understand from the review that there is no impact to the surrounding environment due to the operations of Divi's Laboratories.

The inspection reports of various authorities expose the best environmental performance of Divi's Laboratories and the impacts to Air, water and soil are not due to Divi's Operations.

As a sustainable development, the resources and systems were periodically self inspected by Divi's Laboratories and necessary actions were incorporated and followed with upgraded technologies.

VISON LABS
Environmental Consultants & Analytical Services
Recognised by ISO/IEC 17025:2005 (NABL), MoEF & CC, NABET-QCI, FSSAI, ISO 9001 : 2015 & OHSAS 45001 : 2018

TEST REPORT

Mus Water

Issued to: **M/s. Divi's Laboratories Limited** UNIT I , Lingojigudem (Village), Choutuppal (Mandal), Yadadri-Bhuvanagiri(District) – 508252, Telangana.		Issued Date	03.02.2020
		Our Ref No	TC50642000001597F
		Work Order No	1510322936
		Work Order Date	02.05.2019
Sample description	**Water Sample - 2**	Mode of Packing	Polyethylene Can
Appearance of the Sample	Turbid Liquid	Sample condition of at the time of Receiving	Found Ok
		Sample Quantity	1 ltr
Sample Registration Date	23.01.2020	Date of Analysis	24.01.2020
Sample Registration Time	05:00 pm	Analysis Completion date	29.01.2020
Sample Collected by Customer and given to Mr. Aravind on behalf of **VISON LABS**			

Sample Tested As Received Basis

TEST RESULTS

S. No	Parameters	Units of Measurement	Test Method	Test Results	Drinking Water Limits As per IS: 10500; 2012	
					Acceptable Limits	Permissible limits in absence of alternative Source
	PHYSICAL EXAMINATION					
1.	pH at 25°C	--	IS:3025 part 11 1983, RA-2017	7.20	6.50 – 8.50	No relaxation
2.	Conductivity at 25°C	µmhos/cm	IS: 3025 Part 14 1984, RA-2013	2488	--	--
3.	Total Dissolved Solids	mg/L	IS: 3025 Part 16 1984, RA-2017	1716	500 max	2000 max
4.	Turbidity	NTU	IS: 3025 Part 10 1984, RA-2017	28.40	1 max	5 max
5.	Color	Hazen	IS: 3025 Part 4 1983, RA-2017	50	5 max	15 max
	CHEMICAL EXAMINATION					
6.	Total Hardness as $CaCO_3$	mg/L	IS: 3025 Part 21 2009, RA-2014	460	200 max	600 max
7.	Alkalinity – Phenolphthalein	mg/L	IS: 3025 Part 23 1986, RA-2014	Nil	---	---
8.	Alkalinity – Methyl Orange	mg/L	IS: 3025 Part 23 1986, RA-2014	370	200 max	600 max
9.	Calcium as Ca	mg/L	IS: 3025 Part 40 1991, RA-2014	92.0	75 max	200 max
10.	Magnesium as Mg	mg/L	IS: 3025 Part 46 1994, RA-2014	55.2	30 max	100 max
11.	Non – Carbonate Hardness	mg/L	IS: 3025 Part 51 2001, RA-2006	90	---	---
12.	Chloride as Cl	mg/L	IS: 3025 Part 32 1988, RA-2014	450	250 max	1000 max
13.	Sodium as Na	mg/L	IS: 3025 Part 45 1993, RA-2014	354.9	---	---
14.	Potassium as K	mg/L	IS: 3025 Part 45 1993, RA-2014	4.0	---	---
15.	Sulphate as SO_4	mg/L	IS: 3025 Part 24 1986, RA-2014	208.8	200 max	400 max
16.	Nitrate as NO_3	mg/L	IS: 3025 Part 34 1988, RA-2014	13.5	45 max	No relaxation
17.	Silica as SiO_2	mg/L	IS: 3025 Part 35 1988, RA-2014	11.0	--	--
18.	Iron as Fe	mg/L	IS: 3025 Part 53 2003, RA-2014	0.21	0.3 max	No relaxation
19.	Fluoride as F	mg/L	APHA 4500 F D 23rd Edition	0.95	1.0 max	1.5 max

VISON LABS Determining Quality Hyderabad

Checked by	Sr. Chemist	Authorized Signatory

VL/QEHS/5. 10/TR

H.No. 16-11-23/37/A, Flat No. 205, 2nd Floor, Opp. R.T.A. Office, Musarambagh, Malakpet, Hyderabad - 500 036.
Tel : 040-24544320, 24541338, Mob : 98491 10019 / 94408 41338, E-mail : Info@visonlabs.com, vison.labs@gmail.com
Web : www.visonlabs.com -

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Environmental Consultants & Analytical Services
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TEST REPORT

Issued to: **M/s. Divi's Laboratories Limited** UNIT 1 , Lingojigudem (Village), Choutuppal (Mandal), Yadadri-Bhuvanagiri(District) – 508252, Telangana.		Issued Date	03.02.2020
		Our Ref No	TC50642000001588P
		Work Order No	1510322936
		Work Order Date	02.05.2019
Sample description	**Well Water - 1**	Mode of Packing	Polyethylene Can
Appearance of the Sample	Color Liquid	Sample condition of at the time of Receiving	Found Ok
Sample Collection Date	23.01.2020	Sample Quantity	2 ltr
Sample Registration Date	23.01.2020	Date of Analysis	24.01.2020
Sample Collection Time	12:25 pm	Analysis Completion date	31.01.2020
Sample Collected by Mr. Goverdhan Reddy on behalf of **VISON LABS**			

TEST RESULTS

S. No	Parameters	Units of Measurement	Test Method	Test Results	Drinking Water Limits As per IS: 10500; 2012	
					Acceptable Limits	Permissible limits in absence of alternative Source
	PHYSICAL EXAMINATION					
1	pH at 25° C	--	IS:3025 part 11 1983, RA-2017	7.9	6.5 – 8.5	--
2	Taste	-	IS:3025 part 08 1984	Unagreeable	Agreeable	Agreeable
3	Odour	--	IS:3025 part 05 1983	Unagreeable	Agreeable	Agreeable
4	Color	Hazen	IS: 3025 Part 4 1983, RA-2017	150	05	15
5	Turbidity	NTU	IS: 3025 Part 10 1984, RA-2017	84.3	1.0	5.0
6	Conductivity at 25°C	µmhos/cm	IS: 3025 Part 14 1984, RA-2013	2218	--	--
7	Total Dissolved Solids	mg/L	IS: 3025 Part 16 1984, RA-2017	1530	500	2000
	CHEMICAL EXAMINATION					
8	Total Alkalinity (as Ca CO_3)	mg/L	IS: 3025 Part 23 1986, RA-2014	340	200	600
9	Total Hardness (as Ca CO_3)	mg/L	IS: 3025 Part 21 2009, RA-2014	460	200	600
10	Calcium (as Ca)	mg/L	IS: 3025 Part 40 1991, RA-2014	92	75	200
11	Magnesium (as Mg)	mg/L	IS: 3025 Part 46 1994, RA-2014	55.2	30	100
12	Chloride (as Cl)	mg/L	IS: 3025 Part 32 1988, RA-2014	120	250	1000
13	Residual Free Chlorine	mg/L	IS 3025 Part 26 1986, RA-2014	<0.1	0.2	1.0
14	Sulphate (as SO_4)	mg/L	IS: 3025 Part 24 1986, RA-2014	122.4	200	400
15	Nitrate as NO_3	mg/L	IS: 3025 Part 34 1988, RA-2014	12.9	45	No relaxation
16	Silica as SiO_2	mg/L	IS: 3025 Part 35 1988, RA-2014	8.8	--	--
17	Sodium as Na	mg/L	IS: 3025 Part 45 1993, RA-2014	292.5	--	--
18	Potassium as K	mg/L	IS: 3025 Part 45 1993, RA-2014	4.3	--	--
19	Fluorides as F	mg/L	APHA 4500 F D 23rd Ed 2017	0.75	1.0	1.5
20	Iron as Fe	mg/L	IS: 3025 Part 53 2003, RA-2014	0.26	0.3	No relaxation
21	Mineral Oil	mg/L	IS 3025 Part 39 1991, RA-2014	<0.1	0.5	No relaxation
22	Phenolic Compounds as C_6H_5OH	mg/L	APHA 23rd Ed 2017 5330D	<0.001	0.001	0.002
23	Copper as Cu	mg/L	APHA 23rd Edn:2017 3111B	0.026	0.05	1.5
24	Manganese as Mn	mg/L	APHA 23rd Ed 2017 3111B	<0.001	0.1	0.3

VISON LABS ★ Determining Quality ★ Hyderabad

VL/QEHS/5. 10/TR

H.No. 16-11-23/37/A, Flat No. 205, 2nd Floor, Opp. R.T.A. Office, Musarambagh, Malakpet, Hyderabad - 500 036.
Tel : 040-24544320, 24541338, Mob : 98491 10019 / 94408 41338, E-mail : Info@visonlabs.com, vison.labs@gmail.com
Web : www.visonlabs.com - **NOTE : This Report is subject to the terms and conditions mentioned overleaf.**

VISON LABS
Environmental Consultants & Analytical Services
Recognised by ISO/IEC 17025:2005 (NABL), MoEF & CC,
NABET-QCI, FSSAI, ISO 9001 : 2015 & OHSAS 45001 : 2018

Sample description	Well Water - 1
Our Ref No	TC50642000001588P

S. No	Parameters	Units of Measurement	Test Method	Test Results	Drinking Water Limits As per IS: 10500; 2012	
					Acceptable Limits	Permissible limits in absence of alternative Source
25	Aluminium as Al	mg/L	APHA 23rd Edn:2017 3120 B	<0.001	0.03	0.2
26	Boron as B	mg/L	APHA 23rd Edn:2017 3120 B	0.044	0.5	1.0
27	Selenium as Se	mg/L	APHA 23rd Edn:2017 3120 B	<0.001	0.01	No relaxation
28	Zinc as Zn	mg/L	APHA 23rd Edn:2017 3111B	0.025	5.0	15.0
29	Cadmium as Cd	mg/L	APHA 23rd Edn:2017 3111B	<0.001	0.003	No relaxation
30	Cyanide as CN	mg/L	IS 3025 Part 27 1986	<0.001	0.05	No relaxation
31	Lead as Pb	mg/L	APHA 23rd Edn:2017 3111B	<0.001	0.01	No relaxation
32	Mercury as Hg	mg/L	APHA 23rd Edn:2017 3125B	<0.001	0.001	No relaxation
33	Nickel as Ni	mg/L	APHA 23rd Edn:2017 3111B	<0.001	0.02	No relaxation
34	Arsenic as As	mg/L	APHA 23rd Edn:2017 3120 B	<0.001	0.01	No relaxation
35	Total Chromium as Cr	mg/L	APHA 23rd Edn:2017 3111B	<0.001	0.05	No relaxation
36	Chemical Oxygen Demond	mg/L	APHA 23rd Edn:2017 - 5220 B	90	--	--

Checked by	Sr. Chemist	Authorized Signatory

VISON LABS Hyderabad Determining Quality

VL/QEHS/5: 10/TR

H.No. 16-11-23/37/A, Flat No. 205, 2nd Floor, Opp. R.T.A. Office, Musarambagh, Malakpet, Hyderabad - 500 036.
Tel : 040-24544320, 24541338, Mob : 98491 10019 / 94408 41338, E-mail : Info@visonlabs.com, vison.labs@gmail.com
Web : www.visonlabs.com -

VISON LABS
Environmental Consultants & Analytical Services
Recognised by ISO/IEC 17025:2005 (NABL), MoEF & CC, NABET-QCI, FSSAI, ISO 9001 : 2015 & OHSAS 45001 : 2018

TEST REPORT

Issued to: **M/s. Divi's Laboratories Limited** UNIT 1 , Lingojigudem (Village), Choutuppal (Mandal), Yadadri-Bhuvanagiri(District) – 508252, Telangana.		Issued Date	03.02.2020
		Our Ref No	TC50642000001589P
		Work Order No	1510322936
		Work Order Date	02.05.2019
Sample description	**Well Water - 2**	Mode of Packing	Polyethylene Can
Appearance of the Sample	Color Liquid	Sample condition of at the time of Receiving	Found Ok
Sample Collection Date	23.01.2020	Sample Quantity	2 ltr
Sample Registration Date	23.01.2020	Date of Analysis	24.01.2020
Sample Collection Time	12:30 pm	Analysis Completion date	31.01.2020
Sample Collected by Mr. Goverdhan Reddy on behalf of **VISON LABS**			

TEST RESULTS

S. No	Parameters	Units of Measurement	Test Method	Test Results	Drinking Water Limits As per IS: 10500; 2012	
					Acceptable Limits	Permissible limits in absence of alternative Source
	PHYSICAL EXAMINATION					
1	pH at 25° C	--	IS:3025 part 11 1983, RA-2017	7.21	6.5 – 8.5	--
2	Taste	-	IS:3025 part 08 1984	Unagreeable	Agreeable	Agreeable
3	Odour	--	IS:3025 part 05 1983	Unagreeable	Agreeable	Agreeable
4	Color	Hazen	IS: 3025 Part 4 1983, RA-2017	100	05	15
5	Turbidity	NTU	IS: 3025 Part 10 1984, RA-2017	79.24	1.0	5.0
6	Conductivity at 25°C	µmhos/cm	IS: 3025 Part 14 1984,,RA-2013	2020	--	--
7	Total Dissolved Solids	mg/L	IS: 3025 Part 16 1984, RA-2017	1394	500	2000
	CHEMICAL EXAMINATION					
8	Total Alkalinity (as Ca CO_3)	mg/L	IS: 3025 Part 23 1986, RA-2014	360	200	600
9	Total Hardness (as Ca CO_3)	mg/L	IS: 3025 Part 21 2009, RA-2014	460	200	600
10	Calcium (as Ca)	mg/L	IS: 3025 Part 40 1991, RA-2014	136	75	200
11	Magnesium (as Mg)	mg/L	IS: 3025 Part 46 1994, RA-2014	28.8	30	100
12	Chloride (as Cl)	mg/L	IS: 3025 Part 32 1988, RA-2014	355	250	1000
13	Residual Free Chlorine	mg/L	IS 3025 Part 26 1986, RA-2014	<0.1	0.2	1.0
14	Sulphate (as SO_4)	mg/L	IS: 3025 Part 24 1986, RA-2014	117.9	200	400
15	Nitrate as NO_3	mg/L	IS: 3025 Part 34 1988, RA-2014	16.4	45	No relaxation
16	Silica as SiO_2	mg/L	IS: 3025 Part 35 1988, RA-2014	12.4	--	--
17	Sodium as Na	mg/L	IS: 3025 Part 45 1993, RA-2014	246.8	--	--
18	Potassium as K	mg/L	IS: 3025 Part 45 1993, RA-2014	4.5	--	--
19	Fluorides as F	mg/L	APHA 4500 F D 23rd Ed 2017	0.92	1.0	1.5
20	Iron as Fe	mg/L	IS: 3025 Part 53 2003, RA-2014	0.28	0.3	No relaxation
21	Mineral Oil	mg/L	IS 3025 Part 39 1991, RA-2014	<0.1	0.5	No relaxation
22	Phenolic Compounds as C_6H_5OH	mg/L	APHA 23rd Ed 2017 5330D	<0.001	0.001	0.002
23	Copper as Cu	mg/L	APHA 23rd Edn:2017 3111B	0.024	0.05	1.5
24	Manganese as Mn	mg/L	APHA 23rd Ed 2017 3111B	<0.001	0.1	0.3

VL/QEHS/5. 10/TR

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Tel : 040-24544320, 24541338, Mob : 98491 10019 / 94408 41338, E-mail : Info@visonlabs.com, vison.labs@gmail.com
Web : www.visonlabs.com -

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Recognised by ISO/IEC 17025:2005 (NABL), MoEF & CC,
NABET-QCI, FSSAI, ISO 9001 : 2015 & OHSAS 45001 : 2018

Sample description	**Well Water - 2**
Our Ref No	TC50642000001589P

S. No	Parameters	Units of Measurement	Test Method	Test Results	Drinking Water Limits As per IS: 10500; 2012	
					Acceptable Limits	Permissible limits in absence of alternative Source
25	Aluminium as Al	mg/L	APHA 23rd Edn:2017 3120 B	<0.001	0.03	0.2
26	Boron as B	mg/L	APHA 23rd Edn:2017 3120 B	0.052	0.5	1.0
27	Selenium as Se	mg/L	APHA 23rd Edn:2017 3120 B	<0.001	0.01	No relaxation
28	Zinc as Zn	mg/L	APHA 23rd Edn:2017 3111B	0.018	5.0	15.0
29	Cadmium as Cd	mg/L	APHA 23rd Edn:2017 3111B	<0.001	0.003	No relaxation
30	Cyanide as CN	mg/L	IS 3025 Part 27 1986	<0.001	0.05	No relaxation
31	Lead as Pb	mg/L	APHA 23rd Edn:2017 3111B	<0.001	0.01	No relaxation
32	Mercury as Hg	mg/L	APHA 23rd Edn:2017 3125B	<0.001	0.001	No relaxation
33	Nickel as Ni	mg/L	APHA 23rd Edn:2017 3111B	<0.001	0.02	No relaxation
34	Arsenic as As	mg/L	APHA 23rd Edn:2017 3120 B	<0.001	0.01	No relaxation
35	Total Chromium as Cr	mg/L	APHA 23rd Edn:2017 3111B	<0.001	0.05	No relaxation
36	Chemical Oxygen Demond	mg/L	APHA 23rd Edn:2017 - 5220 B	110	--	--

Checked by	Sr. Chemist	Authorized Signatory

VISON LABS Determining Hyderabad

VL/QEHS/5. 10/TR

H.No. 16-11-23/37/A, Flat No. 205, 2nd Floor, Opp. R.T.A. Office, Musarambagh, Malakpet, Hyderabad - 500 036.
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Web : www.visonlabs.com -

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TC-5418

Test Report

Issued To:
Divis Laboratories Ltd., Unit-1
Lingojigudem
Choutuppal Mandal
Yadadri-Bhuvanagiri Dist.-508252
Telangana,IND
Ph:8694257001 Mob:9849725580

Kind Attn:Mr. Pavan Kumar K

Registration/Report Number:	**VLL/VLS/19/08434/006**
Issue Date:	2019-11-30
Your Ref.	1510322935
and Date:	2019-05-02
LIMS Report No.:	172476

Customer Provided Details :	
Sample Name:	**DM Plant -VI Outlet Water**
Manufacturer:	NA
Batch/Lot Number:	NA
Mfg. Date:	NA
Exp. Date:	NA
Test Required:	Analysis as per WHO ED4 including Radioactive parameters and excluding microbiological parameters
Other Details if Any:	NA
Lab Provided Details :	
Quantity Received:	10ltr X1No
Sample Received Date:	2019-10-16
Sample Registration Date:	2019-10-17
Analysis Starting Date:	2019-11-14
Analysis Completion Date:	2019-11-29
Sampling Details:	Department: Engineering, Sample location at: DM Plant-VI Outlet Sampling Point, Block: W.P .B, Sample Ref No: DLL/DM Plant-VI/WHO/2019/01, Date: 16/10/2019, Sample collected location: DM Plant-VI Outlet Sampling Point Sample Collected By:Mr.Syed Pasha
Other Details if Any:	NA

Remarks: The submitted sample complies to the requirements of WHO with respect to tested parameters.

Name and Designation of Authorized Signatory

Jhansi Gedala
Group Leader - Food & Water

NO: LSF-B 751955

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Test Report

Issued To:
Divis Laboratories Ltd., Unit-1
Lingojigudem
Choutuppal Mandal
Yadadri-Bhuvanagiri Dist.-508252
Telangana,IND
Ph:8694257001 Mob:9849725580

Kind Attn:Mr. Pavan Kumar K

Registration/Report Number:	**VLL/VLS/19/08434/006/WATER**
Issue Date:	2019-11-30
Your Ref: and Date:	1510322935 2019-05-02
Lab Ref No.:	528911
LIMS Report No.:	172476

TEST RESULTS AS PER WHO ED4

S. No.	Test Parameters	Method	UOM	Guideline Value	Limit of Detection	Results
L) INORGANIC CONSTITUENTS:						
1	Antimony as Sb	APHA - 3125 (23rd Edition)	mg/l	Max 0.02	0.001	<0.001
2	Arsenic as As	APHA - 3125 (23rd Edition)	mg/l	Max 0.01(P)	0.001	<0.001
3	Barium as Ba	APHA - 3125 (23rd Edition)	mg/l	Max 0.7	0.005	<0.005
4	Beryllium as Be	APHA - 3125 (23rd Edition)	mg/l	--	0.001	<0.001
5	Boron as B	APHA - 3125 (23rd Edition)	mg/l	Max 2.4 (T)	0.005	<0.005
6	Cadmium as Cd	APHA - 3125 (23rd Edition)	mg/l	Max 0.003	0.0005	<0.0005
7	Chromium as Cr	APHA - 3125 (23rd Edition)	mg/l	Max 0.05(P)	0.005	<0.005
8	Copper as Cu	APHA - 3125 (23rd Edition)	mg/l	Max 2.0	0.005	<0.005
9	Cyanide as CN	Clause 2 of IS: 3025 PART 27 : 2009	mg/l	--	0.02	<0.02
10	Fluoride as F	APHA - 4500 FD-(SPADNS) 23rd edition	mg/l	Max 1.5	0.1	<0.1
11	Lead as Pb	APHA - 3125 (23rd Edition)	mg/l	Max 0.01(P)	0.0005	<0.0005
12	Manganese as Mn	APHA - 3125 (23rd Edition)	mg/l	--	0.005	<0.005
13	Mercury (Total) as Hg	APHA - 3125 (23rd Edition)	mg/l	Max 0.006	0.0002	<0.0002
14	Molybdenum as Mo	APHA - 3125 (23rd Edition)	mg/l	--	0.001	<0.001
15	Nickel as Ni	APHA - 3125 (23rd Edition)	mg/l	Max 0.07(P)	0.005	<0.005

Name and Designation of Authorized Signatory

Jhanvi Gedala
Group Leader - Food & Water

NO: LSF-B 751956

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Test Report

Issued To:
Divis Laboratories Ltd., Unit-1
Lingojigudem
Choutuppal Mandal
Yadadri-Bhuvanagiri Dist.-508252
Telangana,IND
Ph:8694257001 Mob:9849725580

Kind Attn:Mr. Pavan Kumar K

Registration/Report Number: **VLL/VLS/19/08434/006/WATER**
Issue Date: 2019-11-30
Your Ref: 1510322935
and Date: 2019-05-02
Lab Ref No.: 528911
LIMS Report No.: 172476

TEST RESULTS AS PER WHO ED4

S. No.	Test Parameters	Method	UOM	Guideline Value	Limit of Detection	Results
16	Nitrate as NO3	APHA 4500 NO3B-23rd Edition	mg/l	Max 50	0.1	<0.1
17	Nitrite as NO2	IS: 3025 PART 34 : 1988	mg/l	Max 3.0	0.01	<0.01
18	Selenium as Se	APHA - 3125 (23rd Edition)	mg/l	Max 0.04(P)	0.001	<0.001
19	Uranium as U	APHA - 3125 (23rd Edition)	mg/l	Max 0.03	0.001	<0.001
M) ORGANIC CONSTITUENTS (Disinfectants & Disinfectant byproducts):						
20	Monochloramines	IS: 3025 PART 26 : 1986	mg/l	Max 3.0	0.05	<0.05
21	Chlorine	IS: 3025 PART 26 : 1986	mg/l	Max 5	0.05	<0.05
22	Bromate	EPA 300.1	mg/l	Max 0.01(P)	0.001	<0.001
23	Chlorite	EPA 300.1	mg/l	Max 0.7	0.002	<0.002
24	Chlorate	EPA 300.1	mg/l	Max 0.7	0.002	<0.002
25	Chlorine-di-oxide	APHA -4500CLO2B (23rd Edition)	mg/l	--	0.1	<0.1
N) OTHER PHYSICAL AND CHEMICAL PARAMETERS (NOT SPECIFIED AS GUIDELINE VALUE):						
26	Total Organic Carbon	APHA - 5310B-23rd edition	mg/l	--	0.1	0.1
27	Turbidity	IS: 3025 PART 10 : 1984	NTU	Max 5.0	0.1	<0.1
28	Iron as Fe	APHA - 3125 (23rd Edition)	mg/l	--	0.005	<0.005
29	pH at 25°C	IS: 3025 PART 11 : 1983	---	--	--	6.87
30	Dissolved Solids at 180°C	IS: 3025 PART 16 : 1984	mg/l	--	2.0	<2
31	Colour	IS: 3025 (PART 4) - 1983	---	No Visible Colour	1.0	No visible colour
32	Odour	IS: 3025 PART 5 : 1983	TON	Acceptable	-	Acceptable

Name and Designation of Authorized Signatory

Jhansi Gadala
Group Leader - Food & Water

NO: LSF-B 751957

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Test Report

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Divis Laboratories Ltd., Unit-1
Lingojigudem
Choutuppal Mandal
Yadadri-Bhuvanagiri Dist.-508252
Telangana,IND
Ph:8694257001 Mob:9849725580

Kind Attn:Mr. Pavan Kumar K

Registration/Report Number: VLL/VLS/19/08434/006/WATER
Issue Date: 2019-11-30
Your Ref: 1510322935
and Date: 2019-05-02
Lab Ref No.: 528911
LIMS Report No.: 172476

TEST RESULTS AS PER WHO ED4

S. No.	Test Parameters	Method	UOM	Guideline Value	Limit of Detection	Results
33	Taste	IS: 3025 Part 7&8 : 1984	—	Acceptable	-	Acceptable
34	Aluminium as Al	APHA - 3125 (23rd Edition)	mg/l	–	0.005	<0.005
35	Ammonia as NH3	APHA 4500 NH3-F 23rd Edition	mg/l	–	0.05	<0.05
36	Chloride as Cl	IS: 3025-PART 32 :1988	mg/l	–	1.0	<1.0
37	Total Hardness as CaCO3	IS: 3025-PART 21 : 2009	mg/l	–	1.0	<1.0
38	Sodium as Na	APHA 3120 23rd Edition	mg/l	–	0.1	0.101
39	Zinc as Zn	APHA - 3125 (23rd Edition)	mg/l	–	0.005	<0.005
40	Silica	IS: 3025 PART 35 : 1988	mg/l	–	0.1	<0.1
41	Silver as Ag	APHA - 3125 (23rd Edition)	mg/l	–	0.005	<0.005
42	Thallium as Tl	APHA - 3125 (23rd Edition)	mg/l	–	0.001	<0.001
43	Sulphate as SO4	IS: 3025 PART 24 : 1986	mg/l	–	1.0	1.53

Results relate only to the sample tested.
Remarks: SAMPLE TESTED AS RECEIVED

Name and Designation of Authorized Signatory
Jhansi Gedela
Group Leader - Food & Water

NO: LSF-B 751958

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TC-5418

Test Report

Issued To:
Divis Laboratories Ltd., Unit-1
Lingojigudem
Choutuppal Mandal
Yadadri-Bhuvanagiri Dist.-508252
Telangana,IND
Ph:8694257001 Mob:9849725580

Kind Attn:Mr. Pavan Kumar K

Registration/Report Number:	**VLL/VLS/19/08434/006/TAL**
Issue Date:	2019-11-30
Your Ref:	1510322935
and Date:	2019-05-02
Lab Ref No.:	526912
LIMS Report No.:	172476

ULR-TC541619000022008P

Chemical

Residues In Water

TEST RESULTS AS PER WHO ED4

S. No.	Test Parameters	Method	UOM	Guideline Value	Limit of Detection	Results
A) ORGANIC CONSTITUENTS (Chlorinated Alkanes):						
1	Carbon Tetrachloride	EPA 524.3	µg/L	Max 4.0	0.5	<0.5
2	Dichloromethane	EPA 524.3	µg/L	Max 20	0.5	<0.5
3	1,2-Dichloroethane	EPA 524.3	µg/L	Max 30	0.5	<0.5
B) ORGANIC CONSTITUENTS (Chlorinated Ethenes):						
4	Vinyl Chloride	EPA 524.3	µg/L	Max 0.3	0.3	<0.3
5	1,1-Dichloroethene	EPA 524.3	µg/L	Max 0.5	0.5	<0.5
6	1,2-Dichloroethene	EPA 524.3	µg/L	Max 50	0.5	<0.5
7	Trichloroethene	EPA 524.3	µg/L	Max 20(P)	0.5	<0.5
8	Tetrachloroethene	EPA 524.3	µg/L	Max 40	0.5	<0.5
C) ORGANIC CONSTITUENTS (Aromatic Hydrocarbons):						
9	Benzene	EPA 524.3	µg/L	Max 10	0.5	<0.5
10	Toluene	EPA 524.3	µg/L	Max 700	0.5	<0.5
11	Xylenes	EPA 524.3	µg/L	Max 500	0.5	<0.5
12	Ethyl Benzene	EPA 524.3	µg/L	Max 300	0.5	<0.5
13	Styrene	EPA 524.3	µg/L	Max 20	0.5	<0.5
14	Benzo(a)pyrene	EPA 525.2	µg/L	Max 0.7	0.01	<0.01
D) ORGANIC CONSTITUENTS (Chlorinated Benzenes):						
15	1,2-Dichlorobenzene	EPA 524.3	µg/L	Max 1000	0.5	<0.5
16	1,4-Dichlorobenzene	EPA 524.3	µg/L	Max 300	0.5	<0.5
E) ORGANIC CONSTITUENTS (Miscellaneous):						
17	Di(2-ethylhexyl)phthalate	EPA 525.2	µg/L	Max 8	0.01	<0.01

Name and Designation of Authorized Signatory

Narasimha Rao Danduprolu
Asst Manager

NO: LSF-B 751959

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TC-5418

Test Report

Issued To:
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Lingojigudem
Choutuppal Mandal
Yadadri-Bhuvanagiri Dist.-508252
Telangana,IND
Ph:8694257001 Mob:9849725580

Kind Attn:Mr. Pavan Kumar K

Registration/Report Number: **VLL/VLS/19/08434/006/TAL**
Issue Date: 2019-11-30
Your Ref: 1510322935
and Date: 2019-05-02
Lab Ref No.: 528912
LIMS Report No.: 172476

ULR-TC541819000022008P

Chemical

Residues in Water

TEST RESULTS AS PER WHO ED4

S. No.	Test Parameters	Method	UOM	Guideline Value	Limit of Detection	Results
18	Acrylamide	EPA 8032A	µg/L	Max 0.5	0.01	<0.01
19	Epichlorohydrin	EPA 8010B	µg/L	Max 0.4(P)	0.01	<0.01
20	Hexachlorobutadiene	EPA 524.3	µg/L	Max 0.6	0.5	<0.5
21	Edetic Acid (EDTA)	SOP NO 15/31A & 15/31 B	µg/L	Max 600	0.01	<0.01
22	Nitrilotriacetic Acid	SOP NO 15/31A & 15/31 B	µg/L	Max 200	100	<100.0
23	1,4-Dioxane	EPA 522	µg/L	Max 50	0.01	<0.01
F) ORGANIC CONSTITUENTS (Pesticides):						
24	Alachlor	EPA 525.2	µg/L	Max 20	0.01	<0.01
25	Aldicarb	EPA 531.2	µg/L	Max 10	0.01	<0.01
26	Aldrin and Dieldrin	EPA 508.1	µg/L	Max 0.03	0.01	<0.01
27	*Atrazine and its chloro-s-triazine	EPA 525.2	µg/L	Max 100	0.01	<0.01
28	Carbofuran	EPA 531.2	µg/L	Max 7.0	0.01	<0.01
29	Chlordane	EPA 505	µg/L	Max 0.2	0.01	<0.01
30	Chlorotoluron	SOP NO 15/31A & 15/31 B	µg/L	Max 30	0.01	<0.01
31	Chlorpyrifos	EPA 525.2	µg/L	Max 30	0.01	<0.01
32	Cyanazine	EPA 525.2	µg/L	Max 0.6	0.01	<0.01
33	DDT and its Metabolites	EPA 508.1	µg/L	Max 1.0	0.01	<0.01
34	Dimethoate	EPA 527	µg/L	Max 6.0	0.01	<0.01
35	1,2-Dibromo-3-chloropropane	EPA 524.3	µg/L	Max 1.0	0.1	<0.1
36	1,2-Dibromoethane	EPA 524.3	µg/L	Max 0.4(P)	0.05	<0.05
37	2,4-D	EPA 515.4	µg/L	Max 30	0.01	<0.01

Name and Designation of Authorized Signatory

Narasimha Rao Danduprolu
Asst Manager

NO: LSF-B 751960

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TC-5419

Test Report

Issued To:
Divis Laboratories Ltd., Unit-1
Lingojigudem
Choutuppal Mandal
Yadadri-Bhuvanagiri Dist.-508252
Telangana,IND
Ph:8694257001 Mob:9849725580

Kind Attn:Mr. Pavan Kumar K

Registration/Report Number:	**VLL/VLS/19/08434/006/TAL**
Issue Date:	2019-11-30
Your Ref:	1510322935
and Date:	2019-05-02
Lab Ref No.:	528912
LIMS Report No.:	172476

ULR-TC541819000022008P

Chemical

Residues in Water

TEST RESULTS AS PER WHO ED4

S. No.	Test Parameters	Method	UOM	Guideline Value	Limit of Detection	Results
38	1,2-Dichloropropane	EPA 524.3	µg/L	Max 40(P)	0.1	<0.1
39	1,3-Dichloropropene	EPA 524.3	µg/L	Max 20	0.1	<0.1
40	Endrin	EPA 525.2	µg/L	Max 0.6	0.01	<0.01
41	Isoproturon	EPA 532	µg/L	Max 9	0.01	<0.01
42	Lindane	EPA 508.1	µg/L	Max 2	0.01	<0.01
43	MCPA	EPA 555	µg/L	Max 2	0.01	<0.01
44	Methoxychlor	EPA 525.2	µg/L	Max 20	0.01	<0.01
45	Metolachlor	EPA 525.2	µg/L	Max 10	0.01	<0.01
46	Molinate	EPA 525.2	µg/L	Max 6	0.01	<0.01
47	Pendimethalin	EPA 8085	µg/L	Max 20	0.01	<0.01
48	Pentachlorophenol	EPA 515.4	µg/L	Max 9.0	0.01	<0.01
49	Pyriproxyfen	SOP NO 15/31A & 15/31 B	µg/L	Max 0.01	0.01	<0.01
50	Simazine	EPA 525.2	µg/L	Max 2.0	0.01	<0.01
51	Terbuthylazine	EPA 619	µg/L	Max 7.0	0.01	<0.01
52	Trifluralin	EPA 525.2	µg/L	Max 20	0.01	<0.01
53	Hydroxyatrazine	SOP NO 15/31A & 15/31 B	µg/L	Max 200	0.01	<0.01
54	N-Nitrosodimethylamine	SOP NO 15/31A & 15/31 B	µg/L	Max 0.1	0.01	<0.01
55	Dichloroisocyanurate (As Cyanuric Acid)	SOP NO 15/31A & 15/31 B	µg/L	Max 40000	50.00	<50.0
G) ORGANIC CONSTITUENTS (Chlorophenoxy Herbicides other than 2,4-D & MCPA):						
56	2,4-DB	EPA 515.4	µg/L	Max 90	0.01	<0.01
57	Dichloroprop	EPA 515.4	µg/L	Max 100	0.01	<0.01

Name and Designation of Authorized Signatory

Narasimha Rao Denduprolu
Asst Manager

NO: LSF-B 751961

Vimta
Driven by Quality, Inspired by Science.

TC-5418

Test Report

Issued To:
Divis Laboratories Ltd., Unit-1
Lingojigudem
Choutuppal Mandal
Yadadri-Bhuvanagiri Dist.-508252
Telangana,IND
Ph:8694257001 Mob:9849725580

Kind Attn:Mr. Pavan Kumar K

Registration/Report Number: VLL/VLS/19/08434/006/TAL
Issue Date: 2019-11-30
Your Ref: 1510322935
and Date: 2019-05-02
Lab Ref No.: 526912
LIMS Report No.: 172476

ULR-TC541819000022006P

Chemical

Residues in Water

TEST RESULTS AS PER WHO ED4

S. No.	Test Parameters	Method	UOM	Guideline Value	Limit of Detection	Results
58	Fenoprop	EPA 515.4	µg/L	Max 9	0.01	<0.01
59	Mecoprop	EPA 555	µg/L	Max 10	0.01	<0.01
60	2,4,5-T	EPA 515.4	µg/L	Max 9	0.01	<0.01
H) ORGANIC CONSTITUENTS (Chlorophenols):						
61	2,4,6-Trichlorophenol	EPA 528	µg/L	Max 200	0.01	<0.01
I) ORGANIC CONSTITUENTS (Trihalomethanes):						
62	Bromoform	EPA 524.3	µg/L	Max 100	0.5	<0.5
63	Dibromochloromethane	EPA 524.3	µg/L	Max 100	0.5	<0.5
64	Bromodichloromethane	EPA 524.3	µg/L	Max 60	0.5	<0.5
65	Chloroform	EPA 524.3	µg/L	Max 300	0.5	<0.5
66	Total Trihalomethanes	EPA 524.3	µg/L	The sum of the ratio of the concentration of each to its respective guideline value shall not be more than 1	0.5	<0.5
J) ORGANIC CONSTITUENTS (Chlorinated Acetic Acids):						
67	Monochloroacetate	EPA 552.3	µg/L	Max 20	10	<10.0
68	Dichloroacetate	EPA 552.3	µg/L	Max 50	10	<10.0
69	Trichloroacetate	EPA 552.3	µg/L	Max 200	10	<10.0
70	Chloral Hydrate (Trichloroacetaldehyde)	EPA 551.1	µg/L	Max 10.0	0.01	<0.01

Name and Designation of Authorized Signatory

Narasimha Rao Danduprolu
Asst Manager

NO: LSF-B 751962

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Test Report

Issued To:
Divis Laboratories Ltd., Unit-1
Lingojigudem
Choutuppal Mandal
Yadadri-Bhuvanagiri Dist.-508252
Telangana,IND
Ph:8694257001 Mob:9849725580

Kind Attn:Mr. Pavan Kumar K

Registration/Report Number:	**VLL/VLS/19/08434/006/TAL**
Issue Date:	2019-11-30
Your Ref:	1510322935
and Date:	2019-05-02
Lab Ref No.:	528912
LIMS Report No.:	172476

ULR-TC541819000022006P

Chemical

Residues in Water

TEST RESULTS AS PER WHO ED4

S. No.	Test Parameters	Method	UOM	Guideline Value	Limit of Detection	Results
K) ORGANIC CONSTITUENTS (Halogenated Acetonitriles):						
71	Dichloroacetonitrile	EPA 551.1	µg/L	Max 20	0.01	<0.01
72	Dibromoacetonitrile	EPA 551.1	µg/L	Max 70	0.01	<0.01
L) Radioactive Analysis						
73	*Gross Alpha (Including radium 226)	IS 14194(Part 1 & Part 2): 2013	Bq/L	Max 0.5	0.0109	BDL
74	*Gross Beta	IS 14194(Part 1 & Part 2): 2013	Bq/L	Max 1.0	0.0278	0.1222 ± 0.0302

Results relate only to the sample tested.

Remarks: Instruments used : GC-MS/MS, LC-MS/MS and GC-MS with Purge and Trap ; Instrument used : Alpha counting system and Low backcount Beta counting system;
The Test Parameters marked with an * are not accredited by NABL.

Name and Designation of Authorized Signatory

Narasimha Rao Dandupolu
Asst Manager

NO: LSF-B 751963

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TC-5416

Test Report

Issued To:
Divis Laboratories Ltd., Unit-1
Lingojigudem
Choutuppal Mandal
Yadadri-Bhuvanagiri Dist.-508252
Telangana,IND
Ph:8694257001 Mob:9849725580

Kind Attn:Mr. Pavan Kumar K

Registration/Report Number: VLL/VLS/19/08434/006/MICRO
Issue Date: 2019-11-30
Your Ref: 1510322935
and Date: 2019-05-02
Lab Ref No.: 528913
LIMS Report No.: 172476

ULR-TC541819000022008P

Biological

Water

TEST RESULTS AS PER WHO ED4

S. No.	Test Parameters	Method	UOM	Guideline Value	Limit of Detection	Results
1	Total Coliform bacteria	IS:15185-2016/ISO 9308-1 :2014	Per 100mL	0 Per 100 ml	-	0
2	E.coli/Thermotolerant coliform bacteria	IS:15185-2016/ISO 9308-1 :2014	Per 100mL	0 Per 100 ml	-	0
3	Microcystin-LR	ELISA	mg/l	Max 0.001	-	<0.001

Results relate only to the sample tested.

Remarks:

- END OF THE REPORT -

Name and Designation of Authorized Signatory

G. Niroosha

Niroosha Guvvala
Scientist

NO: LSF-B 751964

26/06/20 P. VENKATA LAKSHMI-QA

Divis

Divi's Laboratories Limited

Lingojigudem

Format Code : MT/ RPF/25
Rev : 06

DM WATER PRODUCTION

Batch No.: 180 Unit No. : VI Date: 08/07/20

Time	DM Water (Mixed bed outlet)		Collection in to Storage Tank No.	Recorded by Technician - Engg.	Remarks
	pH Acceptable Limit:5-7	Conductivity Acceptable Limit : <1.3 µS/cm			
23:38	6.12	0.01	III & IV	R	ON
00:30	—	—	—	R	OFF Date:-09/07/20
01:31	6.15	0.03	III & IV	R	NIL
02:35	—	—	—	R	off
03:30	6.09	0.06	III & IV	R	NIL
04:32	—	—	—	R	off
05:25	6.07	0.04	III & IV	R	NIL
06:21	—	—	—	R	OFF
07:25	6.05	0.03	III & IV	D	NIL
08:22	—	—	—	D	OFF
09:19	6.06	0.04	III & IV	D	NIL
10:22	—	—	—	D	OFF
11:28	6.09	0.07	III & IV	D	NIL
12:24	—	—	—	D	OFF
13:30	6.10	0.06	III & IV	D	NIL
14:23	—	—	—	D	OFF
15:21	6.11	0.09	III & IV	Chemist	NIL
16:25	—	—	—	Chemist	OFF
17:30	6.15	0.12	III & IV	Chemist	NIL
18:25	—	—	—	Chemist	OFF
19:30	6.11	0.09	III & IV	Chemist	NIL
20:25	—	—	—	Chemist	OFF
21:30	6.15	0.11	III & IV	Chemist	NIL
22:25	—	—	—	Chemist	OFF
23:30	6.18	0.12	III & IV	D	NIL
00:24	6.20	0.28	III & IV	D	Date:-10/07/20 Dm plant

DM water flow meter starting reading : 00 Ending reading : — Total Yield : — KL

Note : 1)Record the data for every 1 Hour (± 15 minutes) when the plant is in service.
2)Whenever the standard / specification limit exceeds, the DM plant shall be taken for Regeneration as per SOP:-MT/OP/13.
3)When the plant is Idle / not in service, it is not neccessary to record the readings until the plant kept in service.

Sa 10/07/20
Checked by :- Supervisor - Engg.

Dib 10/07/20
Verified by:- Jr. Officer -Engg.

Issue control No: 1190

26/06/20 P. VENKATA LAKSHMI-QA

Divi's Laboratories Limited

Lingojigudem

Format Code : MT/ RPF/27
Rev : 06

PURIFIED WATER SYSTEM LOG SHEET

System Number : PWS - I

Date: 08/07/20

Time (Hours)	Purified water Conductivity (in µS/cm) Spec : <1.3 µS/cm at 25°C		Purified water loop Return Line Velocity (in m/sec) Spec : NLT 1.0 m/sec	TOC (in ppb) Spec: NMT 500 ppb	Recorded by Technician-Engg	Remarks
	Feed to tank	Loop Return to tank				
06:00	0.059	0.428	01.32	–	Sa	NIL
10:08	0.136	0.410	01.29	–	*	NIL
14:05	–	0.426	01.30	–	*	NIL
18:00	0.121	0.439	01.34	–	R	NIL
22:06	–	0.460	01.31	–	R	NIL
02:04	0.088	0.381	01.27	–	S	NIL

Time	UV unit Number	UV Model Number	UV Running Hours	UV Intensity (in watt/m²)	Recorded by Technician - Engg.	Remarks
06:01	I	APT -30	1817	120.8	Sa	NIL
06:02	II	APT -30	1817	136.5	Sa	NIL
06:03	III	APT-USR	4576	60	Sa	NIL
06:04	IV	APT-USR	1536	59	Sa	NIL

Time	Filter Capacity	Pressure (in kg/cm²)			Recorded by Technician-Engg.	Remarks
		Inlet	Outlet	Pressure Drop Std: NMT 1.5 kg/cm²		
08:39	5H	2.0	1.6	0.4	*	NIL
08:40	1.2H	1.6	1.2	0.4	*	NIL
08:41	0.2H	1.2	0.6	0.6	*	NIL

* UV Running Hours, UV Intensity meter readings and filter differential pressure drop shall be taken once in a day in the morning.

Note : Record the data for every 4 Hours (±30 minutes) and if any reading is not in the standard / specifications inform to Supervisor - Engg. / Jr. Officer-Engg. for action as per SOP : MT/OP/221.

NMT : Not More Than. NLT : Not Less Than. Spec : Specifications. Std : Standard.

Comments if any : Normal running

09/07/20

Checked by: Supervisor-Engg.

Comments if any :

NIL

09/07/20

Verified by: Jr. Officer - Engg.

Refer Back side for UV standards & Alarms / Observations

Photocopy issued by:

316

UV Lamps Replacement Criteria

Parameters	Criteria	UV MODEL				
		AP-30 & API-30	API-45 & API-70	API-45 R_1 series	API-70 R_1 series	BP-110D, BP-220D & BP-300D
UV Intensity (in watt/m^2)	Acceptable	16	140	16	7	18
	Alert	20	160	20	9	22
	Action	18	150	18	8	20
UV Running Hours	Acceptable	7500	12000	12000	12000	9000
	Alert	7300	11000	11000	11000	8800
	Action	7400	11500	11500	11500	8900

Note : The UV lamps should be replaced based on the UV running hours (or) UV intensity whichever is earlier.

S. No.	Time	Alarms / Observations	Recorded by : Technician - Engg.	Checked by : Supervisor - Engg.
01	-	NO Alarm's observed IN 'A' SHIFT	08/07/20	08/07/20
02	-	NO Alarms observed in 'B' shift	08/07/20	08/07/20
03	-	NO Alarm's observed in "C" shift	09/07/20	09/07/20

07/20

BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT
CHENNAI

OA No. 80 of 2020

Between:

KALUSHYA PARIRAKSHANA
SAMITHI (Erstwhile Society)

…Appellants

And

Union of India & Ors.

…Respondents

TYPED SET OF DOCUMENTS
FILED BY 8th RESPONDENT

COUNSEL FOR 8th RESPONDENT

M/s. RAHUL BALAJI

Ph.8825980374